

**DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)**

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. 01/81/AM22 DATED 21.05.2021 (Manual/Offline Cases)

Please Note

- i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.
- iii. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. 01/81/AM22 of Norms Committee-II for the year 2021-22 held on 21.05.2021 through Video Conferencing under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the following applications for ratification of norms in respect of Advance Authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Sushil Jangid, Scientist 'B'	MeitY
2.	Shri K.S. Sodhi, AD	MSME
3.	Shri Devendra Kumar Saini, ADG	DoT
4.	Shri Vinay Kumar, AIA	MoS
5.	Shri Indrajeet Yadav,	MoS
6.	Shri Shaish Kumar, (TEC-1)	Consultant
7.	Shri V.C. Agarwal, (TEC-3)	Consultant
8.	Shri S. K. Bhatnagar, (SKB)	Consultant
In attendance		
1.	Shri Pranav Upadhyay, Dy. Director	DGFT

Minutes of the cases discussed in the meeting are as under:

Sl. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
R1	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM 18/ 1/11/2015: EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No. 01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and the Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of wide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. During personal hearing held in Meeting No. 05/81 on 28.07.2020, the representatives were asked to furnish following information: 1. To submit details by making subgroup of items manufactured in the limited range of wastages as there is wide variation in the wastage of items manufactured i.e. 1.5% to 98.40%. D/L was sent to the applicant on 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. The applicant's reply dated 03.11.2020 was sent to Consultant (TEC-3) via email on 10.11.2020. As per decision of the Committee in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020), a reminder was issued to Consultant (TEC-3) on 11.01.2021.	The Committee considered the case as per agenda and noted that Consultant (TEC-3) via email dated 11.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask the firm to submit the same.	Deferred
R2	Triveni Aeronautics	01/81/061/00002/AM	DC, CSEZ vide letter No. 1/43/2008:EOU:CSEZ/403, dated 15.03.2017 forwarded an application of the	The Committee considered the case as per agenda and decided	Approved

	Private Limited, Tumkur	18/ 1/43/2008: EOU:CSEZ /403/	applicant requesting for fixation of scrap/wastage norms on regular basis under 100% EOU for manufacture and export of commercial aircraft parts. A copy of representation was sent to MSME for examination of the case on 11.04.2019 followed by reminders on 12.07.2019 & 26.11.2019. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020 and sent to the applicant on 27.07.2020 followed by a reminder on 22.09.2020 to furnish the requisite information. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee noted that the applicant vide email dated 29.09.2020 requested for extension of time upto 90 days (December 2020) to furnish reply. A reminder was issued to the applicant on 19.11.2020. The case was last considered in M.No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for reply of the applicant. The applicant's reply dated 09.12.2020 was send to MSME on 08.01.2021 & 01.02.2021.	to ratify the ad-hoc norms on the advice of representative of MSME who has acknowledged and recommended the norms as per the receipt of MSME, DI Bangalore Report dated 20.12.2016 (Copy enclosed).	
R3	KUN AEROSPACE PRIVATE LIMITED	01/81/171/ 00013/AM 20/ A/2011/012 /EOU-TN HQ E- office Computer No.: 17497	DC, MEPZ-SEZ vide letter no. A/2011/012/EOU-TN dated 09.11.2018 forwarded a letter dated 22.06.2018 of the applicant for fixation of wastage norms for its manufactured items Aerospace Components and Non-Aerospace Components. As per NC decision in M. No. 14/81dated 16.10.2019, the case was referred to MSME on 05.11.2019 along with reminder on 03.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind MSME for expediting the comments. As per NC decision, reminder issued to MSME on 20.04.2020. MSME D/L received vide email dated 26.04.2020 and sent to the applicant on 27.07.2020 followed by a reminder on 28.09.2020 to furnish the requisite information. The case was considered in M. No. 08/81 dated 29.09.2020, the Committee noted that the applicant vide email dated 29.09.2020 requested for extension of time upto 45 days to furnish reply. The applicant's reply dated 23.10.2020 hard copy received. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to forward the applicant's reply to MSME for examination the case. The applicant's reply dated 23.10.2020 was send to MSME on 08.01.2021 & 08.02.2021.	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on the advice of representative of MSME who has acknowledged and recommended the norms as per the receipt of MSME-DI, Chennai & MEPZ-SEZ, Chennai report dated 16.10.2018. (Copy Enclosed)	Approved
R4	Margen Impex Limited, Anand, Gujarat, A 100% EOU	01/81/171/ 00001/AM 19/ KASEZ/10 0%EOU/II/ 77/2004- 05/VOL.I/6 026	KASEZ vide letter KASEZ/100% EOU/II/77/2004-05/Vol. I/6026 dated 28.08.2018 forwarded a copy of letter along with application of Margen Impex Limited for fixation of scrap/wastage norms for manufacture and export of parts and accessories of test benches. The case was referred to Consultant (TEC-3) on 11.10.2019. As per NC decision of M. No. 20/81 dt. 08.01.2020, a deficiency letter was sent to the applicant	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (TEC-3) received via email dated 11.02.2021 as under:	Approved

			on 24.02.2020 requesting to furnish following information: (i) List of export products vis-à-vis import items (ii) Wastage claimed. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 18.04.2020 & 22.09.2020 to furnish the requisite information. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee noted that the applicant vide email dated 28.09.2020 requested for extension of time upto 05.10.2020 to furnish reply. As per NC decision, reminder was sent to the applicant via email on 10.11.2020. The applicant's reply dt. 23.11.2020 was sent to Consultant (TEC-3) on 23.11.2020. The case was last considered in M.No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 11.01.2021.	(Wire-8AWGBLK, Wire) may be allowed with 1% wastage. 2. Quantity of rest of import items may be allowed on net-to-net basis on the recommendation of Consultant (TEC-3). Note: List of import items as given by the applicant is enclosed at the end of minutes.	
R5	LEIGHTON WELSPUN CONTRACTOR SPRIVATE LIMITED 0310764005 dated 01.01.2014	01/81/050/00060/AM 15/ 03/95/040/00752/AM 14/ HQ E-office Computer No.: 23969	The case was rejected in M. No. 05/81 dated 18.06.2015 due to non-submission of reply of deficiency letter dated 11.11.2014. However, the applicant vide letter dated 12.06.2018 furnished the reply with a request to fix the ad-hoc norms. The applicant's reply was forwarded to DHI for examination of the case on 21.06.2018 followed by reminder on 12.07.2019 & 11.10.2019. As per NC decision of M. No. 20/81 dt. 08.01.2020, a copy of application was referred to DHI on 25.02.2020. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of DHI informed that the case is under examination. DHI via email dated 16.07.2020 asked for complete set of application. As per comments of DHI received via email dated 29.09.2020, the case was referred to DPIIT on 30.09.2020 for examination & comments. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to wait for the comments. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and noted that the reply furnished by the applicant is incomplete. Therefore, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/139/2020-TSW dated 16.10.2020: 1. Sl. No. 3, 4, 5, 8 & 11 of the Standard Deficiency Format for export item at Sl. No. 1. As per NC decision, D/L was sent to the applicant on 11.01.2021 followed by reminder on 06.04.2021. However, no reply has been received yet.	The Committee considered the case as per the agenda and decided to send final reminder to the applicant for furnishing the requisite information.	Deferred
R6	JINDAL SAW LIMITED 0510395407 dated 24.08.2015	01/81/050/00463/AM 16/ 05/23/040/00207/AM 16/	The case was ratified in M. No. 12/81 dated 06.09.2016 as per DIPP U. O. No. 12/76/2016-TSW/28 dated 06/09/2016. However, the applicant vide letter dated 15.02.2019 requested to re-fix the ad-hoc norms. A copy of representation was referred to Consultant (TEC-3) on 07.08.2019 for examination. Deficiency letter was sent to the applicant on 04.10.2019 as per NC decision of Meeting No. 11/81 dated 04.09.2019. The applicant's reply dated 14.11.2019 was referred to Consultant (TEC-3) for examination. NC observed in its M. No. 20/81 dt. 08.01.2020 that the authorization is dated 24.08.2015	The Committee considered the case as per agenda and noted the comments of Consultant (TEC-3) received via email dated 11.02.2021 wherein it is stated that in the report of firm, RA, New Delhi had enclosed statement of the firm on thickness of coating of different layers. The comments were given on the basis of details	Deferred

			and the party would have exported the said items as per norms ratified earlier. Therefore, the Committee decided to seek a report from RA regarding the thickness/surface area of coating w.r.t Adhesive and Polyethylene in the export product. An email dated 02.03.2020 was sent to RA, New Delhi. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the RA, New Delhi, inviting attention of Head of RA, for submitting the requisite information. As per NC decision, reminder was sent to RA, New Delhi, on 10.07.2020, 16.07.2020, 22.9.2020 & 30.9.2020 for expediting the matter. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee considered the case as per agenda and noted that the report received vide email dated 30.9.2020 from CLA, New Delhi was forwarded to Consultant (TEC-3) on the same day for examination. However, Consultant (TEC-3) requested to send physical file to examine the case. Therefore, the Committee decided to send physical file to Consultant (TEC-3) for examination of the case. The main was referred to Consultant (TEC-3) on 19.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to consultant (TEC-3) on 11.01.2021.	given by the firm in its letter dated 14.11.2019 & the report of study group. However, the details given by the firm to RA, New Delhi did not provide information separately for LSAW & seamless pipes. Therefore, the Committee decided to ask from the firm to furnish following information as per advice of Consultant (TEC-3): 1. A copy of Shipping Bill. 2. A copy of export order.	
R7	JINDAL SAW LIMITED 0510407943 Dated 28.09.2018	01/81/050/ 00506/AM 19/ 05/23/040/ 00278/AM 19/	The case was ratified in M. No. 9/81 dated 07.08.2019 as per written comments dated 30.07.2019 of Consultant (TEC-3). The applicant vide letter dated 04.10.2019 had requested for revision of ad-hoc norms. As per decision of M. No.14/81 dated 16.10.2019, the case was referred to Consultant (TEC-3) on 25.10.2019 for examination. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for the comments. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting. The case was considered in M. No. 05/81 held on 28.7.2020 wherein Consultant (TEC-3) informed that the applicant in its representation dated 04.10.2019 had requested against reduction in quantity of import items at Sl. No. 7, 15 & 16 and deletion of item nos. 17 & 18. Also, the quantity of import items at Sl. No. 7, 15 & 16 were calculated as per thickness given by the applicant in their letter dated 25.04.2019 and report of study group. Now, the applicant had revised thickness of coating. On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. To explain how repair of inner layer of coating will be carried out, regarding import items at Sl. No. 17 & 18. 2. Justification for 2 types of kits and their quantity. D/L was sent to the applicant on 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 23.10.2020 was sent to Consultant (TEC-3) on 23.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and	The Committee considered the case as per agenda and noted that the applicant via email dated 23.11.2020 requested to permit the coating raw material for FBE & DFBE coating on the basis of 0.410 KG/SQM for coating thickness 200 Micron i.e. over & above 20% of 0.342 KG/SQM, fixed for 3LPP/3LPP coating. And also, they requested to allow the applied quantity of import items at Sl. No. 7, 15, 16, 17 & 18 under the subjected AA. However, Consultant (TEC-3) informed via email dated 19.05.2021 that the norms, for 1. Import items at Sl. No. 7, 15 & 16, were recommended on the basis of study group report and hence, can't be enhanced. 2. As the firm has not given use of two kits, import of item No. 17 is not recommended. 3. However, the applicant has given use of import item at Sl. No. 18 and hence, it may be recommended. Therefore, the Committee decided to revise the ad-hoc	Approved

			decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 11.01.2021.	norms on the advice of Consultant (TEC-3) as under: a. Quantity of import item (Liquid Epoxy (Two Parts) Pipeclad 970 Gbrown Patch Kit (50 MI) (Epoxy Coating Repair Kit)) at Sl. No. 18 may be allowed as 110 Number. Note: The decision for rest of the import items shall remain unchanged as decided in M. No. 09/81 dated 07.08.2019. RA concerned may take suitable consequential action accordingly.	
R8	JINDAL SAW LIMITED 0510407744 dated 11.09.2018	01/81/050/00652/AM 19/ 05/23/040/00250/AM 19/	The case was ratified in M. No.11/81-ALC2/2019 dated 04.09.2019 as per written comments dated 04.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 02.01.2020 requested for revision of ad-hoc norms ratified in respect of import item Sl. No. 4 & 5 as applied in the AA. Earlier, import item at Sl. No. 4 was allowed with 250 MT and import item at Sl. No. 5 was allowed @ 1.05 Kgs/Kg content in the export product. The case was referred to Consultant (TEC-3) on 25.02.2020 as per NC decision of Meeting No. 20/81 dt. 08.01.2020. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to wait for the comments. The case was considered in M. No. 5/81 held on 28.7.2020 wherein Consultant (TEC-3) informed that the applicant in its representation dated 02.01.2020 had requested against reduction in quantity of import item at Sl. No. 4 & reduction of wastage of import item at Sl. No. 5. However, quantity of import item at Sl. No. 4 was calculated as per thickness given by the applicant in their letter dated 13.06.2019 and report of study group. Now, the applicant had revised thickness of coating. On the advice of Consultant (TEC-3), the Committee decided to seek from the applicant to furnish following information: 1. To provide justification for increasing wastage regarding import item at Sl. No. 5. D/L was sent to the applicant on 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 11.11.2020. The applicant's reply via email dt. 20.10.2020 was sent to Consultant (TEC-3) on 20.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 11.01.2021.	The Committee considered the case as per agenda and Consultant (TEC-3) informed that for 1. Import item at Sl. No. 5 enhancement of wastage is not justified. 2. For import item at Sl. No. 4, as per firm's earlier application the total thickness of coating was not matching up with the break-up details of each coating. Now, this anomaly has been corrected. Therefore, the Committee decided to revise the ad-hoc norms as per comments given by Consultant (TEC-3) as under: a. Quantity of import item (Polypropylene) at Sl. No. 4 may be allowed as 270 MT. Note: 1. RA to verify that export product has "Weight- 28262.98MT, Coating thickness- (i) Epoxy- 375 Micron (ii) Adhesive 280 Micron and (iii) Polypropylene 1845 Micron for coating thickness 2.5mm & 2345 Micron for 3mm coating thickness. 2. The decision for rest of the import items shall	Approved

					remain unchanged as decided in M. No. 11/81 dated 04.09.2019.														
				RA concerned may take suitable consequential action accordingly.															
R9	FORMING INDIA PRIVATE LIMITED 3110066955 dated 05.01.2018	01/81/050/00117/AM 19/ 31/83/040/00121/AM 18/	The case was rejected in M. No. 03/81 dated 14.08.2018 with the observation that input/import item was not specific. The applicant vide letter dated 29.11.2018 had requested for ratification of Norms. The case was referred to Consultant (TEC-3) on 08.11.2019 for examination. As per NC decision of M. No. 20/81 dated 08.01.2020, Consultant (TEC-3)'s deficiency letter was sent to the applicant on 06.02.2020. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, the reminder was sent to the applicant on 17.04.2020. The applicant sought some time vide email dated 23.04.2020. Again, as per NC decision, the applicant was reminded on 16.07.2020 & 22.09.2020 to furnish the requisite information. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee decided to forward applicant's reply to Consultant (TEC-3) for examination & comments. As per decision, the reply was referred to Consultant (TEC-3) via email on 20.10.2020 followed by a reminder on 23.11.2020. The case was considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and Consultant (TEC-3) via email dated 30.11.2020 informed that applicant had not replied to the queries as asked vide deficiency letter dated 06.02.2020. Therefore, the Committee decided to seek again from the applicant to furnish the following information as under: Sl. No. 2, 3, 4, 5, 11, 11(a) & 15 of the Standard Deficiency Format. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 25.01.2021 was sent to Consultant (TEC-3) on 01.02.2021.	The Committee considered the case as per agenda and noted that the applicant via email dated 03.12.2020 informed that they had obtained AA from the Office of Jt. DGFT, Pune for import of HOT Dip Galvanized Coils having specification 550 GD + ZMA310 d = 2.0 mm and width of 1100 mm under HSN code 72104900. However, inadvertently in the Import item list of AA "550GD+ZMA310 d = 2.0 mm" was mentioned in place of "HOT Dip Galvanized Coils having specification 550 GD + ZMA310 d = 2.0 mm and width of 1100 mm" After analyzing the facts, the Committee decided to ratify the ad-hoc norms as per the comments of Consultant (TEC-3) as under:	Approved														
		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>72166100</td><td>North South C Channel</td><td>447619.00 Meter</td><td>72104900</td><td>Hot dipped galvanized coil 1100mm wide</td><td>1.04Kgs/Kg content in the export product</td></tr></table>						ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	72166100	North South C Channel	447619.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04Kgs/Kg content in the export product
		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
		72166100	North South C Channel	447619.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04Kgs/Kg content in the export product												
Note: 1. The description of the export item may be amended as "North South C Channel". 2. The description of the import item may be amended as "Hot dipped galvanized coil 1100mm wide". 3. Type/grade of imported item will be the same as used in the export product.																			
RA concerned may take suitable consequential action accordingly.																			
R10	KANADE ANAND UDYOG PVT. LTD. 0310824397 Dated	01/81/050/00546/AM 19/ 03/94/040/00621/AM 19/	The case was rejected in M. No.06/81 dated 26.06.2019 due to non-submission of reply of deficiency letter dated 25.03.2019. However, the applicant vide letter dated 12.07.2019 had requested for ratification of Norms. The case was considered in M. No. 17/81 dt. 27.11.2019, the Committee observed that main file is not available. Hence, it was decided to defer the case with a direction	The Committee considered the case as per the agenda and decided to send final reminder to the applicant for furnishing the requisite information.	Deferred														

	11.10.2018	HQ E-office Computer No.: 23970	to the section to trace out the main file. The case was referred to Consultant (TEC-3) on 06.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to send the applicant's reply to Consultant (TEC-3) for examination of the case. Physical file along with the applicant's reply sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 11.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and Consultant (TEC-3) via email dated 30.11.2020 informed that the applicant's reply has not available to examine the case. Therefore, the Committee decided to seek from the applicant to furnish the following information as per the advice Consultant (TEC-3): 1. Sl. No. 1, 3, 5 and 11 of the Standard Deficiency Format. 2. Material of import item No. 2 & 5. As per NC decision, D/L was sent to the applicant on 11.01.2021 followed by a reminder on 06.04.2021. However, no reply has been received yet.		
R11	Tbea Energy (India) Private Limited 3410041397 Dated 23.07.2015	01/81/050/ 00486/AM 16/ 34/24/040/ 00123/AM 16/	The case was rejected in M. No. 22/81 dated 24.01.2017 due to non-submission of reply of deficiency letter dated 27.06.2016 followed by reminder dated 21.09.2016. However, the applicant vide mail dated 02.07.2019 had requested for revision of fixed Norms. The case was referred to DHI on 26.11.2019. A reminder was also issued to DHI on 09.01.2020. The case was considered in M. No. 20/81 dt. 08.01.2020 and decided to wait for comments. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to send a complete set of representation to DHI as requested by the representative of DHI. Reply dated 23.5.2020 was referred to DHI on 27.05.2020 & 22.07.2020. The case was considered in M. No. 5/81 dt. 16.07.2020, DHI informed that they have received only applicant's reply and also needed the complete set of application with ANF-4 to examine the case. As per NC decision, the complete application along with ANF-4 received from the applicant sent to DHI on 28.09.2020 for examination of the case. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to wait for the comments. Reminder issued to DHI on 11.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind DHI for expediting the comments. The complete application along with ANF-4 was sent to DHI via email dated 31.12.2020 & 08.02.2021.	The Committee considered the case as per agenda and DHI via email dated 19.05.2021 informed that the applicant's reply is incomplete. Therefore, the Committee decided to ask from the firm to furnish following information as per comments of DHI: 1. Proper calculation of CRGO & Cu from the dimensions & wastage. 2. Calculation of other raw material like oil & press board. 3. Material balance. 4. Wastage sought in Appendix 11A.	Deferred

R12	WIELAND METALS INDIA PRIVATE LTD 0710112879 Dated 26.02.2018	01/81/050/ 00359/AM 19/	The case was ratified in M. No.06/81 dated 01.11.2018 on the recommendation of representative of MoS, allowing quantity of import item as 1.015 Kgs/Kg content in the export product. However, the applicant vide letter dated 11.07.2019 had requested for reviewing the norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. As per NC decision, an email dated 27.07.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap.						Approved	
		07/24/040/ 00324/AM 18/	The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.							The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME , as under:

R13	WIELAND METALS INDIA PRIVATE LTD 0710112301 Dated 24.10.2017	01/81/050/ 00878/AM 19/ 07/24/040/ 00203/AM 18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision, an email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.	The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME, as under:	Approved																																																																															
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R14	WIELAND METALS INDIA PRIVATE LTD 0710111712 Dated 06.06.2017	01/81/050/ 00772/AM 19/ 07/24/040/ 00071/AM 18/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.07.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 3. To submit a copy of Shipping Bill. 4. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.				The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME, as under:				Approved																																																								
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R15	WIELAND METALS INDIA PRIVATE LTD 0710110935 Dated 09.01.2017	01/81/050/ 01064/AM 19/ 07/24/040/ 00323/AM 17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision, an email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021.The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.	The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME, as under:	Approved																																																																									
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2	74092100	Slit Brass Strip Coil 0.640 MM	7282.00 Kg	2	74092100	Brass Strip Coil 0.640 MM	1.03Kgs/Kg content in the export product.																																																																							
3	74092100	Slit Brass Strip Coil 0.400 MM	7767.00 Kg	3	74092100	Brass Strip Coil 0.400 MM	1.03Kgs/Kg content in the export product.																																																																							
4	74092100	Slit Brass Strip Coil 0.800 MM	7573.00 Kg	4	74092100	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product.																																																																							
5	74092100	Slit Brass Strip Coil 0.800 MM	7767.00 Kg	5	74092100	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product.																																																																							
6	74092100	Slit Brass Strip Coil 0.600 MM	7282.00 Kg	6	74092100	Brass Strip Coil 0.600 MM	1.03Kgs/Kg content in the export product.																																																																							
7	74092100	Slit Brass Strip Coil 0.640 MM	4369.00 Kg	7	74092100	Brass Strip Coil 0.640 MM	1.03Kgs/Kg content in the export product																																																																							
8	74092100	Slit Brass Strip Coil 0.500 MM	7767.00 Kg	8	74092100	Brass Strip Coil 0.500 mm	1.03Kgs/Kg content in the export product																																																																							
Note: The composition & thickness of Brass Strip Coil should match in export & import. RA concerned may take suitable consequential action accordingly.																																																																														

R16	WIELAND METALS INDIA PRIVATE LTD 0710111245 Dated 07.03.2017	01/81/050/ 01074/AM 19/ 07/24/040/ 00391/AM 17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 has requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.	The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME, as under:	Approved																																																																																															
		<table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>1</td><td>74092100</td><td>Slit Brass Strip Coil 0.400 MM</td><td>7767.00 Kg</td><td>1</td><td>74092100</td><td>Brass Strip Coil 0.400 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>2</td><td>74092100</td><td>Slit Brass Strip Coil 0.400 MM</td><td>7767.00 Kg</td><td>2</td><td>74092100</td><td>Brass Strip Coil 0.400 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>3</td><td>74092100</td><td>Slit Brass Strip Coil 0.640 MM</td><td>3883.00 Kg</td><td>3</td><td>74092100</td><td>Brass Strip Coil 0.640 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>4</td><td>74092100</td><td>Slit Brass Strip Coil 0.640 MM</td><td>7767.00 Kg</td><td>4</td><td>74092100</td><td>Brass Strip Coil 0.640 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>5</td><td>74092100</td><td>Slit Brass Strip Coil 0.800 MM</td><td>7282.00 Kg</td><td>5</td><td>74092100</td><td>Brass Strip Coil 0.800 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>6</td><td>74092100</td><td>Slit Brass Strip Coil 0.800 MM</td><td>7282.00 Kg</td><td>6</td><td>74092100</td><td>Brass Strip Coil 0.800 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>7</td><td>74092100</td><td>Slit Brass Strip Coil 0.800 MM</td><td>14563.00 Kg</td><td>7</td><td>74092100</td><td>Brass Strip Coil 0.800 MM</td><td>1.03Kgs/Kg content in the export product</td></tr><tr><td>8</td><td>74092100</td><td>Slit Brass Strip Coil 0.600 MM</td><td>6602.00 Kg</td><td>8</td><td>74092100</td><td>Brass Strip Coil 0.600 MM</td><td>1.03Kgs/Kg content in the export product</td></tr><tr><td>9</td><td>74092100</td><td>Slit Brass Strip Coil 0.600 MM</td><td>6796.00 Kg</td><td>9</td><td>74092100</td><td>Brass Strip Coil 0.600 MM</td><td>1.03Kgs/Kg content in the export product</td></tr><tr><td>10</td><td>74092100</td><td>Slit Brass Strip Coil 0.500 mm</td><td>6796.00 Kg</td><td>10</td><td>74092100</td><td>Brass Strip Coil 0.500 mm</td><td>1.03Kgs/Kg content in the export product</td></tr><tr><td>11</td><td>74092100</td><td>Slit Brass Strip</td><td>3398.00</td><td>11</td><td>74092100</td><td>Brass Strip Coil</td><td>1.03Kgs/Kg content in</td></tr></table>					Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	1	74092100	Slit Brass Strip Coil 0.400 MM	7767.00 Kg	1	74092100	Brass Strip Coil 0.400 MM	1.03Kgs/Kg content in the export product.	2	74092100	Slit Brass Strip Coil 0.400 MM	7767.00 Kg	2	74092100	Brass Strip Coil 0.400 MM	1.03Kgs/Kg content in the export product.	3	74092100	Slit Brass Strip Coil 0.640 MM	3883.00 Kg	3	74092100	Brass Strip Coil 0.640 MM	1.03Kgs/Kg content in the export product.	4	74092100	Slit Brass Strip Coil 0.640 MM	7767.00 Kg	4	74092100	Brass Strip Coil 0.640 MM	1.03Kgs/Kg content in the export product.	5	74092100	Slit Brass Strip Coil 0.800 MM	7282.00 Kg	5	74092100	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product.	6	74092100	Slit Brass Strip Coil 0.800 MM	7282.00 Kg	6	74092100	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product.	7	74092100	Slit Brass Strip Coil 0.800 MM	14563.00 Kg	7	74092100	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product	8	74092100	Slit Brass Strip Coil 0.600 MM	6602.00 Kg	8	74092100	Brass Strip Coil 0.600 MM	1.03Kgs/Kg content in the export product	9	74092100	Slit Brass Strip Coil 0.600 MM	6796.00 Kg	9	74092100	Brass Strip Coil 0.600 MM	1.03Kgs/Kg content in the export product	10	74092100	Slit Brass Strip Coil 0.500 mm	6796.00 Kg	10	74092100	Brass Strip Coil 0.500 mm	1.03Kgs/Kg content in the export product	11	74092100	Slit Brass Strip	3398.00	11	74092100
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9	74092100	Slit Brass Strip Coil 0.600 MM	6796.00 Kg	9	74092100	Brass Strip Coil 0.600 MM	1.03Kgs/Kg content in the export product																																																																																													
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			0	Coil 0.500 mm	Kg		0	0.500 mm	the export product																																																										
		12	7409310 0	Slit Phosphor Bronze Strip Coil 0.300 MM	1942.00 Kg	12	7409310 0	Phosphor Bronze Strip Coil 0.300 MM	1.03Kgs/Kg content in the export product																																																										
Note: The composition & thickness of Brass/Bronze Strip Coil should match in export & import.																																																																			
RA concerned may take suitable consequential action accordingly.																																																																			
R17	WIELAND METALS INDIA PRIVATE LTD 0710110386 Dated 07.09.2016	01/81/050/ 00876/AM 19/ 07/24/040/ 00197/AM 17/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing to explain the case in the forthcoming NC meeting. As per NC decision email dated 27.7.2020 sent to the applicant to attend PH on 28.07.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.			The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME, as under:			Approved																																																										
			<table><tr><th>Sl. No.</th><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>Sl. No.</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>1</td><td>7409210 0</td><td>Slit Brass Strip Coil 0.640 MM</td><td>6928.00 Kg</td><td>1</td><td>7409210 0</td><td>Brass Strip Coil 0.640 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>2</td><td>7409210 0</td><td>Slit Brass Strip Coil 0.400 MM</td><td>15534.00 Kg</td><td>2</td><td>7409210 0</td><td>Brass Strip Coil 0.400 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>3</td><td>7409210 0</td><td>Slit Brass Strip Coil 0.800 MM</td><td>7767.00 Kg</td><td>3</td><td>7409210 0</td><td>Brass Strip Coil 0.800 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>4</td><td>7409210 0</td><td>Slit Brass Strip Coil 0.600 MM</td><td>11650.00 Kg</td><td>4</td><td>7409210 0</td><td>Brass Strip Coil 0.600 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>5</td><td>7409210 0</td><td>Slit Phosphor Bronze Strip Coil 0.300 MM</td><td>4854.00 Kg</td><td>5</td><td>7409210 0</td><td>Phosphor Bronze Strip Coil 0.300 MM</td><td>1.03Kgs/Kg content in the export product.</td></tr><tr><td>6</td><td>7409210</td><td>Slit Brass Strip</td><td>3883.00</td><td>6</td><td>7409210</td><td>Brass Strip Coil</td><td>1.03Kgs/Kg content in</td></tr></table>								Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity	1	7409210 0	Slit Brass Strip Coil 0.640 MM	6928.00 Kg	1	7409210 0	Brass Strip Coil 0.640 MM	1.03Kgs/Kg content in the export product.	2	7409210 0	Slit Brass Strip Coil 0.400 MM	15534.00 Kg	2	7409210 0	Brass Strip Coil 0.400 MM	1.03Kgs/Kg content in the export product.	3	7409210 0	Slit Brass Strip Coil 0.800 MM	7767.00 Kg	3	7409210 0	Brass Strip Coil 0.800 MM	1.03Kgs/Kg content in the export product.	4	7409210 0	Slit Brass Strip Coil 0.600 MM	11650.00 Kg	4	7409210 0	Brass Strip Coil 0.600 MM	1.03Kgs/Kg content in the export product.	5	7409210 0	Slit Phosphor Bronze Strip Coil 0.300 MM	4854.00 Kg	5	7409210 0	Phosphor Bronze Strip Coil 0.300 MM	1.03Kgs/Kg content in the export product.	6	7409210	Slit Brass Strip	3883.00	6	7409210	Brass Strip Coil	1.03Kgs/Kg content in	
			Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code		Import Item	Recommended Quantity																																																								
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			6	7409210	Slit Brass Strip	3883.00	6	7409210		Brass Strip Coil	1.03Kgs/Kg content in																																																								

		0	Coil 0.640 MM	Kg	0	0.640 MM	the export product.		
		Note: The composition & thickness of Brass Strip Coil should match in export & import.							
		RA concerned may take suitable consequential action accordingly.							
R18	WIELAND METALS INDIA PRIVATE LTD 0710109853 Dated 23.05.2016	01/81/050/00734/AM 19/	The case was ratified in M. No.14/81 dated 13.03.2019 as recommended by representative of MSME with wastage allowed for import items @1.01 Kg/Kg content in the export product. The applicant vide letter dated 28.05.2019 had requested for review of Norms. A deficiency letter was sent to the applicant on 26.12.2019 as per NC decision of Meeting No. 17/81 dt. 27.11.2019. The applicant's reply dt. 02.01.2020 was referred to MSME on 24.02.2020 for examination of the case. The case was considered in M. No. 23/81 dt. 04.03.2020, the representative of MSME informed in meeting that the applicant's reply is not proper. Hence, the Committee decided to call the applicant for personal hearing. As per NC decision, an email dated 27.7.2020 sent to the applicant to attend PH on 28.7.2020. During personal hearing, held in M. No. 5/81 held on 28.7.2020, the Committee directed the representatives to furnish following information:			The Committee considered the case as per agenda and observed MSME's comments which has allowed 3% wastage based on firm's another license with AA No. 0710115756 dated 27.11.2019 having similar items. Therefore, the Committee decided to revise the ad-hoc norms as per comments of MSME , as under:			Approved
		07/24/040/00048/AM 17/	1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. The applicant was reminded vide email dated 22.09.2020. The applicant's reply was sent to MSME on 01.10.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and MSME via email dated 23.11.2020 informed that the applicant had not furnished licence-wise reply of the deficiency letter. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. To submit a copy of Shipping Bill. 2. To submit Material Balancing with details of scrap. As per NC decision, D/L was sent to the applicant on 11.01.2021. The applicant's reply dt. 12.01.2021 was sent to MSME on 14.01.2021.						

	Ltd. 0510337606 Dated 23.10.2012	13/ 05/23/040/ 00278/AM 13/ HQ E- office Computer No.: 23946	No. 12/2/2013-TSW/40 dated 14.06.2013 had sought following information as mentioned in M. No.05/81 dated 06.06.2013 as under: 1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross-sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form However, the applicant vide letter dated 09.08.2016 had requested for ratification of Norms. The case was referred to DPIIT on 25.10.2019 for examination and comments. As per NC decision of Meeting No. 20/81 dt. 08.01.2020, DPIIT's deficiency letter was sent to the applicant on 06.02.2020. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Applicant's reply dt. 19.06.2020 was sent to DPIIT on 17.07.2020. The Committee decided to forward again the reply of the applicant to DPIIT for examination & comments. The applicant's reply received from the applicant sent again on 28.09.2020 to DPIIT for examination of the case. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/308/2019-TSW dated 29.09.2020 as the applicant's reply was deficient: 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported & indigenous inputs, export product wise, per KM of export product. As per NC decision, D/L was sent to the applicant via email on 12.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 11.01.2021 & 08.04.2021. The applicant's reply received via email dated 13.04.2021.	to forward the applicant's reply to DPIIT for examination of the case.	
R20	Lubi Electricals Limited, Ahmedabad - Referred by DC, KASEZ	01/81/061/ 00022/AM 18/ KASEZ/10 0%EOU/II/ 969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms-by-Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. The case was considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file was not yet	The Committee considered the case as per agenda and noted that the applicant did not furnish the reply of DL. Therefore, the Committee decided to issue a final reminder to the firm for furnishing their comments within 15 days' time.	Deferred

			traced out by the section. Since, main file was not traceable in the section, complete set of documents have been sought from KASEZ vide email dated 16.07.2020. The documents received from KASEZ was forwarded to DPIIT vide email dated 20.07.2020 for examination & comments. An email was sent on 22.09.2020 to DPIIT for expediting the comments. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/108/2020-TSW dated 10.08.2020 as the applicant's reply was deficient: 1. A copy of ad-hoc norms fixed by the Development Commissioner, Kandla SEZ for the items under consideration. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L was sent to the applicant via email on 12.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 11.01.2021 & 08.04.2021. However, no reply has been received yet.		
R21	Neo Power Electronics & Projects PVT. LTD. 0310819845 dated 15.03.2018	01/81/050/00012/AM 19/ 03/95/040/01069/AM 18	The case was ratified in M. No.15/81 dated 27.03.2019 as per written comments given by Consultant (TEC-3). However, the applicant vide letter dated 01.04.2019 requested to amend ITC HS codes in r/o import items No. 3 and 5. Further, the applicant had also requested to amend UOM of import item No. 5. The case was considered in M. No.09/81 dated 07.08.2019 and noted that the applicant had not given any reason/justification for such changes. A D/L was sent to the applicant vide email dated 02.09.2019 followed by reminder on 07.10.2019. The applicant's reply dt. 09.10.2019 was referred to Consultant (TEC-3) for examination. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to send main file to Consultant (TEC-3) as requested in the meeting. Physical file along with the representation sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 25.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to Consultant (TEC-3) on 11.01.2021.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 08.02.2021 that the applicant had requested to amend UoM of import item at Sl. No. 5 from "Number" to "Kg". However, this import item is a component & was recommended on net-to-net basis and its UoM should be in numbers as given in AA. In the Bill of Entry, quantity of this item is given in numbers. Therefore, the Committee decided to ask from the applicant to provide justification for the same.	Deferred
R22	A-1 Fence Products Co. Pvt. Ltd. 0310827173 Dated 20.02.2019	01/81/050/01017/AM 19/ 03/94/040/01003/AM 19/ HQ E-office Computer	The case was ratified in M. No. 10/81-ALC2/2019 dated 21.08.2019 on the basis of inputs given by Consultant (TEC-3). The applicant vide letter dated 27.01.2020 stated that the wastage and quantity of imported material for the product "Relevant Prime Hot dipped galvanized steel in sheets/coils" for all the four export products had not been given correctly. Therefore, they had requested to re-fix the ad-hoc norms. The case was last considered in M. No. 23/81 dt. 04.03.2020 and decided to refer the case to Consultant (TEC-3) for examination & comments. Physical file along with the representation	The Committee considered the case as per agenda and Consultant (TEC-3) informed via email dated 08.02.2021 that the earlier the case was approved by NC on the basis of information given in application & inputs in the meeting. The Norms Committee had accepted wastage proposed by the applicant after recovery.	Deferred

		No.: 23950	sent to Consultant (TEC-3) on 25.09.2020 for examination of the case. A reminder was issued to consultant (TEC-3) on 19.11.2019. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and Consultant (TEC-3) via email dated 30.11.2020 informed that the applicant in its representation dated 27.01.2020 had not given details of amendment made in application. Therefore, the Committee decided to ask from the applicant to furnish the same. As per NC decision, D/L was sent to the applicant on 12.01.2021. The applicant's reply dt. 14.01.2021 was sent to Consultant (TEC-3) on 14.01.2021.	However, for reviewing the same, firm has not submitted any justification. Therefore, the Committee decided to ask the firm to submit the justification for enhancing the wastage within 15 days' time.	
R23	ARMOR PLAST LTD. 0710111799 Dated: 21.06.2017	01/81/050/ 00774/AM 19/ 07/24/040/ 00094/AM 18/	The case was ratified in M. No. 03/81 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 requested for revision ad-hoc norms. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' was added by NC in the export product and that may be omitted as the items had already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product has been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020. Consultant (TEC-3) was reminded vide email dated 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and Consultant (TEC-3) informed via email dated 05.10.2020 that the applicant had exported goods made out of free of cost supplies provided by the foreign buyer as per Para 4.19 of HBP and therefore could not have used any other material. Therefore, the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 13.11.2020. The applicant's reply via email dt. 18.11.2020 was sent to Consultant (TEC-3) on 20.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 11.01.2021.	The Committee considered the case as per agenda. On the basis of comments of Consultant (TEC-3) received via email dated 08.02.2021, the Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel-Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 18.11.2020.</i> Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 03/81 dated 15.05.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R24	ARMOR PLAST LTD. 0710112024 dated 16.08.2017	01/81/050/ 00779/AM 19/ 07/24/040/	The case was ratified in M. No. 3/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019, the Committee noted that nobody	The Committee considered the case as per agenda. On the basis of comments of Consultant (TEC-3) received via email dated 08.02.2021, the	Approved

		00136/AM 18/	was appeared for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before NC. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' was added by NC in the export product and that may be omitted as the items had already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary corroborative evidence which could show that the export product had been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to the applicant on 01.04.2020. The applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020 followed by a reminder vide email dated 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and Consultant (TEC-3) informed via email dated 05.10.2020 that the applicant had exported goods made out of free of cost supplies provided by the foreign buyer as per Para 4.19 of HBP and therefore could not have used any other material. Therefore, the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 13.11.2020. The applicant's reply via email dt. 18.11.2020 was sent to Consultant (TEC-3) on 20.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 11.01.2021.	Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel-Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 18.11.2020</i>. Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 03/81 dated 15.05.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R25	ARMOR PLAST LTD. 0710112709 dated 19.01.2018	01/81/050/ 01070/AM 19/ 07/24/040/ 00295/AM 18/	This case was ratified in M. No. 03/81 dated 15.05.2019 as per written comments of Consultant (TEC-3). The applicant vide letter dated 15.06.2019 had requested to delete the word "Tubes" from the export item. In M. No. 16/81 dt. 13.11.2019 and the Committee noted that nobody appeared for personal hearing on behalf of the applicant. The Committee decided to give one more opportunity to the applicant for personal hearing. As per NC decision, an email was sent to the applicant to attend PH on 26.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee heard the applicant's representative during personal hearing. The representatives stated that the word 'Tube' was added by NC in the export product and that may be omitted as the items had already been exported with the description as applied in the authorization. However, the representatives could not produce any documentary	The Committee considered the case as per agenda. On the basis of comments of Consultant (TEC-3) received via email dated 08.02.2021, the Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel-Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 18.11.2020</i>.	Approved

			corroborative evidence which could show that the export product had been manufactured with the import items 'Tubes'. Hence, the Committee directed to the representative to furnish some documentary evidence duly certified by government authority in this regard. As per NC decision, a letter was sent to the applicant on 28.01.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The applicant's reply was referred to Consultant (TEC-3) on 16.07.2020 followed by reminder vide email dated 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and Consultant (TEC-3) informed via email dated 05.10.2020 that the applicant had exported goods made out of free of cost supplies provided by the foreign buyer as per Para 4.19 of HBP and therefore could not have used any other material. Therefore, the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 13.11.2020. The applicant's reply via email dt. 18.11.2020 was sent to Consultant (TEC-3) on 20.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 11.01.2021.	Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 03/81 dated 15.05.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R26	ARMOR PLAST LIMITED 0710114083 dated 01.11.2018	01/81/050/00693/AM 19/ 07/24/040/00194/AM 19/	The case was rejected in M. No. 08/81-ALC2/2019 dated 24.07.2019 due to non-submission of reply of deficiency letter dated 28.03.2019 raised by MSME. The applicant furnished reply vide letter dated 24.08.2019 and requested for ratification of norms. The case was referred to Consultant (TEC-3) on 13.12.2019 for examination. In M. No. 19/81 dt. 26.12.2019, the Committee heard the applicant's representative during personal hearing. The case was considered in M. No. 22/81 dt. 19.02.2020 and decided to remind the applicant to furnish the requisite information for examination of the case. As per NC decision, final reminder was sent to applicant on 01.04.2020. The applicant's reply was forwarded to Consultant (TEC-3) on 16.07.2020. Consultant (TEC-3) was reminded vide email dated 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and Consultant (TEC-3) informed via email dated 05.10.2020 that the applicant had exported goods made out of free of cost supplies provided by the foreign buyer as per Para 4.19 of HBP and therefore could not have used any other material. Therefore, the Committee decided to seek from the applicant to furnish the following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 13.11.2020. The applicant's reply via email dt. 18.11.2020 was sent to Consultant (TEC-3) on 20.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:	Approved

			01.12.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 11.01.2021.														
			<table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr> </thead> <tbody> <tr> <td>73042200</td><td>Articles Made of Stainless Steel - Encor Cutter Net Content of Import item in Export Product 98742.86 Feet</td><td>98742.86 Foot</td><td>73069090</td><td>17-7PH Stainless Steel Tubing</td><td>1.02Kgs/Kg content in the export product.</td></tr> </tbody> </table>			ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	73042200	Articles Made of Stainless Steel - Encor Cutter Net Content of Import item in Export Product 98742.86 Feet	98742.86 Foot	73069090	17-7PH Stainless Steel Tubing	1.02Kgs/Kg content in the export product.
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			Note: - The words “-Encor Cutter” may be added in the description of the export item as per drawing given by the applicant via email dated 18.11.2020. - Grade of steel to match in export & import. RA concerned may take suitable consequential action accordingly.														
R27	Shivam Iron And Steel Company Limited 0210208162 dated 23.01.2018	01/81/050/00175/AM 19 02/24/040/00169/AM 18	The applicant applied for import of raw material “Manganese Ore Mn-30%-60% and Coke” for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 5/81 dated 10.10.2018 as per SION at C522 for EP No. 01 and SION at C477 for EP No. 02 as per comments given by MoS vide U. O. No. 2(10)/2016-TD dated 09.10.2018. The applicant had requested for reviewing of already approved ad-hoc norms. They had stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e. with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee decided to seek from the applicant following information as per comments given by Consultant (SKB): - How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? - What is the percentage of MnO in Ferro Manganese slag? - How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA? As per NC decision, D/L was sent to the applicant on 18.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 16.12.2020 was sent to Consultant (SKB) on 16.12.2020. A reminder was issued to Consultant (SKB) on 12.01.2021.	The Committee considered the case as per agenda and observed that recommendations offered by the Consultant (SKB) for wastage is not in line with the existing SION and seem to be on much higher side. Therefore, Committee decided to ask the Consultant (SKB) to re-examine the case.	Deferred												

R28	Shivam Iron And Steel Company Limited 0210208634 dated 10.08.2018	01/85/050/00580/AM 19 02/24/040/00073/AM 19	The applicant applied for import of raw material “Manganese Ore Mn- 30%-60% and Coke” for manufacturing and export of 1) Ferro Silico Manganese & 2) Ferro Manganese (Fe Mn). The case was ratified in NC-2 Meeting No. 10/81 dated 16.01.2019 as per SION at C522 for EP No. 01 and SION at C477 for EP No. 02 on recommendation of representative of MoS. The applicant had requested for review of already approved ad-hoc norms. They had stated that for manufacturing of 1 MT of above said export items the imported raw materials required @2.25 i.e. with 125% wastage, which occurs during manufacturing of the subject export item. The representation along with complete set of application was referred to Consultant (SKB) vide email dated 28.09.2020 for examination and comments. The case was considered in M. No. 8/81 dated 29.09.2020, the Committee decided to seek from the applicant to furnish the following information as per comments given by Consultant (SKB): 1. How much quantity of Ferro Manganese slag is used in total charge mix (Manganese ore and Ferro manganese slag)? 2. What is the percentage of MnO in Ferro Manganese slag? 3. How much slag will be produced by production of 1000 MT Ferro Manganese to be exported under AA? As per NC decision, D/L was sent to the applicant on 18.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 16.12.2020 was sent to Consultant (SKB) on 16.12.2020. A reminder was issued to Consultant (SKB) on 12.01.2021.	The Committee considered the case as per agenda and observed that recommendations offered by the Consultant (SKB) for wastage is not in line with the existing SION and seem to be on much higher side. Therefore, Committee decided to ask the Consultant (SKB) to re-examine the case.	Deferred
R29	APAR INDUSTRIES LIMITED 3410044075 Dated 24.04.2018	01/81/050/00839/AM 19/ 34/24/040/00017/AM 19/	The case was approved in M. No. 07/81 dated 08.09.2020, as per written comments given by Consultant (TEC-3) vide email dated 04.09.2020. The applicant vide letter dated 21.10.2020 had requested to keep the description exactly as per AA i.e. Aluminium Plates /sheets/Coils/slabs and not "Aluminium Ingots" for best utilization of AA. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 12.01.2021.	The Committee considered the case as per the agenda and noted the comments of Consultant (TEC-3) received via email dated 08.02.2021 wherein he has given the reference of earlier decision of similar cases of the same firm as decided in M. No. 04/81 dated 17.06.2020 held on 09.07.2020. Therefore, the Committee decided to maintain status quo and reject the applicant's request of revision of ad-hoc norms on the advice of Consultant (TEC-3).	Rejected
R30	RAJGURU ENTERPRISES PVT. LIMITED 0310821453 dated 05.06.2018	01/81/050/00326/AM 19/ 03/95/040/00137/AM	The case was approved in M. No. 05/81 dated 12.06.2019, the Committee observed that the norms in this case had been fixed with 10% wastage in NC-2 Meeting No. 7/81 dated 29.11.2018. After hearing the party, seeing the samples of import & export products and after discussion, the Committee decided to revise the	The Committee considered the case as per agenda and Consultant (TEC-3) via email dated 08.02.2021 had requested for the hardcopy of the original application. Therefore, the	Deferred

		19/	quantities of import products as 1.12 Kg/Kg content of steel sheets of relevant grade and thickness in export product after 1/3rd recovery' on the recommendation of Consultant (TEC-3) & representative of DPIIT. The applicant via email dated 11.11.2020 had requested to allow 30% wastage. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was last considered in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to consultant (TEC-3) on 12.01.2021.	Committee decided to ask from the applicant to submit following information: 1. Hard copy of complete set of application along with copies of further correspondence, if any. 2. Sheet layout diagram of the material indicating the wastage during blanking for all products, to be exported under AA.	
R31	RAJGURU ENTERPRISES PVT. LIMITED 0310813798 dated 07.06.2017	01/81/050/00872/AM 19/ 03/95/040/00202/AM 18/	The case was approved in M. No. 5/81 dated 12.06.2019, on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant via email dated 11.11.2020 requested for Norms to be Ratified from 10% wastage to 30% wastage. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to consultant (TEC-3) on 12.01.2021.	The Committee considered the case as per agenda and Consultant (TEC-3) via email dated 08.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask from the applicant to submit following information: 1. Hard copy of complete set of application along with copies of further correspondence, if any. 2. Sheet layout diagram of the material indicating the wastage during blanking for all products, to be exported under AA.	Deferred
R32	INJECTOPLAS T PVT. LTD 0610038682 Dated 29.08.2017	01/81/050/00363/AM 18/ 06/24/040/00020/AM 18/	The case was approved in M. No. 03/81-ALC2/2018 dated 14.08.2018, NC decided to ratify the norms for the above AA allowing the wastage of 5% with the condition that RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly. The case was rejected in M. No. 06/81 scheduled for 11.08.2020 and held on 25.08.2020 due to non-submission of composition fee. However, the applicant vide letter dated 06.11.2020 requested for review of ad-hoc norms stating that it is taking AA for manufacturing resultant product "Brush Box Made Out of Phenolic Moulding Compound" under 4.7 HBP and being granted 11.88 Grams raw material Phenolic Moulding Compound for manufacturing to one piece "Brush Box Made Out of Phenolic Moulding Compound" on each and every Advance Authorization. Hence, the applicant requested to allow 11.88 Grams per piece. The representation was referred to DPIIT on 18.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to DPIIT on 12.01.2021. DPIIT via Email dt. 05.02.2021 had requested that the application may be referred to D/o C&PC. Hence, the case was referred to Consultant (TEC-1) on 07.04.2021.	The Committee considered the case as per agenda and Consultant (TEC-1) via email dated 20.05.2021 informed that the copy of application was not received to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-1) for examination & comments.	Deferred

R33	WAAREE ENERGIES LTD. 5210043159 dated 26.08.2019	01/81/050/00223/AM 20/ 52/24/040/00027/AM 20/	The case was rejected in M. No. 8/81- ALC2/2020 dated 29.09.2020 due to non-submission of reply of deficiency letter dated 15.04.2020 followed by reminders dated 17.05.2020 & 18.09.2020. The applicant vide letter dated 02.11.2020 furnished the reply with a request to fix the ad-hoc norms on repeat basis. The representation was referred to Consultant (TEC-3) on 18.11.2020 & 19.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 12.01.2021.	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as approved for AA No. 5210042877 dated 20.12.2018in M. No. 04/81- dated 17.06.2020 as per comments of Consultant (TEC-3) received via email dated 08.02.2021 as under:	Approved
		Export Items:			
		Sl. No.	ITCHS Code	Export Item	Quantity
		1.	85414011	Solar PV Module 300WP-400WP (Weight 22.5 Kg/Module)	181818 Number
		Import Items:			
		Sl. No.	ITCHS Code	Import Item	Recommended Quantity
		1	85414011	Solar Cell, Efficiency: 18.00% And Above, 4.42WP And Above.	Net + 1% wastage
		2	70071900	Solar Glass For Solar PV Module	As per GN-4
		3	76041031	Aluminium Frame For Solar PV Module 1960 X 990MM	As per GN-4
		4	39013000	EVA Sheet For Solar PV Module 0.45 X 985MM.	Net + 0.5% wastage
		5	39206290	Backsheet For Solar PV Module - 990MM	Net + 0.5% wastage
		6	74081990	Solar Ribbon For Solar PV Module - 0.9MM X 0.25MM	As applied (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
		7	74081990	Solar Bus Bar For Solar PV Module - 5MM X 0.40MM	As applied (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)
8	85369030	PV Junction Box For Solar PV Module	As per GN-4		
9	35061000	RTV For Solar PV Module (Silicone Sealant)	As applied (Combined Value of item No. 6, 7 and 9 restricted upto 2% of FoB value)		
Note: 1. The following words “Weight 22.5 Kg/Module” may be added in the description of the export product. 2. Export item will contain 72 imported cells per module. 3. Specification and wattage of imported cells will be same as used in export items. The RA will obtain specification/wattage of the cells to be imported and would endorse the same on the authorization both for export and import products. RA concerned may take suitable consequential action accordingly.					
R34	HINDALCO INDUSTRIES LIMITED 0210209751 dated 11.02.2020	01/81/050/00429/AM 20/ 02/24/040/00180/AM 20/	The case was approved in M. No. 23/81-ALC2/2019 dated 04.03.2020, on the recommendation of Consultant (TEC-3). The applicant via email dated 20.04.2020 requested to amend the export product to read as Continuous Cast Copper Rod/Copper Wire Rod /Cathode. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was last considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder issued to Consultant (TEC-3) on 12.01.2021.	The Committee considered the case as per agenda and Consultant (TEC-3) via email dated 08.02.2021 had requested to send physical file of the case for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-3) .	Deferred

R35	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050 /00325/A M12/ 07/24/040 /00258/A M12/ (E-25381)	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter dated 19.04.2017. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. As per the decision of M. No. 24/81 dated 18.03.2020, the complete set of application forward to DHI via email dated 06.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI's D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply vide letter dt. 10.11.2020 was sent to DHI via email on 26.11.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020 and DHI via email dated 01.12.2020 informed that the applicant had not submitted point-wise reply. Therefore, the Committee decided to seek again from the applicant to furnish following information wise-point: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. As per NC decision, D/L was sent to the applicant on 27.01.2021. Reply of DL received via email dated 25.02.2021.	The Committee considered the case as per agenda and decided to forward the applicant's reply to DHI for examination of the case.	Deferred
R36	BHARAT HEAVY ELECTRICALS LIMITED 1110028319 dated 12.01.2018	01/81/050 /00096/A M19/ 11/24/040 /00006/A M18/ (E-22943)	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81 dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to DHI on 25.11.2020. Also, a scan copy of application was sent to DHI on 22.12.2020 to examine the case. The case was last considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the comments given by DHI vide email dated 01.12.2020 wherein it is stated that the applicant had requested vide letter dated 24.11.2018 to check the item No. 2 of SION C-158 for typographical error. Further, DHI had requested to send the file where the SION was fixed to examine the applicant's request. However, it was	The Committee considered the case as per the agenda and decided to remind DHI for expediting the comments.	Deferred

			noted that the SIONs were fixed for items since long year back and at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request DHI to examine the matter and furnished their comments. As per decision, the case was again referred to DHI on 27.01.2021. However, no comments have been received.		
R37	Armor Plast Limited 0710113842 dated 12.09.2018	01/81/050 /00655/A M19/ 07/24/040 /00156/A M19/ (E-24508)	The case was ratified in M. No. 05/81 dated 12.06.2019 on repeat basis as approved for AA No.0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.07.2019 had requested for revision of ratified norms. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was issued on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why they were making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 had given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted, in Meeting No. 24/81 dated 18.03.2020, that the applicant had submitted copies of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. The Committee observed that: (i) Consultant (TEC-3) has not given any recommendations for "Cannula". (ii) In some shipping bills, the word 'Cutter' is mentioned whereas Consultant (TEC-3) has recommended 'Encor Cutter'. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3). As per decision, the case was again referred to Consultant (TEC-3) on 28.01.2021.	The Committee considered the case as per agenda. On the basis of comments of Consultant (TEC-3) received via email dated 19.05.2021, the Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel-Cannula & Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 13.10.2020.</i> Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 05/81 dated 12.06.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved

R38	Armor Plast Ltd 0710113649 Dated 27.07.2018	01/81/050 /00448/A M19/ 07/24/040 /00110/A M19/ (E-24509)	The case was approved in M. No. 05/81-ALC2/2019 dated 12.06.2019 on repeat basis as approved for AA No. 0710111799 dated 21.06.2017 in M. No. 3/81-ALC2/2019 dated 15.05.2019 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 15.07.2019 stated that they had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. The case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. As per NC decision of M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why they were making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 had given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted, in Meeting No. 24/81 dated 18.03.2020, that the applicant had submitted copies of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. The Committee observed that: (i) Consultant (TEC-3) has not given any recommendations for "Cannula". (ii) In some shipping bills, the word 'Cutter' is mentioned whereas Consultant (TEC-3) has recommended 'Encor Cutter'. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3). As per decision, the case was again referred to Consultant (TEC-3) on 28.01.2021.	The Committee considered the case as per agenda. On the basis of comments of Consultant (TEC-3) received via email dated 19.05.2021, the Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel Cannula & Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 13.10.2020.</i> Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 05/81 dated 12.06.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R39	Armor Plast Ltd 0710112339	01/81/050 /00884/A M19/	The case was ratified in M. No. 04/81 dated 29.05.2019 as recommended by Consultant (TEC-3). The applicant vide letter dated 15.06.2019 stated that they	The Committee considered the case as per agenda. On the basis of comments of	Approved

	dated 01.11.2017	07/24/040 /00217/A M18/ (E-24510)	had already completed the export obligation against the AA and there is no provision to amend the export shipping bills from the customs. Therefore, they had requested to remove the word "Tubes" from the export item. This case was considered in M. No. 12/81 dt. 18.09.2019 and decided to ask the applicant to furnish copies of shipping bills. As per NC decision, D/L was sent on 14.10.2019 along with reminder on 03.12.2019. The case was considered in M. No. 21/81 dated 22.01.2020, the applicant's reply was referred to Consultant (TEC-3) on 31.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the applicant had submitted copy of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. Therefore, the Committee decided to ask the applicant to explain why he is making export of 'Cutter' under the authorization and why such exports should not be disallowed. As per decision of M. No. 24/81 dated 18.03.2020, D/L as raised by Consultant (TEC-3) was sent to the applicant on 18.05.2020 followed by reminder on 10.08.2020. The applicant's reply dt. 11.08.2020 was sent to Consultant (TEC-3) on 13.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and Consultant (TEC-3) informed that the applicant in its reply dated 11.08.2020 had given only photograph of the cutter instead of drawing of cutter. Therefore, the Committee decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): 1. Detailed drawing of cutter. As per NC decision, D/L was sent to the applicant on 07/08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply via email dt. 13.10.2020 was sent to Consultant (TEC-3) on 13.10.2020 with a reminder on 25.11.2020 to expedite the comments. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted, in M. No. 24/81 dated 18.03.2020, that the applicant had submitted copies of many shipping bills and in some of shipping bills word "Cannula" is mentioned and in few bills word "Cutter" is mentioned. The Committee observed that: (i) Consultant (TEC-3) has not given any recommendations for "Cannula". (ii) In some shipping bills, the word 'Cutter' is mentioned whereas Consultant (TEC-3) has recommended 'Encor Cutter'. Therefore, the Committee decided to seek exact recommendations from Consultant (TEC-3). As per decision, the case was again referred to Consultant (TEC-3) on 28.01.2021.	Consultant (TEC-3) received via email dated 19.05.2021, the Committee decided to modify its earlier decision by replacing the export item description with "Articles made of Stainless Steel-Cannula & Encor Cutter" in place of earlier description "Articles made of Stainless-Steel Tubes" for fulfillment of export obligation <i>as per drawing given by the applicant via email dated 13.10.2020.</i> Note: 1. Grade of steel to match in export & import. 2. The rest of decision as decided in M. No. 05/81 dated 12.06.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R40	FCI OEN CONNECTORS LIMITED 1010059108 dated 13.04.2015	01/81/050 /00154/A M16/ 10/24/040 /00140/A M15/ (E-24738)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(41)/2015-IPHW dated 25.06.2019. The case was considered in M. No. 19/81 dt. 26.12.2019, the Committee considered the report of study group and decided to refer the matter to MeitY for calculating the entitlement. The case was considered in M. No. 24/81 dt. 18.03.2020 and Consultant (TEC-3) informed that the quantities of import items mentioned by MeitY in its recommendation vide F. No.	The Committee considered the case as per the agenda and the representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the	Deferred

			17(41)/2015-IPHW dated 25.06.2019 are not matching with the quantities as mentioned in the AA. Therefore, the Committee decided to refer the case back to MeitY for comments. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case considered in M. No. 06/81 dt. 25.08.2020 and the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments. The case was last considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the Committee noted that MeitY vide D.O. No. W-21/1/2019-IPHW-MeitY dated 05.03.2020 requested DGFT to calculate the entitlement and ratify the AA on the basis of study group report. MeitY vide email dated 6.9.2020 recommended to ratify norms for GPC @ 2% for all AAs except those which were considered for preparing study group report. The Committee further noted that this license was not considered while preparing study group report. Since, there are a lot of communications of MeitY on this license, the Committee decided to refer the matter back to MeitY with the request to provide its fresh and consolidated recommendations for fixation of ad-hoc norms. As per decision, all the communications regarding Advance Authorization again referred to MeitY on 07.04.2021. However, no comments have been received yet.	comments.	
R41	FCI OEN CONNECTORS LIMITED 1010058810 dated 26.09.2014	01/81/050/00421/A M15/ 10/24/040/00058/A M15/ (E-24739)	The case was approved in M. No. 06/81 dated 26.06.2019 as per written comments given by MeitY vide F. No.: 17(40)/2015-IPHW dated 25.06.2019. In M. No. 19/81 dt. 26.12.2019, the Committee was decided to refer the matter to MeitY for calculating the entitlement. The case was considered in meeting no. 24/81 dt. 18.03.2020, the Consultant (TEC-3) informed that MeitY recommended wastage for Copper Alloy but the import item "Copper Alloy" is not mentioned in the AA. Hence, the Committee decided to refer the case back to MeitY for comments on the issue. As per decision of M. No. 24/81 dt. 18.03.2020, the case was referred to MeitY on 10.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted that MeitY via email dated 25.08.2020 informed that the case is under examination. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind MeitY for expediting the comments. The case was last considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the Committee noted that MeitY vide letter dated 17(40)/2015-IPHW dated 25.6.2020 recommended norms form 'Beryllium copper Strip' which was not applied by the applicant in its application for Advance Authorization. Further, AA No. mentioned in MeitY's above said letter dated 25.06.2019 is 1010059810, which is incorrect. Hence, the Committee decided to refer the matter back to MeitY to clarify the above issues and provide its fresh and consolidated recommendations for fixation of ad-hoc norms. MeitY via email dt. 29.01.2021 was requested to provide a soft copy of Advance Authorization. Accordingly, the soft copy of the Advance license was sent on 06.04.2021 for the same. However, no comments have been received yet.	The Committee considered the case as per the agenda and the representative of MeitY informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

R42	Jindal Saw Limited 0510408874 Dated 11.12.2018	01/81/050/00701/A M19/ 05/23/040/00391/A M19/ (E-24803)	The case was ratified in M. No. 05/81-ALC2/2019 dated 12.06.2019 as per written comments given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO₂ wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020, the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to Consultant (TEC-3) on 25.05.2020 & 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector welding. As per NC decision, D/L was sent to applicant on 08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 26.11.2020. The applicant's reply dt. 17.12.2020 was sent to Consultant (TEC-3) on 21.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 28.01.2021.	The Committee considered the case as per the agenda and noted that Consultant (TEC-3) has informed via email dated 19.05.2021 that earlier, <i>"The proposal was recommended for import of welding consumables as per SION C593 for manufacture of pipes from plates. Export item has an additional activity of joining connectors with pipes which also require welding consumables. Accordingly, the ratified norms may be revised."</i> Therefore, on the basis of comments of Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under: 1. Quantity of import items at Sl. No. 2 to 5 may be allowed two times of quantity recommended earlier or as applied, whichever is lower. Note: The rest of decision as decided in M. No. 05/81 dated 12.06.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	Approved
R43	JINDAL SAW LIMITED 0510411870 Dated 18.09.2019	01/81/050/00245/A M20/ 05/23/040/00236/A M20/ (E-24804)	The case was considered in M. No. 18/81-ALC2/2019 dated 11.12.2019 and decided to allow description of import items & quantities per SION C-593 as per written comments dated 06.12.2019 given by Consultant (TEC-3). The applicant vide letter dated 14.01.2020 stated that the quantity of welding consumables i.e. Welding Wire, Welding Flux, X-Ray films and CO₂ wire are less permitted to them. Therefore, they had requested to revise the ad-hoc norms. As per decision of M. No. 21/81 dated 22.01.2020, the representation was forwarded to Consultant (TEC-3) on 22.01.2020. The case was considered in M. No. 24/81 dt. 18.03.2020 and decided to remind Consultant (TEC-3) for expediting the comments. A reminder was issued to consultant (TEC-3) on 25.05.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-3): 1. Detailed calculations supported with documents for requirement of welding consumables for connector	The Committee considered the case as per the agenda and noted that Consultant (TEC-3) has informed via email dated 19.05.2021 that earlier, <i>"The proposal was recommended for import of welding consumables as per SION C593 for manufacture of pipes from plates. Export item has an additional activity of joining connectors with pipes which also require welding consumables. Accordingly, the ratified norms may be revised."</i>	Approved

			welding. As per NC decision, D/L was sent to the applicant on 08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminder was sent to the applicant on 26.11.2020. The applicant's reply dt. 17.12.2020 was sent to Consultant (TEC-3) on 21.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 28.01.2021.	Therefore, on the basis of comments of Consultant (TEC-3), the Committee decided to revise the ad-hoc norms as under: 1. Quantity of import items at Sl. No. 2 to 5 of the license may be allowed two times of quantity recommended earlier or as applied, whichever is lower. Note: The rest of decision as decided in M. No. 18/81-ALC2/2019 dated 11.12.2019 shall remain unchanged. RA concerned may take suitable consequential action accordingly.	
R44	NATIONAL STEEL AND AGRO INDUSTRIES LTD. 5610004971 Dated 08.08.2016	01/81/050/00251/A M17/ 56/24/040/00027/A M17/	Initially, the case was rejected in M. No. 2/81-ALC2/2017 dated 18.04.2017 due to non-submission of reply to MoS deficiency letter dated 20.10.2016. The case was considered in M. No. 9/81 dated 25.07.2017 and decided to ratify the norms for the above AA as per written comments of MoS vide UO No. 2(10)/2016-TD dated 05.07.2017. The applicant's representation dated 26.11.2018 against above NC decision was again considered in M. No. 11/81-ALC2/2019 dated 04.09.2019. The case was considered in M. No. 24/81 dt. 18.03.2020 and the Committee noted that the applicant's representation was not referred to MoS for examination as decided in M. No. 21/81 dated 22.01.2020. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order had been sought from the applicant vide email dated 10.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind the applicant for furnishing the requisite information. A reminder was issued to the applicant on 08.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for reply of the applicant. As per NC decision, reminders were sent to the applicant on 26.11.2020. & 28.01.2021. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to give last opportunity to the applicant for furnishing the requisite information.	The Committee considered the case as per the agenda and decided to send final reminder to the applicant for furnishing the requisite information.	Deferred
R45	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00868/A M19/ 07/24/040/00176/A M17/ (E-24809)	The case was ratified in M. No. 04/81 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles.	The Committee considered the case as per the agenda and decided to remind DPIIT for expediting the comments.	Deferred

			The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Firm's Reply sent to DPIIT on 07.04.2021. However, no comments have been received yet.		
R46	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050 /01063/A M19/ 07/24/040 /00313/A M17/ (E-24810)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Firm's Reply sent to DPIIT on 07.04.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to remind DPIIT for expediting the comments.	Deferred
R47	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050 /01075/A M19/ 07/24/040	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output	The Committee considered the case as per the agenda and decided to remind DPIIT for expediting the comments.	Deferred

		/00383/A M17/ (E-24811)	product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Firm's Reply sent to DPIIT on 07.04.2021. However, no comments have been received yet.		
R48	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050 /00766/A M19/ 07/24/040 /00016/A M18/ (E-24812)	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was last considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Firm's Reply sent to DPIIT on 07.04.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to remind DPIIT for expediting the comments.	Deferred

R49	Forming India Private Limited 3110066975 Dated 08.02.2018	01/81/050/00045/A M19/ 31/83/040/00143/A M18/ (E-24816)	The case was ratified in Meeting No. 02/81-ALC2/2018 dt. 29.05.2018, and quantity of import item i.e. ‘Hot dipped Galvanized Coil’ to manufacture export product ‘Shape & Section from Flat Rolled Product’ was allowed as 287640 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof of payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 had furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 29.01.2021.	The Committee considered the case as per agenda and noted that Consultant (TEC-3) has informed via email dated 19.05.2021 that the applicant had represented that under the ITCHS code 72124900 for the import item, width of imported item must be greater than 600mm, so to meet their requirement when they import coil of 1100mm, additional wastage occurs. Hence, considering additional wastage for slitting, the ratified norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:		Approved												
		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>72166100</td><td>North South C Channel</td><td>67142.00 Meter</td><td>72124900</td><td>Hot dipped galvanized coil 1100mm wide</td><td>1.04 Kgs/Kg content in the export product</td></tr></table>					ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	72166100	North South C Channel	67142.00 Meter	72124900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product
		ITCHS Code	Export Item	Quantity	ITCHS Code		Import Item	Recommended Quantity										
72166100	North South C Channel	67142.00 Meter	72124900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product													
Note: 1. The description of the export item may be amended as “North South C Channel”. 2. The description of the import item may be amended as “Hot dipped galvanized coil 1100mm wide”. 3. Type/grade of imported item will be the same as used in the export product. 4. Export product will be pipes joined with connectors. RA concerned may take suitable consequential action accordingly.																		
R50	Forming India Private Limited 3110067014 Dated 27.03.2018	01/81/050/00115/A M19/ 31/83/040/00173/A M18/ (E-24817)	The case was ratified in M. No. 3/81-ALC2/2018 dt. 14.08.2018 and quantity of import item i.e. ‘Hot dipped Galvanised Coil’ to manufacture export product ‘Shape & Section from Flat Rolled Product’ was allowed as 91313.46 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof of payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 had furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 29.01.2021.	The Committee considered the case as per agenda and noted that Consultant (TEC-3) has informed via email dated 19.05.2021 that the applicant had represented that under the ITCHS code 72124900 for the import item, width of imported item must be greater than 600mm, so to meet their requirement when they import coil of 1100mm, additional wastage occurs. Hence, considering additional wastage for slitting, the ratified norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:		Approved												

		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>72166100</td><td>North South C Channel</td><td>376000.00 Meter</td><td>72104900</td><td>Hot dipped galvanized coil 1100mm wide</td><td>1.04 Kgs/Kg content in the export product</td></tr></table>					ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	72166100	North South C Channel	376000.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product	
		ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
		72166100	North South C Channel	376000.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product												
Note: 1. The description of the export item may be amended as “North South C Channel”. 2. The description of the import item may be amended as “Hot dipped galvanized coil 1100mm wide”. 3. Type/grade of imported item will be the same as used in the export product. 4. Export product will be pipes joined with connectors. RA concerned may take suitable consequential action accordingly.																			
R51	Forming India Private Limited 3110066999 Dated 09.03.2018	01/81/050/001 16/AM19/ 31/83/040/00159/A M 18/ (E-24820)	The case was ratified in M. No. 03/81-ALC2/2018 dt. 14.08.2018 and quantity of import item i.e. ‘Hot dipped Galvanised Coil’ to manufacture export product ‘Shape & Section from Flat Rolled Product’ was allowed as 98799.24 Kg i.e. 1.02Kg/Kg content in the export item. However, the applicant via email dated 08.10.2020 had requested for re-fixation of norms. The applicant was requested to submit proof of payment of composition fee. The case was referred to Consultant (TEC-3) vide email dated 20.10.2020 for comments. The applicant via email dated 22.10.2020 had furnished a copy of composition fee of Rs.5000/- receipt dated 14.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 26.11.2020 to expedite the comments. Further, physical file of the case was sent to Consultant (TEC-3) on 16.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 29.01.2021.		The Committee considered the case as per agenda and noted that Consultant (TEC-3) has informed via email dated 19.05.2021 that the applicant had represented that under the ITCHS code 72124900 for the import item, width of imported item must be greater than 600mm, so to meet their requirement when they import coil of 1100mm, additional wastage occurs. Hence, considering additional wastage for slitting, the ratified norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms on the recommendation of Consultant (TEC-3) as under:	Approved													
		<table><tr><th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr><tr><td>72166100</td><td>North South C Channel</td><td>23063.00 Meter</td><td>72104900</td><td>Hot dipped galvanized coil 1100mm wide</td><td>1.04 Kgs/Kg content in the export product</td></tr></table>					ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	72166100	North South C Channel	23063.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product	
		ITCHS Code	Export Item	Quantity	ITCHS Code		Import Item	Recommended Quantity											
72166100	North South C Channel	23063.00 Meter	72104900	Hot dipped galvanized coil 1100mm wide	1.04 Kgs/Kg content in the export product														
Note: 1. The description of the export item may be amended as “North South C Channel”. 2. The description of the import item may be amended as “Hot dipped galvanized coil 1100mm wide”. 3. Type/grade of imported item will be the same as used in the export product. 4. Export product will be pipes joined with connectors. RA concerned may take suitable consequential action accordingly.																			

R52	DISHA AUTO COMPONENTS PVT. LTD. 0310820713 dated 27.04.2018	01/81/050 /00244/A M19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 20.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 30.06.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to Consultant (TEC-3) on 02.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 29.01.2021.	The Committee considered the case as per agenda and noted that Consultant (TEC-3) has informed via email dated 20.05.2021 that (i) The applicant during personal hearing informed that they had made error in wastage calculation by evaluating it on input items rather than export items (ii) UoM for import item will be in MT only. (iii) In view of this, norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms as per comments of Consultant (TEC-3) as under:	Approved		
		03/94/040 /00069/A M19/					
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		6	730792 90	Coupling Size 7" K55/ D10 (Qty 1033 Nos &15.28 M.Ton) Od 200.03, Id 163.03 Length 234 Mm	241.640 Meter	6	730439 19	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 7" Od 200.03 * 18.5 Mm Thk Grade K- 55/D10 (22 Mt)	19.50 MT
Note: Grade of steel to match in export & import.									
RA concerned may take suitable consequential action accordingly.									
R53	DISHA AUTO COMPONENTS PVT.LTD. 0310825812 Dated 20.12.2018	01/81/050 /00678/A M19/ 03/94/040 /00789/A M19/	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments dated 25.11.2019 given by Consultant (TEC-3) considering applicant's reply dated 21.09.2019 & 09.11.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to Consultant (TEC-3) on 02.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 29.01.2021.					The Committee considered the case as per agenda and noted that Consultant (TEC-3) has informed via email dated 20.05.2021 that (i) The applicant during personal hearing informed that they had made error in wastage calculation by evaluating it on input items rather than export items (ii) UoM for import item will be in MT only. (iii) In view of this, norms may be revised. Therefore, the Committee decided to revise the ad-hoc norms as per comments of Consultant (TEC-3) as under:	Approved
		Sl. No.	ITCHS Code	Export Item	Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
		1	730792 90	Coupling Size 13-3/8" K-55 (QTY 7485 NOS & 239.520 M.TON) OD 365.12, ID 323.88 Length 277.5 MM	2077.090 Meter	1	730439 39	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 13-3/8" Od 365.12 * 20.62 Mm Thk Grade K-55/D10 (100 MT)	100 MT
		2	730792 90	Coupling Size 10-3/4" K 55 (QTY 2396 NOS & 69.470 M.TON) OD 298.45, ID 258.45 Length 276.5 MM	662.360 Meter	2	730439 39	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 10-3/4" Od 298.45 * 20 Mm Thk Grade K-55 (100 MT)	89 MT
		3	730792 90	Coupling Size 9-5/8" K-55/D10 (QTY 6381 NOS & 162.085 M.TON) OD 269.88, ID 227.88 Length 276.50 MM	1764.420 Meter	3	730439 39	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade K-55/D10 (250 MT)	219 MT

		4	730792 90	Coupling Size 9-5/8" L- 80/D10 (QTY 3829 NOS & 97.251 M.TON) OD 269.88, ID 227.88 Length 276.50 MM	1058.650 Meter	4	730439 39	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 9-5/8 Od 269.88 * 21 Mm Thk Grade L-80/D10 (150 MT)	132 MT
		5	730792 90	Coupling Size 7-5/8" L-80 (QTY 1220 NOS & 19.517 M.TON) OD 215.90, ID 177.9 Length 242.5 MM	295.800 Meter	5	730439 29	Carbon Steel Seamless Pipes As Per Api 5ct Latest Edition 7-5/8 Od 215.90 * 19 Mm Thk Grade L-80 (30 MT)	26 MT
		Note: Grade of steel to match in export & import. RA concerned may take suitable consequential action accordingly.							
R54	DISHA AUTO COMPONENTS PVT.LTD. 0310821769 Dated 19.06.2018	01/81/050 /00245/A M19/ 03/94/040 /00228/A M19/	The case was ratified in M. No. 2/81-ALC2/2019 dated 01.05.2019 as per written comments given by DPIIT vide F. No.: P-47011/94/2019-TSW dated 16.04.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to DPIIT on 02.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments.					The Committee considered the case as per the agenda and noted the comments of DPIIT vide U. O. No. P-47011/94/2019-TSW dated 05.01.2021. Further, the case was discussed in the meeting and the Committee observed that the similar cases have been referred to Consultant (TEC-3) for examination. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R55	DISHA AUTO COMPONENTS PVT.LTD. 0310829026 dated 14.05.2019	01/81/050 /00064/A M20/ 03/94/040 /00096/A M20/	The case was ratified in Meeting No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by MSME. The applicant via email dated 25.11.2020 had requested for personal hearing and correction in the norms allotted to it. The representation was referred to MSME on 02.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to MSME on 29.01.2021.					The Committee considered the case as per the agenda and noted the comments of MSME received via email dated 23.04.2021. Further, the case was discussed in the meeting and the Committee observed that the similar cases have been referred to Consultant (TEC-3) for examination. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments.	Deferred
R56	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210208269 dated 13.03.2018	01/81/050 /00108/A M19/ 02/24/040 /00192/A M18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020. The case was last considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. DPIIT via email dated 05.01.2021 inform that the case may be refer to MSME. The case was forwarded to MSME on 07.04.2021.					The Committee considered the case as per the agenda and MSME via email dated 20.05.2021 informed that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 96.43% which works out to be less than the export quantity.	Deferred

				Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MSME as under: 1. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import.	
R57	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210207970 dated 10.11.2017	01/81/050 /00040/A M19/ 02/24/040 /00122/A M18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 & 17.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020 & 31.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 02.02.2021.	The Committee considered the case as per the agenda and MSME via email dated 20.05.2021 informed that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 97% which works out to be less than the export quantity. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MSME as under: 1. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import.	Deferred
R58	Vedanta Limited 0310823651 dated 07.09.2018	01/81/050 /00500/A M19/ 03/95/040 /00506/A M19/	The case was rejected in M. No. 23/81-ALC2/2019 dated 04.03.2020 due to non-submission of reply of deficiency letter as the import and export items were not clear and need to be interchanged. The applicant vide letter dated 21.07.2020 furnished the reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-3) on 02.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 02.02.2021.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had proposed to import Cu anode which contains traces of gold & silver. The export product is also anode slime containing minor quantities of gold & silver. Accordingly, gold & silver are neither the direct import items nor export items & therefore, wastage norms cannot be fixed for these items. Therefore, the Committee decided to reject the firm's request of fixation of ad-hoc norms as per advice of Consultant	Rejected

				(TEC-3). RA concerned may take suitable consequential action accordingly.	
R59	Ravin Cables Limited 0310828162 dated 04.04.2019	01/81/050/00009/A M20/ 03/95/040/01313/A M19/	The case was ratified in Meeting No. 20/81-ALC2/2019 dated 08.01.2020 as per written comments dated 08.01.2020 given by Consultant (TEC-3). The applicant vide letter dated 06.02.2020 requested to amend import item name from "Copper Wire Rod" to "1 Core x 300 sq. mm copper conductor" for both export product. The representation was referred to Consultant (TEC-3) on 02.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-3) on 02.02.2021.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had requested to amend import item at Sl. No. 1 as "1 Core x 300 sq. mm Cu conductor". Import item at Sl. No. 1 was recommended as "Cu wire rod" as the same was given as net content in export product. Hence, the applicant should explain the discrepancy in import item & net content shown in export product. Therefore, the Committee decided to ask from the applicant to provide the clarification for the same.	Deferred
R60	LM WIND POWER BLADES (INDIA) PVT. LTD 0710108496 dated 10.07.2015	01/81/050/00439/A M19/ 07/24/040/00079/A M16/	The case was ratified in Meeting No. 2/81 dated 01.05.2019 as per written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 requested to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export. As per NC decision, D/L was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (TEC-1) on 07.04.2021.	The Committee considered the case as per agenda and Consultant (TEC-1) via email dated 20.05.2021 had requested to send physical file of the case for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-1).	Deferred
R61	LM WIND POWER BLADES INDIA PRIVATE LIMITED 0710106866 dated 20.10.2014	01/81/050/00473/A M15/ 07/24/040/00250/A M15/	The case was ratified in Meeting No. 02/81 dated 01.05.2019 as per written comments given by Consultant (TEC-1). The applicant via email dated 19.11.2020 requested to remove the sentence "not less than" and allow flexibility of +/- 3 %. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of shipping bills indicating weight of entire export. As per NC decision, D/L was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (TEC-1) on 07.04.2021.	The Committee considered the case as per agenda and Consultant (TEC-1) via email dated 20.05.2021 had requested to send physical file of the case for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-1).	Deferred
R62	Laxmi Electronics Moulds & Precision Engg.	01/81/050/00455/A M16/	The case was rejected in M. No. 9/81-ALC2/2016 dated 26.07.2016 due to non-submission of reply of deficiency letter as raised by DeitY. Since, no reply was received from	The Committee considered the case as per the agenda and Consultant (TEC-1)	Deferred

	P.Ltd. 0710106187 dated 25.07.2014	07/21/040 /00359/A M15/	the company despite reminder, the committee decided to reject the case. The applicant vide letter dated 29.01.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-1) on 02.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to seek from the applicant to furnish following information as per comments given by Consultant (TEC-1): 1. Copy of complete set of application. 2. Quantity and commercial value of waste generated. 3. Production/ consumption data for the licensing period duly certified by central excise. As per NC decision, D/L was sent to the applicant on 02.02.2021. A reminder was sent to the applicant on 08.04.2021. The applicant's reply was sent to Consultant (TEC-1) on 18.05.2021.	informed via email dated 20.05.2021 that the applicant did not submit proper reply of deficiency letter. Therefore, the Committee decided to again ask the firm to submit the said information within 15 days.	
R63	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162 /00580/A M11/ 34/24/040 /00133/A M06/ HQ E- office Computer No.: 23376	The case was considered in Offline Agenda in M. No. 32/81 dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are also allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81 dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 had enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was considered in M. No. 21/81 dated 22.01.2020 and the Committee directed to the representative to furnish following information as per advice of Consultant (SKB): 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the written comments dated 17.3.2020 given by Consultant (SKB). After deliberating the matter, the Committee decided to seek from the applicant an statement for import item 'Plate/Coil' in the following format: Bill of entry No. and date Exact description Exact thickness Quantity. As per NC decision, D/L was issued to the applicant on 23.11.2020 followed by a reminder on 07.12.2020. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the applicant via email dated 07.12.2020 had requested for extension of time till 30th	The Committee considered the case as per the agenda and Consultant (SKB) informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

			December 2020. Therefore, the Committee decided to wait for reply of the applicant. As per NC decision, a reminder was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (SKB) on 07.04.2021.		
R64	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410044554 Dated 05.10.2018	01/81/050 /00882/A M19/ 34/24/040 /00172/A M19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and change of Measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R65	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410045191 Dated 04.06.2019	01/81/050 /00102/A M20/ 34/24/040 /00074/A M20/	The case was ratified in Meeting No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

			in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.		
R66	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410043988 Dated 22.03.2018	01/81/050 /00667/A M19/ 34/24/040 /00376/A M18/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R67	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410045223	01/81/050 /00139/A M20/ 34/24/040 /00073/A	The case was ratified in M. No. 17/81-ALC2/2019 dated 27.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under	Deferred

	Dated 21.06.2019	M20/	applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.	examination. Therefore, the Committee decided to wait for the comments.	
R68	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410045548 Dated 18.10.2019	01/81/050/00288/A M20/ 34/24/040/00206/A M20/	The case was ratified in M. No. 16/81-ALC2/2019 dated 13.11.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 05/81 dated 12.6.2019 on the recommendation of representative of MoS. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 has opined to	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

			allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non-Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.		
R69	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410044194 Dated 31.05.2018	01/81/050 /00823/A M19/ 34/24/040 /00059/A M19/	The case was ratified in Meeting No. 13/81-ALC2/2019 dated 03.10.2019 on repeat basis as approved for AA No. 3410043636 dated 14.11.2017 in NC-2 M. No. 5/81 dated 12.6.2019 allowing quantity of each import item @ 1.015 Kg/Kg content in the export product with the condition that thickness and grade of import and export items to match. The applicant via email dated 10.09.2020 request for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 % and Change of Unit of measurement. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R70	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410044193 Dated 31.05.2018	01/81/050 /00668/A M19/ 34/24/040 /00058/A M19/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for import product on export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred

			manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.		
R71	CHINA STEEL CORPORATION INDIA PRIVATE LIMITED 3410043636 Dated 14.11.2017	01/81/050/00666/A M19/ 34/24/040/00170/A M18/	The case was ratified in M. No. 5/81-ALC2/2019 dated 12.06.2019 on the recommendation of the representative of MoS. The applicant via email dated 10.09.2020 requested for review of norms for Percentage of Scrap for Import product on Export items from 1.015% to 3 %. The representation was referred to Consultant (SKB) on 08.12.2020 for examination of the case. The case was last considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and Consultant (SKB) informed vide letter dated 15.12.2020 that the applicant had requested wastage as 5% for processing of imported silicon electrical steel of cold rolled full hard (unannealed) wide coil against export of flat rolled products of silicon electrical steel other than grain oriented. Ministry of Steel since beginning in various AA recommended wastage @ 3% for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The Committee observed that wastage @3% was allowed by the Committee for AA No. 3410043635 dated 14.11.2017 in its Meeting No. 1/81 dated 15.5.2018 as per MoS UO No.2(8)/2017-TD dated 10.04.2018. Subsequent to this, wastages for many AAs were approved @3% on the written comments of MoS. However, on the oral advice of representative of MoS, the Committee approved the wastages @ 1.5% in Meeting No. 05/81 dated 12.06.2019 for AA No. 3410043636 dated 14.11.2017. Hence, the Committee allowed same wastages in all subsequent cases. Consultant (SKB) vide letter dated 15.12.2020 had opined to allow wastages @3% in view of the operations like cleaning, welding, annealing, coating, baking & cooling etc. required to process for manufacturing Cold Rolled Non Grain Oriented Electrical Steel. The matter was deliberated in the meeting and the Committee decided to seek second opinion of MoS in the matter. As per decision, the case was referred to MoS on 03.02.2021.	The Committee considered the case as per the agenda and the representative of MoS informed in meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.	Deferred
R72	(E-24954) ALSTOM PROJECTS INDIA LIMITED 0310683926	01/81/050/00515/AM 12 03/94/040/01033/AM	The Case was rejected in M. No. 18 dt. 04.12.2012 due to non-submission of reply. The applicants vide letter dated 09.02.2016 furnished reply with a requested to fix the ad-hoc norms. The applicant had also furnished reply dated 21.02.2019 to DHI of deficiency letter dated 23.10.2017 which was forwarded to DHI on 31.05.2019. DHI was	The Committee considered the case as per the agenda and decided to send a reminder to the applicant for furnishing the requisite	Deferred

	dated 29.02.2012	12	reminded on 14.08.2019 & 03.10.2019 to expedite the comments. As per NC decision of M. No. 13/81 dt. 03.10.2019, a letter was sent to the applicant on 28.10.2019 followed by reminder dated 23.12.2019 requesting to submit the complete set of application. The applicant submitted the copy of application vide email dated 04.06.2020 which was referred to DHI on the same day. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The applicant's reply was sent to DHI on 16.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 21.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021, the Committee noted that DHI via email dated 29.12.2020 informed that the applicant's reply is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. Complete application along with ANF-4A with all relevant enclosures. 2. Sl. No. 11 of the SDF. 3. The calculation of the requirement of raw material should be supported by dimensional Engineering drawing with relevant dimensions highlighted. As per NC decision, D/L was sent to the applicant on 10.03.2021. However, no reply has been received yet.	information.	
R73	(E-24956) BC INSTRUMENTS INDIA PRIVATE LIMITED	KASEZ/100%EOU/II/46/2003-04/Vol.I-941	The applicant requested for fixation of wastage norms in respect of machined components under 100% EOU. The applicant's representation was referred to DPIIT on 23.05.2018. The complete set of application was again sent to DPIIT on 01.11.2019 for examination of the case. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to seek from the applicant to furnish some information as per advice of representative of DPIIT. As per NC decision, a deficiency letter was sent to the applicant on 28.01.2020. Information received from the applicant vide email dated 17.06.2020 was forwarded to DPIIT for comments on 27.06.2020. As per decision of M. No. 04/81 dt. 09.07.2020, D/L was sent to the applicant on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 11.12.2020 was sent to DPIIT on 14.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021 and decided to remind DPIIT for expediting the comments. DPIIT via Email dt. 18.01.2021 had requested that the application may be referred to MSME. The case was referred to MSME on 07.04.2021.	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on the advice of representative of MSME who has acknowledged and recommended the norms as per the receipt of Deputy development Commissioner, KASEZ, report vide F. No. KASEZ/100%EOU/II/46/2003-04/4218 dated 16.07.2007. (Copy Enclosed)	Approved
R74	(E-23204) CROMPTON GREAVES LIMITED 0310444382	01/81/050/00624/AM08 03/94/040/00634/AM	The case was rejected in M. No. 24/81 dated 14.09.2010 due to non-submission of reply. The applicant vide letters dated 27.12.2016, 05.06.2017 and 01.07.2017 had requested to ratify the norms. The representation dated 01.07.2017 was forwarded to DHI on 06.07.2017 for examination of the case. In M. No. 04/81-Pt.II dated 03.10.2018, the Committee	The Committee considered the case as per the agenda and decided to send final reminder to the applicant for furnishing the requisite	Deferred

	dated 26.09.2007	08	noted that DHI vide U.O. No. 3/82/2018 dated 13.03.2018 had offered the written comments and recommended the norms on repeat with AA No. 0310343657 dated 19.08.2005. The Case was referred to Consultant (TEC-3) on 25.09.2019 & 01.11.2019. Consultant (TEC-3) on 04.11.2019 stated that input norms export of refurbished items cannot be worked out as details of parts which need repair/replacement is not known and scrap value of old parts cannot be ascertained. In M. No. 19/81 dt. 26.12.2019, it was decided to call the applicant on personal hearing. As per NC decision, an email was sent to the applicant on 30.01.2020 to attend personal hearing on 19.02.2020. Nobody appeared for PH in M. No. 22/81 dated 19.2.2020. The applicant via email dated 07.07.2020 informed that they would attend PH on 9th July 2.30pm. The case was considered in M. No. 04/81 dt. 09.07.2020, The Committee heard the representatives of the applicant during personal hearing held through video conferencing. On the advice of Consultant (TEC-3), the Committee directed the representatives to furnish information in tabular form. As per NC decision, D/L was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020. As per decision, the applicant's reply dt. 09.09.2020 was referred to Consultant (TEC-3) on 11.09.2020 & 22.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) informed that the applicant had not provided requisite information against the deficiency letter but had requested to approve the on repeat basis of a case in 2005. The Committee discussed the issue and decided to remind the applicant to furnish the requisite information as sought vide email dated 27.08.2020. As per NC decision, a reminder was sent to the applicant on 29.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021 and decided to wait for the requisite information. As per NC decision, a reminder was sent to the applicant on 10.03.2021.	information.	
R75	(E-23205) TEXMACO RAIL & ENGINEERING LIMITED 0210196856 dated 26.11.2013	01/81/050/ 00125/AM 15 02/24/040/ 00138/AM 14	The Case was rejected in M. No.15/81 dt. 03.11.2015 due to non-submission of reply of DHI deficiency letter dated 14.08.2015. The applicant vide letter dated 27.01.2016 had requested the RA, Kolkata for amendment of AA. The copy of licence amendment sheet dated 25.05.2016 along with representation was forwarded to DHI for examination. DHI on 04.11.2016 advised to consult with DPIIT or ratify the norms under SION C-1647. Thereafter, the case was referred to DPIIT on 21.08.2017. The Committee in M. No. 4 /81-Pt.II dated 03.10.2018 decided to call the applicant for personal hearing. The PH letter was sent to the applicant on 23.09.2019 to appear before NC in M. No.13/81 dated 03.10.2019 (actually held on 04.10.2019), as per NC decision, another dated of personal hearing was granted. A letter was sent to the applicant on 31.10.2019 to attend personal hearing on 13.11.2019. In M. No. 16/81 dt. 13.11.2019, the Committee heard the applicant's representative during personal hearing and noted that authorisation was amended after its issuance. However, the representatives could not explain the present details of export and import items. Therefore, the Committee directed to the representative to submit some information. As per NC decision, D/L was issued to the applicant on	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/116/2020-TSW dated 12.01.2021. (Copy enclosed) RA concerned may take suitable consequential action accordingly.	Approved

			12.12.2019 followed by a reminder on 27.01.2020. Information received from the applicant vide email dated 03.04.2020 was referred to DPIIT on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to remind DPIIT to expedite the comments. Reminder issued to DPIIT on 26.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant the following information as per comments of DPIIT vide U. No. No. P-47011/116/2020-TSW dated 07.09.2020: 1. Copy of AA along with all the amendment sheets. 2. Final list of import & export items after incorporating all amendments. 3. Information at Sl. No. 3, 4, 5 & 11 of Deficiency Format, export product-wise. The applicant's reply dt. 14.09.2020 was sent to DPIIT on 28.10.2020. The main file of the case was also sent to DPIIT on 11.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 22.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021 and decided to wait for the comments.		
R76	NATIONAL STEEL AND AGRO INDUSTRIES LIMITED 5610005277 dated 18.12.2017	01/81/050/ 00146/AM 19/ 56/24/040/ 00031/AM 18/	This case was rejected in M. No. 12/81 dated 13.02.2019 due to non-submission of reply to deficiency letter dated 04.10.2018 raised by MoS. The applicant vide letter dated 14.05.2019 enclosed a copy of their earlier reply dated 17.07.2018 stating that they had already replied on 17.07.2018 and requested to ratify the norms. As per decision of M. No. 13/81 dated 04.10.2019, the case was referred to Consultant (TEC-3) on 01.11.2019 as comments from MoS were not coming. In M. No. 16/81 dt. 13.11.2019, the Committee noted the comments furnished by MoS vide U.O. No. 2(17)/2019-TD dated 08.11.2019 as well as comments of Consultant (TEC-3) and decided to seek from the applicant the following information: (i) Stage wise wastage of import item No. 1. (ii) Justification for import item 6 i.e. GP sheet for packing when one of the export product is also GP sheet. As per NC decision, D/L was sent to the applicant on 12.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to ask from MoS and the party to clarify both the points. A reminder was also sent to the applicant on 27.01.2020. As per NC decision taken in Meeting No. 22 dated 19.2.2020, a reminder was sent to the applicant on 01.04.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 & 07/81 dated 08.09.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. As per NC decision, final D/L reminder was sent to the applicant on 26.08.2020. The applicant's reply dt. 19.09.2020 was sent to Consultant (TEC-3) & MoS on 13.10.2020 & 05.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and Consultant (TEC-3) informed that the applicant's reply dated 19.09.2020 is deficient. Therefore, the Committee decided to seek again from the applicant to furnish the following information: 1. To provide Stage-wise wastages supported with calculations like width of imported coil, trimming details at each stage etc.	The Committee considered the case as per the agenda and decided to send final reminder to the applicant for furnishing the requisite information.	Deferred

			2. Regarding import item at Sl. No. 2, to provide justification why GP sheet is necessary for packing. As per NC decision, D/L was sent to the applicant on 22.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 10.03.2021.		
R77	JINDAL SAW LIMITED 0510410575 dated 14.05.2019	01/81/050/00068/AM 20/ 05/23/040/00065/AM 20/	The case was ratified in M. No. 14/81 dated 16.10.2019 as per written comments dated 21.08.2019 given by Consultant (TEC-3). The applicant vide letter dated 10.10.2019 had requested for revision of ratified norms. The case was referred to Consultant (TEC-3) on 03.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and decided to wait for comments. Reminder sent to Consultant (TEC-3) vide email dated 14.04.2020 for expediting the comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek from the applicant to furnish following information as per advice of Consultant (TEC-3): To provide detailed calculations of stage-wise percentage wastage claimed in the letter with supporting documents. As per NC decision, D/L was sent to the applicant on 26.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 23.12.2020. The applicant's reply dt. 07.01.2021 was sent to Consultant (TEC-3) on 07.01.2021. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021, as per decision, a reminder was issued to Consultant (TEC-3) on 15.03.2021. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to remind again Consultant (TEC-3) for expediting the comments.	Deferred
R78	(E-23508) TRAFOMECH INDIA MAGNETICS PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00270/AM 13/ 07/24/040/00216/AM 13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was last considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to	The Committee considered the case as per the agenda and decided to wait for comments.	Deferred

			remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply. The applicant's reply vide letter dated 10.11.2020 was received. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to furnish the same. As per decision, the complete set of application with ANF4A was referred to DHI on 04.01.2021. Additional information received from the applicant was also sent to DHI. The applicant's reply was sent to DHI on 19.05.2021. However, no comments have been received yet.		
R79	(E-23960) JINDAL SAW LIMITED 0510409209 dated 07.01.2019	01/81/050/ 00948/AM 19/ 05/23/040/ 00440/AM 19/	The case was ratified in M. No. 12/81 dated 18.09.2019 as per written comments dated 16.09.2019 given by Consultant (TEC-3). The applicant vide letter dated 03.01.2020 stated that NC allowed the quantity of imported item No. 1 and 2 with 10% wastage instead of 20% wastage as per SION C797. Therefore, they requested to allow 20% wastage in respect of import item at Sl. Nos. 1 & 2. The applicant's representation was forwarded to Consultant (TEC-3) on 22.01.2020 for examination of the case. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020 and decide to send physical file to Consultant (TEC-3) for examination of the case. As per decision, the main file was sent to Consultant (TEC-3) on 01.09.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to seek from the applicant the following information on the advice of Consultant (TEC-3): Detailed calculation of stage-wise wastages. As per NC decision, D/L was sent to the applicant on 22.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to remind the applicant for furnishing the requisite information. The applicant's reply dt. 03.12.2020 was sent to Consultant (TEC-3) on 04.12.2020. The case was last considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021, the Committee noted the comments of Consultant (TEC-3) vide email dated 07.01.2021. The Committee noted that the party was allowed wastages earlier on the basis of study group report. Therefore, there should be proper justification as to why the norms are being revised. Hence, the Committee decided to refer the matter back to Consultant (TEC-3) for re-examination on 05.04.2021.	The Committee considered the case as per agenda and Consultant (TEC-3) informed via email dated 20.05.2021 that initially, the norms were recommended based on information available with the application. The applicant in its representation dated 03.12.2020 submitted additional information including stage-wise wastage. Hence, revised recommendation is in respect of manufacture of seamless pipes which was not in the scope of study group. Therefore, the Committee decided to revise the ad-hoc norms as per comments of Consultant (TEC-3) as under:	Approved
			1. Quantity of import item (Alloy/Non-Alloy Steel Billets /Rounds of Different Sizes) at Sl. No. 1 may be allowed with 1.20Kgs/Kg content of relevant grade for the export product at Sl. No. 1. 2. Quantity of import items (Alloy/Non-Alloy Steel Billets /Rounds of Different Sizes) at Sl. No. 2 may be allowed with 1.20Kgs/Kg content of relevant grade for the export product at Sl. No. 2. Note: The decision for rest of the import items shall remain unchanged as decided in M. No. 12/81 dated 18.09.2019. RA concerned may take suitable consequential action accordingly.		
R80	PRANITA ENGINEERING	01/81/050/ 00026/AM	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M.	The Committee considered the case as per the agenda	Deferred

	SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	10/07/24/040/00039/AM 10/	No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT's D/L was sent to the applicant on 07.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020. The case was considered in M. No. 07/81 dated 08.09.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The applicant's reply received via email dated 17.11.2020 was forwarded to DPIIT on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 23.12.2020. The case was referred to MSME on 06.01.2021 on the advice of DPIIT. The written comments were received by MSME via email dated 07.01.2021. The Committee noted the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. Subsequently, the case was placed in M. No. 44/81-ALC2/2009 dated 02.02.2010 and withdrawn. The applicant had applied for review after a lapse of approx. 10 years. It is not known whether the case was considered by the NC in any meeting during this period. Hence, the Committee decided to seek a report from concerned RA about present status of norms fixation including any pending ECA action. A letter was sent to RA, Bangalore on 08.04.2021 in this regard. However, no information has been received yet.	and decided to remind RA, Bangalore for furnishing the requisite information.	
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R81	(E-24961) Olectra Greentech Limited 0910067556 Dated 22.05.2019	01/81/050/ 00080/AM 20/ 09/24/040/ 00056/AM 20/	The case was approved in M. No. 03/81-ALC2/2020 dated 27.05.2020 as per written comments given by Consultant (TEC-1). The applicant vide letter dated 09.07.2020 requested for ratification of ad-hoc norms and stated that the import weight of chemicals under Sr. No. 3 and 4 is not as per 5% wastages, which should be 3038.740 and 663.004 Kgs instead of 1216.5 and 303.63 Kgs. The case was referred to consultant (TEC-1) for examination & comments vide email dated 05.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-1) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-1) for examination of the case. The main file was send to Consultant (TEC-1) on 31.12.2020. The case was last considered in M. No. 13/81dated 30.12.2020 held on 08.01.2021, and decided to seek from the applicant to furnish requisite information as per comments given by Consultant (TEC-1).As per NC decision, D/L was sent to the applicant on 07.04.2021. However, no information has been received yet.	The Committee considered the case as per the agenda and decided to send a reminder to the applicant for furnishing the requisite information.	Deferred
R82	(E-24965) Zeeco India Pvt. Ltd. 0310819114 Dated 13.02.2018	01/81/050/ 00360/AM 19/ 03/95/040/ 00891/AM 18/	The case was rejected in M. No. 11/81 dated 30.01.2019, due to non-submission of reply deficiency letter raised by Consultant (TEC-3). The applicant via email dated 06.08.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments vide email dated 29.10.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. Accordingly, file was sent to Consultant (TEC-3). However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) has requested to send physical file of the case for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-3) .	Deferred
R83	(E-24984) Leitwind Shriram Manufacturing Private Limited 0410164757 dated 05.10.2018	01/81/050/ 00472/AM 19/ 04/24/040/ 00148/AM 19/	The case was rejected in M. No. 02/81dated 01.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 04.09.2020 furnished reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to Consultant (TEC-1) on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1) on 23.12.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred
R84	(E-24986) Leitwind Shriram Manufacturing Private Limited 0410164534 dated 27.07.2018	01/81/050/ 00363/AM 19/ 04/24/040/ 00042/AM 19/	The case was rejected in M. No. 3/81dated 15.05.2019, due to non-submission of reply of deficiency letter raised by Consultant (TEC-1). The applicant via email dated 18.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to Consultant (TEC-1) on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to Consultant (TEC-1)	The Committee considered the case as per the agenda and decided to remind again Consultant (TEC-1) for expediting the comments.	Deferred

			on 23.12.2020. However, no comments have been received yet.		
R85	(E-24987) Leitwind Shriram Manufacturing Private Limited 0410165252 dated 26.02.2019	01/81/050/ 01107/AM 19/ 04/24/040/ 00253/AM 19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to DHI on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 23.12.2020. The representative of DHI informed that the applicant's reply dated 11.09.2020 is deficient. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. Rating of the export product. 2. Calculation supported by dimensional engineering drawing with relevant dimensions highlighted. 3. Information as per Appendix 4G. As per NC decision, D/L was sent to the applicant on 08.04.2020. However, no reply has been received yet.	The Committee considered the case as per the agenda and decided to send a reminder to the applicant for furnishing the requisite information.	Deferred
R86	(E-24989) Leitwind Shriram Manufacturing Private Limited 0410165234 dated 20.02.2019	01/81/050/ 01133/AM 19/ 04/24/040/ 00254/AM 19/	The case was rejected in M. No. 01/81 dated 01.04.2020, due to non-submission of reply of DHI deficiency letters. The applicant via email dated 04.09.2020 furnished a reply and requested to ratify the ad-hoc norms. The copy of representation was forwarded to DHI on 17.11.2020. The case was last considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DHI on 23.12.2020. The representative of DHI informed that the applicant's reply dated 11.09.2020 is deficient. Therefore, the Committee decided to seek from the applicant to furnish the following information: 1. Rating of the export product. 2. Calculation supported by dimensional engineering drawing with relevant dimensions highlighted. 3. Information as per Appendix 4G. As per NC decision, D/L was sent to the applicant on 08.04.2020. However, no reply has been received yet.	The Committee considered the case as per the agenda and decided to send a reminder to the applicant for furnishing the requisite information.	Deferred
R87	CHHAPERIA INTERNATION AL COMPANY 0710115072 Dated 19.06.2019	01/81/050/ 00137/AM 20/ 07/24/040/ 00066/AM 20/	The case was approved in M. No. 17/81-ALC2/2019 dated 27.11.2019 as per written comments given by DPIIT vide U. O. No.: P-47011/303/2019-TSW dated 13.11.2019. The applicant via email dated 02.12.2020 had requested for ratification of ad-hoc norms and inform that the export item width had been restricted to 300 mm but it depends on client order and machine capacity, at the current capacity and order situation kindly allow width of export item upto 360 mm and thickness of export item to be same or less than the import item thickness. The representation was referred to DPIIT on 29.12.2020. DPIIT's DL received via email dated 14.01.2021 and issued to the applicant on 05.03.2021. The applicant's reply received on 06.03.2021.	The Committee considered the case as per the agenda and decided to forward the applicant's reply to DPIIT for examination & comments.	Deferred
R88	Tubacex Prakash India Private Limited 0310828823 dated 07.05.2019	01/81/050/ 00053/AM 20/ 03/95/040/ 00101/AM 20/	The case was approved in Meeting No. 23/81-ALC2/2019 dated 04.03.2020 on the recommendation of Consultant (TEC-3). The applicant vide letter dated 18.06.2020 requested for re-fixation of norms and stated that the 10% wastage allowed instead of 35% for sr. no. 1 of import item, hence the applicant had applied the application exactly as per SION Norms Sr. no. C-831 for import of Sr. No. 1. In	The Committee considered the case as per the agenda and decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-3):	Deferred

			which the export & import item description are exactly same as the applied for norms fixation & wastage is given for import item sr. no. 1 is 1.35MT for 1MT of export item. Therefore, the applicant had requested to enhance the wastage of import item sr. no. 1 from 10% to 35%. The representation was referred to Consultant (TEC-3) on 29.12.2020.	1.To provide detailed calculations of wastage incurred at each stage with supporting documents.													
R89	BERGEN PIPE SUPPORTS INDIA PRIVATE LIMITED 0410163738 dated 28.11.2017	01/81/050/00448/AM 18/ 04/24/040/00153/AM 18/ HQ E-office Computer No.:24464	The case was rejected in M. No. 9/81-ALC2/2016 dated 20.10.2020 held on 27.10.2020, the applicant was asked several times to furnish certain information as raised in meeting No. 08/81 dated 19.12.2018, 03/81 dated 15.05.2019, 09/81 dated 07.08.2019 & 06/81 dated 11.08.2020. The representatives of the applicant during personal hearing held through video conferencing in Meeting No. 06/81 (Originally scheduled for 11.08.2020) held on 25.08.2020 was also directed to furnish the requisite information. However, Consultant (TEC-3) informed that the applicant had not yet been furnished any specific reply against issued deficiency letters despite many reminders. Therefore, the Committee decided to reject the case under intimation to RA, Chennai. The applicant via email dated 08.12.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.	The Committee considered the case as per the agenda and decided to remind Consultant (TEC-3) for expediting the comments.	Deferred												
R90	ECIE IMPACT PVT. LTD. 0710086493 dated 22.02.2012	01/81/050/00029/AM 13/ 07/24/040/00446/AM 12/	The case was rejected in M. No. 14/81 dated 24.09.2013 (Online agenda) due to non-submission of reply of deficiency letter i.e. Sl. No. 3 & 11 of SDF. The case was again rejected in M. No. 4/81 dated 17.06.2020 held on 09.07.2020 as per the written comments given by DPIIT vide U.O. No. P-47011/87/2020 TSW dated 30.6.2020 on the ground that the applicant did not furnish detailed calculations for the quantity of import items. The applicant via email dated 11.09.2020 furnished the information/reply with a request to re-open the case. The applicant also stated that the product is customizable (different lengths and width). The wastage is very less and there is only the side cutting loss. Hence, wastage is negligible / nil and requested to fix the norms on net-to-net basis. The representation was referred to DPIIT on 29.12.2020.	The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/87/2020-TSW dated 05.02.2021 as under:	Approved												
		<table border="1"> <thead> <tr> <th>ITCHS Code</th><th>Export Item</th><th>Quantity</th><th>ITCHS Code</th><th>Import Item</th><th>Recommended Quantity</th></tr> </thead> <tbody> <tr> <td>76069290</td><td>Structural Aluminium Doors And Windows, Structural Glazing Facade Etc</td><td>11169.00 Sq. Meter</td><td>76069290</td><td>Aluminium Composite Panels</td><td>7344 Sq. Meter @1.02 Sq. Mtrs/Sq. Mtr content in the export product</td></tr> </tbody> </table> Note: Export item to contain 7200 Sq. Mtrs of Aluminium Composite Panels. RA concerned may take suitable consequential action accordingly.				ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity	76069290	Structural Aluminium Doors And Windows, Structural Glazing Facade Etc	11169.00 Sq. Meter	76069290	Aluminium Composite Panels	7344 Sq. Meter @1.02 Sq. Mtrs/Sq. Mtr content in the export product
ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity												
76069290	Structural Aluminium Doors And Windows, Structural Glazing Facade Etc	11169.00 Sq. Meter	76069290	Aluminium Composite Panels	7344 Sq. Meter @1.02 Sq. Mtrs/Sq. Mtr content in the export product												
R91	CG Power and Industrial Solution Limited (Formerly Crompton)	01/81/050/00505/AM 15/ 03/94/040/	The case was ratified in M. No. 20/81 dated 19.12.2017 as per comments of DHI vide UO No. TSWB-3/181/2014 dated 12.01.2018. The applicant vide letter dated 27.11.2020 stated that in the DHI comments, the Norms were ratified for all items from Sr. no. 1 to 29 and items no. 30 to 39 were	The Committee considered the case as per agenda and Consultant (TEC-3) informed via email dated 20.05.2021 that the	Deferred												

	Greaves Limited) 0310789692 dated 26.09.2014	00268/AM 15/	deleted. No reason was assigned in the DHI letter dated 12.01.2018 to delete the items mentioned at 30 to 39. The party has already imported the inputs specified under sr. no. 30 to 39, used in the manufacture of the export products i.e. Transformers and the same have already been exported, hence the party has requested for review the application and allow the inputs as per Item No. 30 to 39 on net to net basis as the goods are engineering goods which are permitted in the policy on Net to Net basis. The representation was referred to Consultant (TEC-3) on 29.12.2020.	applicant had represented against deletion of import items at Sl. No. 30 to 39 by DHI . These items are not integral part of export items i.e. Transformer and therefore, cannot be considered. As the earlier comments were given by DHI , therefore, the Committee decided to forward the representation to DHI as per advice of Consultant (TEC-3) .	
R92	TUBEX INDIA 0510401449 dated 31.01.2017	01/81/050/ 00028/AM 18/ 05/24/040/ 00537/AM 17/	The case was rejected in M. No. 11/81 dated 22.08.2017 due to non-submission of reply of deficiency letter raised by DIPP. The applicant vide letter dated 25.12.2020 furnished the reply and requested to ratify the ad-hoc norms. The hard copy of representation was forwarded to Consultant (TEC-3) on 29.12.2020. However, no comments have been received yet.	The Committee considered the case as per agenda and Consultant (TEC-3) has requested to send physical file of the case for examination & comments. Therefore, the Committee decided to send the same to Consultant (TEC-3) .	Deferred
R93	TATA POWER SOLAR SYSTEMS LTD 0710115133 Dated 05.07.2019	01/81/050/ 00158/AM 20	The case was approved in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) as per written comments given by Consultant (TEC-3). The applicant letter dated 01.04.2021 had requested for reinstate Solar Cell/PV Cell (HS Code:85414011) in place of deleted raw materials item No. 1 to 11 in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020). The representation was sent to Consultant (TEC-3) on 06.04.2021.	The Committee considered the case as per the agenda and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented the proposal for approval of norms on repeat basis of AA issued in 2014. However, the applicant's request of older AA reference does not have same import & export items. Therefore, the Committee decided to ask the firm to submit their justification again within 15 days' time.	Deferred

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M/S. TRIVENI AERONAUTICS PVT LTD., (100% EOU)
NO. 120, ANTHARASANAHALI, II PHASE, KIADB INDUSTRIAL AREA,
TUMKUR-572106

Triveni Aeronautics Pvt. Limited

VALUATION REPORT OF SCRAP GENERATION

01/81/061/00002/ANNEXURE - A
AM18

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
1	3046051-01	NUT RETAINING	STEEL	AMS 6322	990.4	138	852.41	86.07
2	30C1708-01	NUT RETAINING	STEEL	AMS 6322	1447.7	162	1285.70	88.81
3	3112183-01	NUT PLAIN ROUND	STEEL	AMS 5709 NI ALLOY	961.7	117	844.69	87.83
4	3118268-01	NUT BRG RTNG	STEEL	AMS 6322	272.7	47	225.71	82.77
5	31B4836-01	NUT RETAINING TURBINE FRONT	STEEL	AMS5707	1145.7	116	1029.69	89.88
6	35C3024-01	NUT RETNG HP COMPRESSER	STEEL	AMS 6322	422.1	64	358.13	84.84
7	ST3088-14	NUT TUBE COUPLING	STEEL	AMS5646	172.3	31	141.27	82.00
8	ST3183-10	NUT TUBE COUPLING	STEEL	AMS5646	92.0	17	75.00	81.52
9	3101166-10	NUT BRG RTNG	STEEL	AMS 6322	327.2	91	236.18	72.19
10	3047037-01	NUT BRG RTNG	STEEL	AMS6414	249.2	98	151.15	60.67
11	ST3603-03	NUT BRG RTNG	STEEL	AMS 6322	153.4	27	126.40	82.40
12	ST6161-01	NUT CASTELLATED	STEEL	AMS5732	27.5	4	23.51	85.46
13	3004509	NUT SPANNER	STEEL	AMS 6322	639.6	66	573.81	89.68
14	3006246	RING EXT THRED	STEEL	AMS 6322	693.3	73	620.35	89.47
15	3013985	RING EXT THRED	STEEL	AMS 6304	563.4	73	490.41	87.04
16	3046043-01	NUT RETAINING	STEEL	AMS 6322	492.2	86	406.24	82.53
17	3046210-01/ FAI	NUT PLAIN ROUND	STEEL	AMS 6304	679.3	104	575.29	84.69
18	3048179-01	NUT HIGH PRESSURE TURBINE	STEEL	AMS 5663	1120.8	155	965.81	86.17
19	3076212-01	NUT COMPRESSOR LP	STEEL	AMS 6322	1094.9	149	945.92	86.39
20	विकास आयुक्त 30614 Development Commissioner NUT NO.5 BEARING RTNG		STEEL	AMS 6304	395.1	79	316.08	80.00

कोच्चिन विशेष आर्थिक क्षेत्र (सी. एस. ई. ज़. ड.)
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
100% ई ओ यू के कॉर्पोरेट उप कार्यालय
Sub-Office for 100% EOUs in KARNATAKA
बंगलूरु / Bangalore-560 066

Pooja Xavier



K. Shivappa
K Shivappa

Asst. Director (Mech.)
MSME-DI, Bangalore

सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)

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VALUATION REPORT OF SCRAP GENERATION

ANNEXURE - A

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
21	30L0739-01	NUT BRG RTNG	STEEL	AMS 6322	332.8	52	280.83	84.38
22	30L0882-01	NUT RTNG COVER	STEEL	AMS 5662 NI ALLOY	821.9	148	673.85	81.99
23	30L1453-01	NUT POWER TURBINE SHAFT	STEEL	AMS 5732	319.3	66	253.34	79.33
24	30L2123-01	NUT RTNG DISC CT	STEEL	AMS 5662 NI ALLOY	694.1	120	574.13	82.71
25	30P2204-01	NUT PLAIN ROUND	STEEL	CPW203NI ALLOY	1236.7	319	917.75	74.21
26	3101166-03	NUT BRG RTNG	STEEL	AMS 6322	1258.9	203	1055.92	83.88
27	3108548-01	NUT BRG RTNG	STEEL	AMS 6322	218.0	42	175.96	80.73
28	3112626-01	RING EXT THRED	STEEL	AMS 6322	1082.7	132	950.72	87.81
29	3113448-01	NUT BRG RTNG	STEEL	AMS 6304	299.5	45	254.45	84.97
30	31B4015-01/ FAI	NUT TIE ROD RETNG	STEEL	AMS 4928 TI ALLOY	742.0	38	704.02	94.88
31	35C0889-01	NUT RTNG HIGH PRESSURE TURBINE	STEEL	AMS 5663	562.3	108	454.34	80.79
32	35C5647-01	NUT RTNG HIGH PRESSURE TURBINE	STEEL	AMS 5663	609.9	142	467.86	76.72
33	3910123-01	NUT PLAIN ROUND	STEEL	AMS 6322	133.5	25	108.46	81.27
34	3910251-01	NUT BEARING RETAINING EXT THRD	STEEL	AMS 6322	1569.4	140	1429.35	91.06
35	ST6244-33	NUT BRG RTNG	STEEL	AMS 6322	1350.5	193	1157.48	85.71
36	ST6349-10	NUT BRG RTNG	STEEL	AMS 6414	258.5	71	187.51	72.54
37	3052676-01	NUT GEAR SHAFT RETAINING	STEEL	AMS 6322	832.6	123	709.58	85.23
38	30B5116-01	NUT BEARING RETAINING INTL THRD	STEEL	AMS 6304	1261.2	128	1133.15	89.85
39	31J1353-01	NUT RTNG NO.2 BRG	STEEL	AMS 6304	1747.8	152	1595.79	91.30
40	31J2759-01	NUT GEAR SHAFT RETAINING	STEEL	AMS 6322	832.6	133	699.58	84.03

For Development Commissioner
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
100% EOU के कर्णाटक उप कार्यालय
Sub-Office for 100% EOUs in KARNATAKA
बंगलूर / Bangalore-560 066

Cheng Kavay



K. Shivappa
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore
सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)

VALUATION REPORT OF SCRAP GENERATION

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ANNEXURE - A

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	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
41	35C3349-01	NUT RETNG HP COMPRESSOR	STEEL	AMS 6322				
42	3910258-01	NUT BEARING RETAINING INTL THRD	STEEL	AMS 6415	562.3	88	474.34	84.35
43	3004192/ FAI	NUT SPANNER	STEEL	AMS 6322	495.8	79	416.81	84.07
44	3029885	NUT PLAIN ROUND	STEEL	AMS 6304	837.6	200	637.56	76.12
45	30P2203-01	NUT RETAINING TURBINE FRONT	STEEL	CPW203NI ALLOY	164.7	55	109.70	66.61
46	3052551-01	NUT BEARING RETAINING INTL THRD	STEEL	AMS 6322	1216.3	95	1121.35	92.19
47	3052560-01	NUT RETAINING NO.2 BRG	STEEL	AMS 6304	208.8	41	167.79	80.36
48	3052591-01	NUT RETAINING LP SHAFT	STEEL	AMS 6304	1747.8	153	1594.79	91.25
49	3059670-01	NUT PLAIN ROUND	STEEL	AMS 5663	658.4	83	575.40	87.39
50	31J1295-01	NUT BRG RTNG	STEEL	AMS 6322	971.8	125	846.78	87.14
51	31J1707-01	NUT RTNG LP SHAFT	STEEL	AMS 6304	272.7	40	232.71	85.33
52	31J2199-01	NUT BRG RTNG	STEEL	AMS 6322	658.4	83	575.40	87.39
53	3901408-01	NUT BRG RTNG	STEEL	AMS 6322	352.8	54	298.85	84.70
54	ST6240-09	NUT BRG RTNG	STEEL	AMS 6414	725.5	84	641.47	88.42
55	ST6240-11	NUT BRG RTNG	STEEL	AMS 6414	272.7	40	232.71	85.33
56	ST6240-24	NUT BRG RTNG	STEEL	AMS 6414	278.8	47	231.79	83.14
57	ST6240-25	NUT BRG RTNG	STEEL	AMS 6414	519.4	70	449.42	86.52
58	ST6476-01	NUT RETAINING	STEEL	AMS 5662 NI ALLOY	618.2	58	550.16	89.00
59	3052531-01	RING PHONIC	STEEL	AMS 6304	105.5	24	81.50	77.25
60	30C1079-01	RING PHONIC	STEEL	AMS 6414	1650.5	208	1442.46	87.40
					1479.2	140	1339.21	90.54

विमान आयोग पर
FOR RING PHONIC
केंद्रिक निदेश अधिक क्षेत्र (सी. एस. ई. जड.)
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
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Sub-Office for 100% EOUs in KARNATAKA
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Amey Kharas

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K Shivappa
K Shivappa

Asst. Director (Mech)
MSME-DI, Bangalore

सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)

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ANNEXURE - A

VALUATION REPORT OF SCRAP GENERATION

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
61	30J1255-01	RING PHONIC	STEEL	AMS 6304	1650.5	197	1453.46	88.06
62	30P0321-01	RING PHONIC	STEEL	AMS 6414	1253.0	136	1117.04	89.15
63	3113599-01	RUNNER PULSE PICKUP	STEEL	AMS 6322	1478.7	196	1282.66	86.74
64	3912058-01	NUT BEARING RETAINING INTL THRD	STEEL	AMS 6322	1657.3	171	1486.32	89.68
65	30L0753-01	NUT PLAIN ROUND	STEEL	AMS 6322	458.1	87	371.09	81.01
66	3055836-01	NUT BEARING RETAINING EXT THRD	STEEL	AMS 6322	631.8	72	559.84	88.60
67	3046367-01	NUT RETAINING NO.3 BRG	STEEL	AMS 6322	2193.4	153	2040.44	93.02
68	30C5750-01	NUT RETAINING HIGH PRESSURE TURBINE	STEEL	CPW203NI ALLOY	1847.0	189	1658.05	89.77
69	ST3086-07	NUT TUBE COUPLING	STEEL	AMS5646	44.3	32	12.34	27.83
70	3079830-01	NUT LOW PRESSURE IMPELLER	STEEL	AMS 6304	908.4	137	769.40	84.89
71	ST3186-06	NUT PLAIN HEXAGONAL	STEEL	AMS 5646	63.8	13	50.82	79.63
72	ST3186-12	NUT PLAIN HEXAGONAL	STEEL	AMS 5646	220.0	43	176.97	80.45
73	30P3274-01	NUT RTNG FUEL NOZZLE	STEEL	AMS 5662 NI ALLOY	150.0	16	133.98	89.33
74	30L3640-01	NUT BRG RTNG	STEEL	AMS 5732	603.0	74	528.99	87.73
75	3048067-01	NUT RETAINING OIL PRESSURE	STEEL	AMS 5646	305.4	22	283.35	92.80
76	3048050-01	NUT RETAINING OIL SCAVENGE	STEEL	AMS 5646	305.4	22	283.35	92.80
77	30L2521-01	NUT RTNG DISC CT	STEEL	AMS 5662 NI ALLOY	623.2	121	502.17	80.58
78	A22642-001	PIN SOL 0.094OD 0.24L SS	STEEL	303 SERIES CRES PER AMS-QQ-S-763	2.519	1	1.52	60.29
79	C47047-001	GUIDE SPRING	STEEL	15-5 PH	74.767	11	63.77	85.29
80	C47109-001	NUT ROD RETAINING	STEEL	A-286 PER AMS 5737	59.560	13	46.56	78.17

निम्न लेखन पर
For Development Commissioner
कोचिन विशेष आर्थिक क्षेत्र (सी. एस. ई. जेड.)
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
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बंगलूर / Bangalore-560 066

Curry Xavier

4



K Shivappa
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore
सहायक निदेशक (यांत्रिक)
Asst. Director (Mech)

VALUATION REPORT OF SCRAP GENERATION

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01/81

ANNEXURE - A

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
81	CA93237-001	PLUG SHAFT	STEEL	15-5 PH				
82	CA69083-003	SPCR LKG ROD END	STEEL	15-5 PH	104.151	29	75.15	72.16
83	CA88510-001	GUIDE SPRING SOLENOID	STEEL	15-5 PH	223.251	30	193.25	86.56
84	CA95478-001	RTNR THDED	STEEL	15-5 PH	274.034	21	253.03	92.34
85	CA87890-001	SPACER BEARING	STEEL	4130 Steel bar	878.453	145	733.45	83.49
86	CA88976-001	SPACER BEARING	STEEL	4130 Steel bar	652.220	82	570.22	87.43
87	CA71921-001	RTNR THDED	STEEL	15-5 PH	622.674	80	542.67	87.15
88	CA77694-001	RTNR THDED	STEEL	15-5 PH	891.056	131	760.06	85.30
89	CB08944-001	80 DEGREE INLET FITTING	STEEL	15-5 PH	1732.676	273	1459.68	84.24
90	CB08945-001	70 DEGREE INLET FITTING	STEEL	15-5 PH	1421.936	131	1290.94	90.79
91	CB08943-001	90 DEGREE INLET FITTING	STEEL	15-5 PH	1336.640	125	1211.64	90.65
92	CA92970-001	LOCKING DEVICE	STEEL	15-5 PH	1446.658	120	1326.66	91.71
93	234533-001	Washer anti rotation	STEEL	300 SERIES CRES PER AMS-QQ-S-763	1957.372	146	1811.37	92.54
94	C47160-001	RTNR THRD	STEEL	A-286 PER AMS 5737	30.159	2	28.16	93.37
95	C48311-001	Washer	STEEL	15-5 PH	33.707	5	28.71	85.17
96	CA86228-001	SPRING GUIDE SMALL	STEEL	15-5 PH	11.376	1	10.38	91.21
97	CA91888-001	RETAINER THREADED	STEEL	15-5 PH	71.725	10	61.73	86.06
98	CB65424-001	SPRING GUIDE REGULATOR	STEEL	15-5 PH	387.940	65	322.94	83.24
99	B43914-1	NUT CLOSURE	STEEL	15-5 PH	43.767	12	31.77	72.58
100	CB65423-001	SPRING GUIDE CLAMPING	STEEL	15-5 PH	476.024	77	399.02	83.82
					29.510	5	24.51	83.06

For Development Commissioner
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
100% ई ओ यू के कर्णाटक उप कार्यालय
Sub-Office for 100% EOU in KARNATAKA
बैंगलूर / Bangalore-560 066

Devy Xavier

5



K. Shivappa
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore

सहायक निदेशक (यांत्रिक) Asst. Director (Mech)

M/S. TRIVENI AERONAUTICS PVT LTD., (100% EOU)
NO. 120, ANTHARASANAHALI, II PHASE, KIADB INDUSTRIAL AREA,
TUMKUR-572106

R-2
01/81

ANNEXURE - A

VALUATION REPORT OF SCRAP GENERATION

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
101	256W3214-3	THRUST WASHER	STEEL	15-5 PH	155.680	54	101.68	65.31
102	C48105-001	HOUSING ANTI CAV VALVE	STEEL	15-5 PH	81.975	24	57.98	70.72
103	CA93489-001	RETAINER THREADED	STEEL	15-5 PH	849.103	125	724.10	85.28
104	CB12881-001	RETAINER THREADED EXTENDED CHECK VALVE	STEEL	15-5 PH	412.157	193	219.16	53.17
105	CB15584-001	78° INLET FITTING	STEEL	15-5 PH	2083.510	136	1947.51	93.47
106	CB08583-001	RETAINER, POPPET	STEEL	15-5 PH	349.115	93	256.12	73.36
107	CA34942-001	CONNECTOR PLATE	STEEL	SS 30	2297.89	319	1978.89	86.12
108	A64738-001	END, PLATE	STEEL	17-7 PH	23.34	16	7.34	31.46
TOTAL					75,308.23	10,010.00	65,298.23	8,965.89
								83.01%

(SHRI. DEVARAJ. K)
DEPUTY DIRECTOR (MECH)

विकास आयोग के
For Development Commissioner
कोच्चिन विशेष आर्थिक क्षेत्र (सी. एस. ई. ज़ोन)
COCHIN SPECIAL ECONOMIC ZONE
100% ई ओ यू के कर्णाटक उप कार्यालय
Sub-Office for 100% EOUs in KARNATAKA
बंगलूर / Bangalore-560 066

COUNTER SIGNED BY

DIRECTOR



एस.एन. रंगप्रसाद S.N. RANGAPRASAD
निदेशक Director
भारत सरकार Government of India
सूक्ष्म, लघु व मध्यम उद्यम मंत्रालय Ministry of MSME
एम एस ई विकास संस्थान MSME Development Institute

K Shivappa
Asst. Director (Mech)
MSME-DL, Bangalore

सहायक निदेशक (यंत्रिक) Asst. Director (Mech.)

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VALUATION REPORT OF SCRAP GENERATION

R-2
01/81

ANNEXURE - B

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
1	234530-002	RTNR THD	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	46.05	10	36.047	78.28
2	A71846-001	RTNR FILTER 26 SER	ALUMINIM	6061-T6 AL ALY	4.36	1	3.356	77.04
3	C61917-001	RTNR SLV MCV	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	88.18	18	70.181	79.59
4	CA39470-001	RTNR LEFT HAND THREAD	ALUMINIM	7050-T74511 Al Aly per AMS 4342	89.97	10	79.974	88.89
5	CA58980-001	CAP MODE SEL ELEVATOR P3	ALUMINIM	6061-T6 AL ALY	135.10	22	113.098	83.72
6	CA71971-001	HSG SIGHT TUBE	ALUMINIM	6061-T6 AL ALY	118.98	20	98.984	83.19
7	CA72718-001	RTNR THDED	ALUMINIM	6061-T6 AL ALY	51.30	13	38.300	74.66
8	CA82114-001	RTNR THDED	ALUMINIM	7050-T74511 Al Aly per AMS 4342	18.47	5	13.473	72.93
9	CA93968-001	RTNR THRD .125	ALUMINIM	6061-T6 AL ALY	6.72	2	4.720	70.24
10	CB07704-001	RTNR THDED	ALUMINIM	7050-T74511 Al Aly per AMS 4342	264.18	55	209.181	79.18
11	234530-001	Retainer Threaded	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	46.05	10	36.047	78.28
12	531158-1	RETAINER, BEARING	ALUMINIM	2024-T3	493.71	122	371.710	75.29
13	C51204-001	GLAND	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	74.83	13	61.830	82.63
14	CA94284-001	COVER COMPENSATOR	ALUMINIM	7050-T74511 Al Aly per AMS 4342	4460.72	505	3955.723	88.68
15	CA93474-001	RETAINER THREADED	ALUMINIM	7050-T74511 Al Aly per AMS 4342	219.16	38	181.157	82.66
16	CA90197-001	COVER	ALUMINIM	6061-T6 AL ALY	550.22	47	503.218	91.46
17	B94552-001	RETAINER THREADED	ALUMINIM	7050-T74511 Al Aly per AMS 4342	21.27	5	16.275	76.50
18	160511-001	PLATE, PRESSURE HYDRAULIC BRAKE	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	286.03	53	233.030	81.47
19	CA39353-001	PISTON COMPENSATOR	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1267.44	176	1091.439	86.11
20	CA62725-001	RETAINER, THREADED	ALUMINIM	7050-T74511 Al Aly per AMS 4342	66.93	10	56.926	85.06

कोचिन विशेष आर्थिक क्षेत्र (सी. एस. ई. ज़ोन)
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
100% ई ओ यू के कर्णाटक उप कार्यालय
Sub-Office for 100% EOUs in KARNATAKA
बंगलूर / Bangalore-560 066

Arjun Xavier

(7)



K. Shivappa

K Shivappa
Asst. Director (Mech)
MSME, Bangalore

सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)

M/S. TRIVENI AERONAUTICS PVT LTD., (100% EOU)
NO. 120, ANTHARASANAHALLI, II PHASE, KIADB INDUSTRIAL AREA,
TUMKUR-572106

R-2
01/81

VALUATION REPORT OF SCRAP GENERATION

ANNEXURE - B

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
21	CA66367-001	SPACER MSV, LVDT	ALUMINIM	6061-T6 AL ALY	10.77	4	6.768	62.85
22	CA83521-001	THREADED RETAINER .312 CHECK VALVE	ALUMINIM	6061-T6 AL ALY	34.93	8	26.933	77.10
23	CB47120-001	COVER COMPENSATOR	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1596.28	316	1280.282	80.20
24	CA39355-001	COVER COMPENSATOR	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1249.15	232	1017.153	81.43
25	B94290-001	SPOOL STOP	ALUMINIM	6061-T6 AL ALY	3.00	1	1.999	66.65
26	A84663-001	COVER MAIN CONTROL VALVE	ALUMINIM	7050-T74511 Al Aly per AMS 4342	571.41	59	512.406	89.67
27	CA40945-001	PLATE WIRE RETAINING	ALUMINIM	2024-T3	15.92	3	12.92	81.15
28	CA87913-001	COVER WIREWAY	ALUMINIM	6061-T6 AL ALY	660.65	102	558.65	84.56
29	C47145-001	Cover Ratchet	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	210.37	41	169.37	80.51
30	CA91443-001	Housing electrical	ALUMINIM	6061-T6 AL ALY	1,655.00	163	1,492.00	90.15
31	CA47492-003	BRACKET MOUNTING	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1,520.21	277	1,243.21	81.78
32	CA47492-004	BRACKET MOUNTING	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1,551.05	277	1,274.05	82.14
33	CA47493-004	BRACE MOUNTING	ALUMINIM	ALUMINIUM ALLOY 7075-T73 OR T7351	1,231.15	270	961.15	78.07
34	CA51564-001	COVER ELECTRONICS	ALUMINIM	6061-T6 AL ALY	408.00	60	348.00	85.29
35	CA51566-001	COVER GEAR BOX	ALUMINIM	7050-T74511 Al Aly per AMS 4342	645.54	58	587.54	91.02
36	CA51573-001	PLATE, OUTPUT BEARING	ALUMINIM	7050-T74511 Al Aly per AMS 4342	185.24	20	165.24	89.20
37	CA61247-001	COVER, WIREWAY	ALUMINIM	6061-T6 AL ALY	21.95	6	15.95	72.67
38	D57257144200	PACKER	ALUMINIM	ABM3-1029	22	0.704	1.432	67.04
39	D57257143201	PACKER	ALUMINIM	ABM3-1029	28	0.672	1.464	68.54
40	D57257143200	PACKER	ALUMINIM	ABM3-1029	29	0.696	1.44	67.42

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Arjun Xavier

8



K Shivappa
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore
सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)

R-2
01/81

VALUATION REPORT OF SCRAP GENERATION

ANNEXURE - B

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
41	D5725269320601	PACKER	ALUMINIM	ABM3-1029	88	1.32	1.3	49.62
42	D57259090202	PACKER	ALUMINIM	ABM3-1029	100	1.5	1.12	42.75
43	F57550299212	PACKER	ALUMINIM	ABM3-1029	31	0.279	2.341	89.35
44	F57550299215	PACKER	ALUMINIM	ABM3-1029	31	0.279	2.341	89.35
45	D57252693208	PACKER	ALUMINIM	ABM3-1029	39	0.585	1.029	63.75
46	D57257142200	PACKER	ALUMINIM	ABM3-1029	22	0.528	1.086	67.29
47	D57257142201	PACKER	ALUMINIM	ABM3-1029	22	0.528	1.086	67.29
48	D5725909020001	PACKER	ALUMINIM	2024 CLAD L109 T3	34	0.612	1.222	66.63
49	D57252304222	PACKER	ALUMINIM	2024 CLAD L109 T3	30	0.54	1.294	70.56
50	D57252306238	PACKER	ALUMINIM	2024 CLAD L109 T3	29	0.522	1.312	71.54
51	D57252309222	PACKER	ALUMINIM	2024 CLAD L109 T3	31	0.558	1.276	69.57
52	D57252303238	PACKER	ALUMINIM	2024 CLAD L109 T3	38	0.684	1.15	62.70
53	D57259306200	PACKER	ALUMINIM	2024 CLAD L109 T3	29	0.522	1.312	71.54
54	D57259304200	PACKER	ALUMINIM	2024 CLAD L109 T3	29	0.522	1.312	71.54
55	D57259309200	PACKER	ALUMINIM	2024 CLAD L109 T3	32	0.576	1.258	68.59
56	D57252302224	PACKER	ALUMINIM	2024 CLAD L109 T3	33	0.594	1.24	67.61
57	D57259303200	PACKER	ALUMINIM	2024 CLAD L109 T3	30	0.54	1.294	70.56
58	D57252302226	PACKER	ALUMINIM	2024 CLAD L109 T3	33	0.594	1.24	67.61
59	D57259302200	PACKER	ALUMINIM	2024 CLAD L109 T3	47	0.846	0.988	53.87
60	D57259302202	PACKER	ALUMINIM	2024 CLAD L109 T3	35	0.63	1.204	65.65

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बैंगलूर / Bangalore-560 066

Devy Xavier

9



K Shivappa
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore
सहायक निदेशक (यांत्रिक) MSME-DI, Bangalore

M/S. TRIVENI AERONAUTICS PVT LTD., (100% EOU)
NO. 120, ANTHARASANAHALI, II PHASE, KIADB INDUSTRIAL AREA,
TUMKUR-572106

VALUATION REPORT OF SCRAP GENERATION

R-2
01/81

ANNEXURE - B

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
61	F57951162200	PACKER	ALUMINIM	2024 CLAD L109 T3	9	0.162	1.672	91.17
62	D57252399200	PACKER	ALUMINIM	2014A CLAD L164-T4	10	0.4	1.456	78.45
63	D57252399202	PACKER	ALUMINIM	2014A CLAD L164-T4	27	0.432	1.424	76.72
64	F5725437220801	Attachment Plate	ALUMINIM	ABM3-1029	60	0.6	3.374	84.90
65	F5725437221001	Attachment Plate	ALUMINIM	ABM3-1029	68	0.68	3.294	82.89
66	F5725437221201	Attachment Plate	ALUMINIM	ABM3-1029	60	0.6	3.374	84.90
67	F5725437221401	Attachment Plate	ALUMINIM	ABM3-1029	70	0.7	3.274	82.39
68	PID57240222200	RIB 5 DOOR NEO	ALUMINIM	ABM3 -1029 T7651	2520	2.52	18.08	87.77
69	PID57240222201	RIB 5 DOOR NEO	ALUMINIM	ABM3 -1029 T7651	2520	2.52	16.08	87.77
70	PID57240351200	RIB 5 DOOR NEO	ALUMINIM	ABM3 -1029 T7651	2573	2.573	18.027	87.51
71	PID57240351201	RIB 5 DOOR NEO	ALUMINIM	ABM3 -1029 T7651	2573	2.573	18.027	87.51
72	PID57257940200	INBD DIAPHRAGM DOOR	ALUMINIM	ABM3 -1029 T7651	2200	2.2	8.4	79.25
73	PID57257940201	INBD DIAPHRAGM DOOR	ALUMINIM	ABM3 -1029 T7651	2200	2.2	8.4	79.25
74	PID57257941200	INBD DIAPHRAGM DOOR	ALUMINIM	ABM3 -1029 T7651	2149	2.149	8.489	79.80
75	PID57257941201	INBD DIAPHRAGM DOOR	ALUMINIM	ABM3 -1029 T7651	2149	2.149	8.489	79.80
TOTAL					39,910.30	3,069.29	17,002.90	5,790.73
								77.20%

विकास आयोग पर
For Development Commissioner
कोच्चिन विशेष आर्थिक क्षेत्र (सी. एस. ई. ज़ो.)
COCHIN SPECIAL ECONOMIC ZONE (CSEZ)
100% ई ओ यू के कार्यालय
Sub-Office for 100% EOU in KARNATAKA
बंगलूर / Bangalore-560 066

(SHRI. DEVARAJ. K)
DEPUTY DIRECTOR (MECH)

सहायक निदेशक (मेक)
भारत सरकार
Ministry of MSME
MSME Development Institute

COUNTER SIGNED BY
DIRECTOR



20/12/16
K Shivappa
Asst. Director (Mech)
MSME-DI, Bangalore
के. शिवप्पा K. SHIVAPPA
सहायक निदेशक (यंत्रिक) Asst. Director (Mech.)

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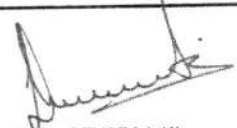
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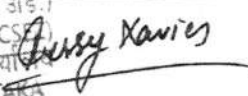
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NO. 120, ANTHARASANAHALI, II PHASE, KIADB INDUSTRIAL AREA,
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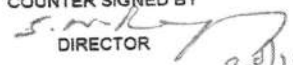
VALUATION REPORT OF SCRAP GENERATION

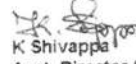
ANNEXURE - C

SL. NO.	FINISHED PRODUCT		RAW MATERIAL		INPUT WEIGHT OF RAW MATERIAL (IN GRAMS/PCS)	OUTPUT WEIGHT OF FINISHED PRODUCTS (IN GRAMS/PCS)	WEIGHT OF SCRAP GENERATION DURING THE PROCESS (IN GRAMS/PCS)	SCRAP PERCENTAGE (% AGE)
	PART NO:	PART NAME	RM TYPE	RAW MATERIAL SPECIFICATION				
1	2	3	4	5	6	7	8	9
1	CA82478-001	PLUNGER INDICATOR	NICKEL BRONZE	Aluminium Nickel Bronze Bar per AMS 4640	27.44	3	24.436	89.07
TOTAL					27.44	3.00	24.44	89.07


(SHRI. DEVARAJ. K)
DEPUTY DIRECTOR (MECH)

विकास आयोग पर
For Development Commissioner
कोच्चिन विशेष आर्थिक क्षेत्र (सी. एस. ई. ज़ोन)
COCHIN SPECIAL ECONOMIC ZONE (CSZ)
100% ई ओ यू के कर्णाटक उप कार्यालय
Sub-Office for 100% EOUs in KARNATAKA
बंगलूर / Bangalore-560 066


COUNTER SIGNED BY

DIRECTOR


K Shivappa 20/12/2016
Asst. Director (Mech)
MSME-DI, Bangalore
के. शिवप्पा K. SHIVAPPA
सहायक निदेशक (यांत्रिक) Asst. Director (Mech.)



प्रधान. रंगप्पा R. M. RANGAPPA
निदेशक Director
भारत सरकार Government of India
सूक्ष्म, लघु व मध्यम उद्यम विभाग Ministry of MSME
विकास आयोग संस्थान MSME Development Institute



सत्यमेव जयते A/2011/012/EOU-TN
Dated 09.11.2018

To

The Dy. Director General of Foreign Trade,
O/o Director General of Foreign Trade,
EOU Section, Policy – VI of DGFT,
Ministry of Commerce and Industry,
Udyog Bhavan, New Delhi – 110 107.

Sir,

Sub: MEPZ – 100% EOU – Fixation of Regular Norms – Reg.

M/s. Kun Aerospace Private Limited, an 100% EOU, having factory at Plot No. 22 & 23, Ambattur Industrial Estate, Chennai – 600 058, Tamil Nadu, coming under the jurisdiction of MEPZ-SEZ, was issued an LOP No. A/2011/12/EOU-TN dated 02.08.2011 for manufacture and export of Aerospace components, parts, assemblies and equipments. The Unit vide letter dated 22.06.2018 had submitted an application as per "Aayaat Niryaat Form" for fixation of wastage norms for its manufactured item Aerospace Components and Non-Aerospace Components. The unit's request was sent to MSME Development Institute (formerly SISI), Chennai for their technical opinion.

As per the recommendations of MSME (Copy enclosed), adhoc norms were fixed by Development Commissioner, MEPZ-SEZ for manufacturing of Aerospace Components and Non-Aerospace Components vide letter of even number dated 09.11.2018.

The copy of the application submitted by the unit along with the technical report and recommendations of MSME, Chennai dated 17.10.2018, have been forwarded for fixation of regular norms as admissible.

As regular wastage norms has to be fixed by the Development Commissioner within six months of fixation of adhoc norms, you are, therefore, requested to fix the regular wastage norms and communicate the same.

This is issued with the approval of Development Commissioner, MEPZ-SEZ.

Yours faithfully,

R. Sriram
(R. SRIRAM)

ASST. DEVELOPMENT COMMISSIONER

Encl. As above.
Copy to :

1. The Under Secretary (EOU Division), Ministry of Commerce and Industry, Department of Commerce, Udyog Bhavan, New Delhi.
2. M/s. Kun Aerospace Pvt. Ltd., No.22 & 23, Ambattur Industrial Estate, Ambattur, Chennai – 600 058. Tamil Nadu.



GOVERNMENT OF INDIA
MINISTRY OF MSME
MSME - DEVELOPMENT INSTITUTE
No 65/1 G.S.T Road, Guindy, Chennai - 32

STANDARD INPUT OUTPUT NORMS REPORT OF
M/S. KUN AEROSPACE PVT LTD. CHENNAI

Name of the company with full Address	M/s Kun Aerospace Private Limited Plot No.22&23, Ambattur Industrial Estate, Chennai-600058
Contact Person	R Nagarajan. Asst.Manager.
Contact No.	9840428765
Website:	www.kunaerospace.com
EM PART-II No.	33001126609
E-mail Id.	rnraajan.kun@gmail.com
Date of visit for Assessment of SION	04/10/2018 to 06/10/2018 & 11/10/2018
Category	Export oriented undertaking (EOU)
Date of submission of report	16.10.2018

STANDARD INPUT OUTPUT NORMS (SION) FOR EOU UNITS

Under Export Oriented Undertakings (EOU) Scheme, inputs are allowed to be procured or imported without payment of duty, subject to the condition that such inputs are used predominantly for the production of goods to be exported without payment of duty, with allowed clearance in domestic tariff area by payment of the applicable duties.

Standard Input Output Norms (SION) is introduced with a view to facilitate the determination of the quantum of inputs which can be used or are required in the manufacture of different resultant products.

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OBSERVATIONS

M/s Kun Aerospace Pvt Ltd is manufacturing and supplying various precision engineering components for various applications such as Aerospace, Testing equipments and medical equipments. The finished components are very thin and precision. The company is exporting the precision machined components to various countries like USA, Canada and Europe.

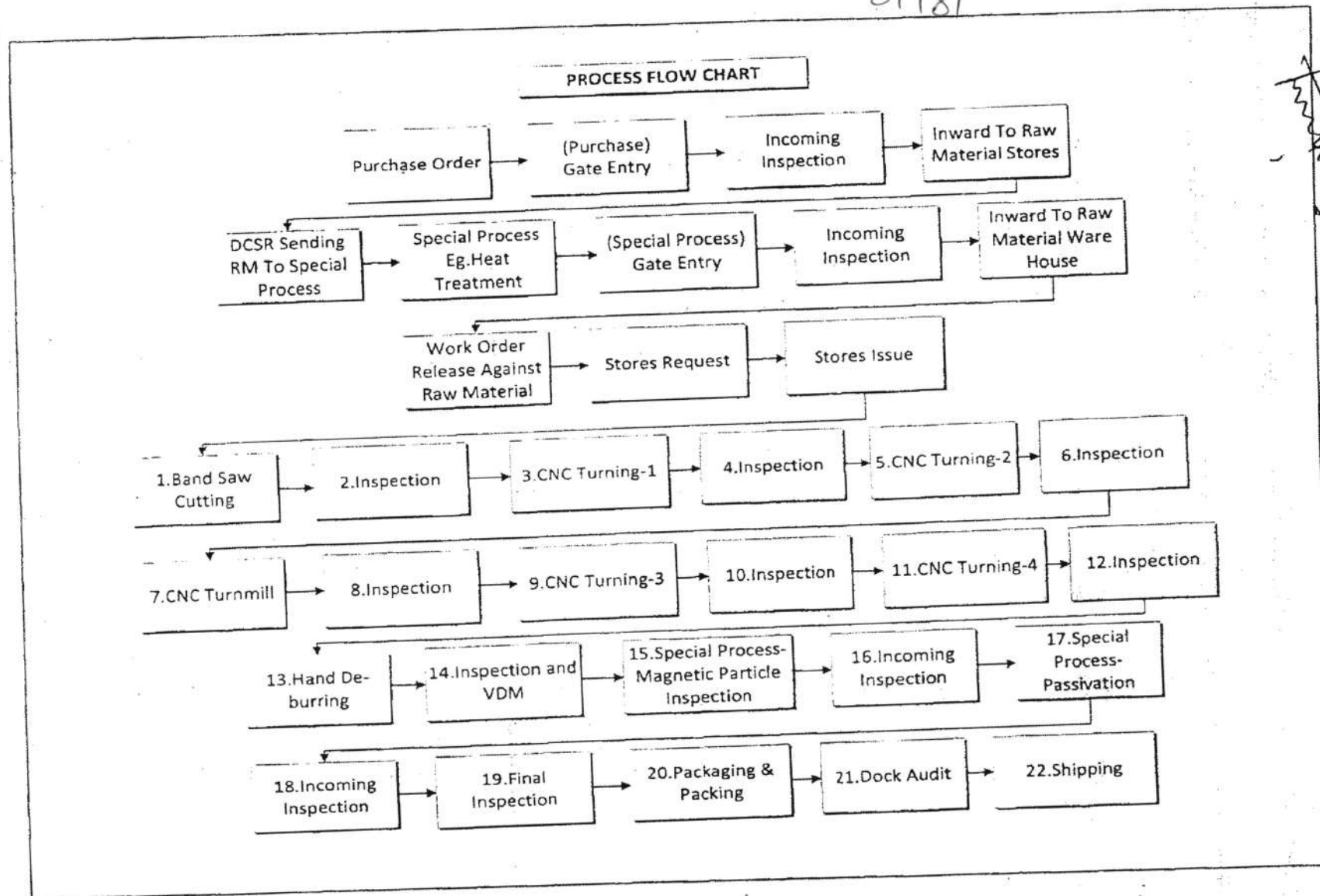
This company is manufacturing and supplying the components as per the customer drawing. Most of the components are manufactured from the solid bar instead of forging/casting to ensure the quality and durability because of which scrap generation is high.

Safety is very important factor in Aerospace Industry to ensure this; the components are manufactured from the solid bar instead of forging/casting. The raw material is imported from AS9100 certified company/mills. However the parts can be manufactured from forging/casting but there is high chance of defects. Since the components are manufactured from solid bars and the volume of order being less, the tooling cost for forging and casting will be very high. Hence the components are manufactured from the solid bar instead of forging/casting.

This company has submitted the application through MEPZ for the SION assessment of 156 components. Most of the components have similar Machining/Engineering process; hence a general process flow chart is placed below.

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General assumptions in the calculation of SION

- For the assessment of wastage, only the in house machining processes viz CNC turning, Milling, thread cutting and other necessary operations as per drawing are considered in view of the fact that the outsourced operations such as heat treatment and surface coating which would not yield any wastage.
- The actual wastages will be slightly higher than the calculated because the scrap generated in child part (raw material for component) partition is not considered.
- Rejection generated during various stages were not taken in to account

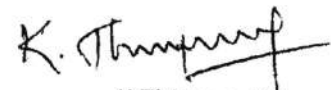
Conclusion

Component wise wastage has been calculated and given in the "Table-A "
Considering high accuracy and safety of the Aerospace components are manufactured from solid bar instead of forging/casting because of which the percentage of waste/scrap is high as stated in the "Table-A".

No: 10056/01/2018-19/SION Dt. 16.10.2018

Ref: A/2011/012/EOU-TN Dt. 10.09.2018


Dy. Director (Electl.)


K Thirupathi
Asst. Director (Mech)


Director

DIRECTOR
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Table-A

Standard Input output Norms Assesment Report of M/s. Kun Aerospace Pvt. Ltd., Chennai Date: 16.10.2018

S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in Inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
1	BODY	22514B	74072190	Brass C360	H 0.5IN	36	0.045	88039000	0.018	0.027	60
2	BODY	-22534B	74072190	Brass C360	H 0.625	30.6832	0.088	88039000	0.034	0.054	61
3	BODY	10280B	74072190	Brass C360	H 0.75IN	44.1452	0.133	88039000	0.057	0.076	57
4	BODY	B10380B	74072190	Brass C360	H 0.875	56.261	0.225	88039000	0.1	0.125	56
5	END	B452B	74072190	Brass C360	H 1.5IN	27.432	0.413	88039000	0.15	0.263	64
6	END	A352B	74072190	Brass C360	H 1.125	30.7848	0.2	88039000	0.064	0.136	68
7	END	-20244B	74072190	Brass C360	H 1.0IN	56.0324	0.296	88039000	0.1	0.196	66
8	PLUG	-40924	74072190	Brass C360	Ø 0.5IN	7.17296	0.0069	88039000	0.0012	0.0057	83
9	HOUSING	B251B	74072190	Brass C360	H 1.0IN	55.626	0.297	88039000	0.096	0.201	68
10	BODY	-37666	74072190	Brass C360	H 0.625 IN	43.6626	0.085	88039000	0.035	0.05	59
11	CAP	A40822T1	72222019	Stainles Steel	0.6875IN	27.8892	0.0581	88039000	0.027	0.0311	54
12	BODY	-10454B	74072190	Brass C360	H 1.125 IN	61.595	0.43	88039000	0.183	0.247	57
13	BONNET RING	-62283	72222019	Stainles Steel	HEX2.5IN	30.607	0.93	88039000	0.333	0.597	64
14	BODY	B10245T14	72222019	Stainles Steel	Ø 1 IN	53.848	0.24	88039000	0.106	0.114	56
15	POPPET	-36796B	74072190	Brass C360	Ø0.5IN	30.1244	0.0358	88039000	0.0028	0.033	92
16	DIAPHRAGM PALTE LARGE	CV-526	76042990	Aluminium	Ø1.625IN	23.876	0.095	88039000	0.01	0.088	90
17	END	B652B	74072190	Brass C360	H 1.750 IN	38.608	0.611	88039000	0.22	0.391	64
18	POPPET	CV-586	72222019	Stainless steel	Ø0.5IN	16.002	0.0173	88039000	0.002	0.0153	88
19	HOUSING	B10191AX	76042990	Aluminium	0.75 IN	50.8	0.05	88039000	0.014	0.036	72
20	HOUSING	C651B	74072190	Brass C360	H 1.750 IN	56.261	1.207	88039000	0.376	0.831	69

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Raw material in inch/mm		Weight of raw material per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
21	SPRING SEAT	-36816B	74072190	Brass C360	Ø0.5IN	8.128	0.007	88039000	0.0004	0.0066	94
22	SPRING SEAT	-10363B	74072190	Brass C360	Ø0.5IN	6.096	0.0072	88039000	0.0008	0.0064	89
23	BODY	B12708B	74072190	Brass C360	0.625	45.6692	0.107	88039000	0.045	0.062	58
24	BODY	B10180A	76042990	Aluminium	0.75	27.178	0.076	88039000	0.00425	0.07175	94
25	END	-41245	74072190	Brass C360	Ø0.630	46.2788	0.086	88039000	0.043	0.043	50
26	POPPET	B323A	76042990	Aluminium	Ø1-375IN	21.336	0.0536	88039000	0.0014	0.0522	97
27	POPPET	-30340B	74072190	Brass C360	Ø0.630	21.336	0.0632	88039000	0.0058	0.0574	91
28	SPRING GUIDE	-224A	76042990	Aluminium	Ø0.75IN	14.732	0.0108	88039000	0.001	0.0098	91
29	ADJUSTOR	RV-85AB	76042990	Aluminium	0.625IN	21.1836	0.0125	88039000	0.002	0.0105	84
30	SPRING GUIDE	-324AX	76042990	Aluminium	Ø1.375"	16.51	0.044	88039000	0.0024	0.0416	95
31	BRACKET	-39751-1	76042990	Aluminium	5SQ1IN	31.496	0.058	88039000	0.011	0.047	81
32	BODY	B10180T1-DFALT1	72222019	Stainless steel	0.5IN	26.416	0.035	88039000	0.012	0.023	66
33	POPPET	-22510T1	72222019	Stainless steel	Ø0.375	21.46808	0.0136	88039000	0.001	0.0126	93
34	HOUSING	-404AX	76042990	Aluminium	1.5 IN	77.724	0.299	88039000	0.076	0.223	75
35	HOUSING	C151A	76042990	Aluminium	0.8125 N	35.0774	0.044	88039000	0.016	0.028	64
36	SHROUD	-25214B	74072190	Brass C360	Ø0.5IN	3.61188	0.0021	88039000	0.0004	0.0017	81
37	POPPET	SV-61	76042990	Aluminium	Ø0.75	38.7096	0.0959	88039000	0.02	0.0759	79
38	CASE	-91700-123	72222019	Stainless steel	1.5IN	43.2054	0.415	88039000	0.051	0.364	88
39	BACK UP RING	-12189T	72222019	Stainless steel	0.875IN	3.4798	0.0095	88039000	0.002	0.0075	79
40	SPRING RETAINER	G37434-DFALT1	72222019	Stainless steel	Ø0.875IN	22.606	0.083	88039000	0.014	0.069	83

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in Inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
41	OUTPUT SHAFT	H36765	72222019	Stainless steel	Ø60MM	42.418	0.92	88039000	0.028	0.892	97
42	BODY	-1304T-DFALT1	72222019	Stainless steel	1.5IN	24.638	0.24	88039000	0.022	0.218	91
43	HOUSING	C451B	74072190	Brass C360	H1.5IN	71.20	0.769	88039000	0.254	0.515	67
44	HOUSING	B351B	74072190	Brass C360	H1125	71.32	0.376	88039000	0.125	0.251	67
45	SEAL	401-09981-01	76042990	Aluminium	Ø2IN	25	0.14	88039000	0.015	0.125	89
46	PLATE, THRUST	CA25120-001	72222019	Stainless Steel	Ø4IN	10	0.64866	88039000	0.074	0.57466	89
47	RETAINER	B43944-001	72222019	Stainless Steel	Ø1.375IN	10	0.0766	88039000	0.01	0.0666	87
48	CAGE .125 CHK VLV	CA40179-001	72222019	Stainless Steel	Ø0.375IN	28	0.0159	88039000	0.001	0.0149	94
49	ORIFICE THREADED	CA43574-007	72222019	Stainless Steel	Ø0.375IN	9	0.00513	88039000	0.001	0.00413	81
50	CAGE	CA60503-001	72222019	Stainless Steel	Ø0.625	38	0.055	88039000	0.002	0.053	96
51	STOP .312 RELIEF VALVE	CA84714-001	72222019	Stainless Steel	Ø0.625	43	0.068	88039000	0.0082	0.0598	88
52	POPPET	CA89170-001	72222019	Stainless Steel	Ø0.5	37	0.0377	88039000	0.006	0.0317	84
53	RETAINER SPRING	CA89175-001	76042990	Aluminium	Ø0.75IN	19	0.015	88039000	0.0022	0.0128	85
54	CAGE RETURN RELIEF VALVE	CA91988-001	76042990	Aluminium	Ø1.0IN	50	0.0709	88039000	0.018	0.0529	75
55	RETAINER ORING	CA92019-001	72222019	Stainless Steel	Ø0.5IN	10.16	0.0102	88039000	0.0007	0.0095	93
56	GUIDE SPRING	CA93788-035	72222019	Stainless Steel	Ø0.875IN	12	0.036	88039000	0.004	0.032	89
57	SEAT	CA95432-001	72222019	Stainless Steel	Ø0.875IN	20	0.058	88039000	0.012	0.046	79
58	RTNR PACKING	CA95436-001	72222019	Stainless Steel	Ø0.75INCH	11	0.025	88039000	0.0016	0.0234	94
59	ROTOR	P689A0056-01	72222019	Stainless Steel	Ø3IN	67	2.444	88039000	0.295	2.149	88
60	HSG CLUTCH	CA15318-001	76042990	Aluminium	Ø1.625IN	17	0.063	88039000	0.005	0.058	92

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
61	PLATE,RETAINING	CA32861-001	76042990	Aluminium	0.25"	130.048	0.133875	88039000	0.018	0.115875	87
62	CAP COMP	CA61643-001	76042990	Aluminium	Ø1.75IN	80	0.347	88039000	0.056	0.291	84
63	SPOOL STOP	CA91949-001	72222019	Stainless Steel	Ø0.5"	14	0.014	88039000	0.003	0.011	79
64	RETAINER COVER STATION 3	CB74286-001	76042990	Aluminium	0.25"	231.14	0.4497	88039000	0.034	0.4157	92
65	RETAINER COVER STATION 2	CB75352-001	76042990	Aluminium	0.25-IN	247.65	0.511	88039000	0.036	0.475	93
66	FILTER PLUG	CA79683-001	72222019	Stainless Steel	Ø0.375IN	16	0.00912	88039000	0.002	0.00712	78
67	LVDT SPIGOT	CB10650-001	72222019	Stainless Steel	Ø0.375IN	27	0.01539	88039000	0.002	0.01339	87
68	RETAINER,THREADED	CB1652-001	72222019	Aluminium	Ø1125	23	0.0326	88039000	0.011	0.0216	66
69	SPACER COMPUTER ASSY747,757,767	401-09828-02	72222019	Stainless Steel	Ø 0.25	12	0.00304	88039000	0.001	0.00204	67
70	KEY,LOCKING	CB79399-001	72222019	Stainless Steel	SQ3125	17.018	0.00497	88039000	0.001	0.00397	80
71	CAP	A53374-001	72222019	Stainless Steel	Ø0.875IN	33	0.11	88039000	0.019	0.091	83
72	RETAINER,THREADED,RETURN RELIEF VALVE	CA95362-001	72222019	Stainless Steel	Ø1.125IN	30	0.1539	88039000	0.041	0.1129	73
73	ORIFICE,THREAD,312 RELIEF VALVE	CA43574-009	72222019	Stainless Steel	Ø0.375IN	8	0.0045	88039000	0.001	0.0035	78
74	SEAT,97 RELIEF VALVE	CB43701-101	72222019	Stainless Steel	Ø0.5IN	30	0.0304	88039000	0.006	0.0244	80
75	RETAINER	158017-002	76042990	Aluminium	Ø1125	75	0.134	88039000	0.03	0.104	78
76	RETAINER,SCREW	CA79624-001	72222019	Stainless Steel	Ø0.5INCH	30	0.0304	88039000	0.013	0.0174	57
77	RETAINER,SCREW	CA79624-002	72222019	Stainless Steel	Ø0.625INCH	11	0.017	88039000	0.002	0.015	88
78	RETAINER,SCREW	CA79624-003	72222019	Stainless Steel	Ø1.1255INCH	12	0.0615	88039000	0.003	0.0585	95
79	RETAINER,THREADED	CA51073-001	76042990	Aluminium	Ø2.25IN	22	0.158	88039000	0.022	0.136	86
80	BARRIER CLAMP,CLIP,SPOILER	CB59492-001	76042990	Aluminium	Ø1IN	4.8	0.068	88039000	0.00062	0.06738	99

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
81	CLIP, BARRIER, RUDDER	CB60208-001	76042990	Aluminium	Ø1IN	9.5	0.0134	88039000	0.001	0.0124	93
82	CLAMP, FLAT, RUDDER	CB60152-001	76042990	Aluminium	Ø1IN	5.1	0.0072	88039000	0.0011	0.0061	85
83	BUSHING, MOUNTING	C32276-001	72222019	Stainless Steel	Ø0.5"	15	0.015	88039000	0.004	0.011	73
84	END PLATE	A24961-002	72222019	Stainless Steel	1X2.5		0.0103	88039000	0.004	0.0063	61
85	END PLATE	A24961-001	72222019	Stainless Steel	1X2.5		0.0103	88039000	0.006	0.0043	42
86	BODY, FIRST STAGE	A28246	76042990	Aluminium	Ø1.625IN	12	0.0449	88039000	0.015	0.0299	67
87	BRACKET ROD END	CB04921-001	76042990	Aluminium	3IN	177.8	3.4086	88039000	0.456	2.9526	87
88	PLATE, THRUST	C47137-002	72222019	Stainless Steel	Ø4IN	10	0.648	88039000	0.1	0.548	85
89	PLATE, DETENT, MAINTENANCE KEY	CB13496-001	72222019	Stainless Steel	Ø 2.5IN	12	0.264	88039000	0.021	0.263	93
90	HOUSING	CA89168-001	72222019	Stainless Steel	Ø1.1255IN	44	0.284	88039000	0.045	0.239	84
91	GUIDE SPRING	CA95434-001	72222019	Stainless Steel	Ø0.75IN	9	0.0205	88039000	0.00157	0.01893	92
92	POPPET	CA95435-001	72222019	Stainless Steel	Ø0.75IN	38	0.0866	88039000	0.014	0.0726	84
93	POPPET	CB41828-001	72222019	Stainless Steel	Ø0.75IN	40	0.0912	88039000	0.015	0.0752	84
94	ROTOR	P700A0055-01	72222019	Stainless Steel	Ø3IN	74	2.7	88039000	0.321	2.379	88
95	FTG WIREWAY ELEVATOR P30	CA59881-001	76042990	Aluminium	Ø0.75INCH	25.9	0.0206	88039000	0.0024	0.0182	88
96	LEVER-INDICATOR	P450A0088-00	76042990	Aluminium	SQ1IN	38.1	0.092	88039000	0.004	0.088	96
97	RETAINER, THREADED, RETURN RELIEF VALVE	CC00730	72222019	Stainless Steel	Ø1IN	51	0.206	88039000	0.05	0.156	76
98	ANTI-ROTATION DEVICE	CB23107	72222019	Stainless Steel	Ø3.125IN	18	0.585	88039000	0.02	0.565	97
99	SEAT	CB41830	72222019	Stainless Steel	Ø25MM	23	0.093	88039000	0.02	0.073	78
100	BLANK, STAGE3BOROSCOPE	6A4597	72222019	Stainless Steel	Ø2IN	31	0.558	88039000	0.02	0.538	96

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
101	NUT,RING,LOCKING	BRR14573	72222019	Stainless Steel	Ø2IN	50	1.0493	88039000	0.218	0.8313	79
102	ADAPTOR,RESTRICTOR	BRR40513	72222019	Stainless Steel	2.0IN	49.7	0.8461	88039000	0.164	0.6821	81
103	BUSH-BLANKINGCOVER	EU35539	72222019	Stainless Steel	Ø20MM	6.8	0.0196	88039000	0.003	0.0166	85
104	WASHER	FK10440	72222019	Stainless Steel	Ø2.25	9	0.227	88039000	0.043	0.184	81
105	PIN-SHEAR-ENGINEMOUNTFWD	FK11854	72222019	Stainless Steel	Ø40MM	70	0.837	88039000	0.474	0.363	43
106	LOCATIONSPACER	FK22341	72222019	Stainless Steel	Ø20MM	7.7	0.023	88039000	0.006	0.017	74
107	IPTURBINEBLADE	FW12087	72222019	Stainless Steel	12MMX6.35T	21	0.0178	88039000	0.0012	0.0166	93
108	DOWEL,HOLLOW	FW23589	72222019	Stainless Steel	Ø0.875IN	16	0.0566	88039000	0.01	0.0466	82
109	CLAMP,FOHEMOUNT2	FW26199	72222019	Stainless Steel	Ø1.25IN	32	0.4778	88039000	0.083	0.3948	83
110	DOWEL,HOLLOWFLANGED	FW29402	72222019	Stainless Steel	Ø1.0IN	15.2	0.0655	88039000	0.0136	0.0519	79
111	PIN,HOLLOW	FW34925	72222019	Stainless Steel	Ø0.5	14.1	0.0164	88039000	0.005	0.0114	70
112	SPACER	FW77406	72222019	Stainless Steel	Ø20MM	23	0.035	88039000	0.0092	0.0258	74
113	WASHER,CUP	KC2427	72222019	Stainless Steel	Ø2.5	17.17	0.45	88039000	0.049	0.401	89
114	UNION	LJ21005	72222019	Stainless Steel	Ø1.375IN	35.8	0.301	88039000	0.049	0.252	84
115	ADAPTOR,IGNITER	NPN10017	72222019	Stainless Steel	Ø2.25MM	35	0.788	88039000	0.086	0.702	89
116	STOP,VANE,CASE-HPCOMPRESSOR	UL26397	72222019	Stainless Steel	Ø16	24	0.044	88039000	0.007	0.037	84
117	BLANKINGPLUG	UP10863	72222019	Stainless Steel	Ø1.75"	31	0.45	88039000	0.015	0.435	97
118	COLLAR,EXPANSION	FW24688	72222019	Stainless Steel	Ø0.625IN	7.6	0.0137	88039000	0.0041	0.0096	70
119	PIN HOLLOW	FW35024	72222019	Stainless Steel	Ø0.5"	15	0.017	88039000	0.004	0.013	76
120	BAFFLE	LK75702	72222019	Stainless Steel	Ø3"	15	0.1978	88039000	0.046	0.1518	77

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
121	WASHER	LK76226	72222019	Stainless Steel	70MM	11	0.431	88039000	0.16	0.271	63
122	SHIM, BONDING	BRR40364	72222019	Stainless Steel	Ø1IN	5.85	0.009	88039000	0.002	0.007	78
123	PIVOTYOKE	2504763	72222019	Stainless Steel	Ø43MM	54	0.726	90189099	0.136	0.59	81
124	PIVOTSHAFTLONG	2504766	72222019	Stainless Steel	HEX19.0	36.61	0.0963	90189099	0.026	0.0703	73
125	PIVOTSHAFTSHORT	2504767	72222019	Stainless Steel	HEX19.0	28.35	0.0857	90189099	0.021	0.0647	75
126	SLOWING RAMP FIXING	2503553	76042990	Aluminium	T6X25.4MM	38	0.0758	88039000	0.028	0.0478	63
127	MECHANICAL ULTIMATE BLOCK	2604970	76042990	Aluminium	T6X25.4MM	35.5	0.0723	88039000	0.03	0.0423	59
128	END STOP FRONT FIXING BLOCK	2604967	76042990	Aluminium	T6X25.40MM	46	0.1246	88039000	0.036	0.0886	71
129	PLUG	764 1004 08	72222019	Stainless Steel	Ø16MM	57	0.0916	85389000	0.005	0.0866	95
130	PLUG	764 1004 10	72222019	Stainless Steel	Ø19MM	57	0.13	85389000	0.009	0.121	93
131	PLUG	764 1004 12	72222019	Stainless Steel	Ø22MM	57	0.1734	85389000	0.011	0.1624	94
132	PLUG	764 1004 14	72222019	Stainless Steel	Ø28MM	57	0.286	85389000	0.011	0.275	96
133	PLUG	764 1004 22	72222019	Stainless Steel	Ø38MM	57.5	0.534	85389000	0.018	0.516	97
134	COUPLING RING	0930-201-08	76042990	Aluminium	Ø20MM	20.32	0.019	88039000	0.003	0.016	84
135	COUPLING RING	0930-201-10	76042990	Aluminium	Ø25MM	20.32	0.026	88039000	0.004	0.022	85
136	COUPLING RING	0930-201-12	76042990	Aluminium	Ø28MM	20.32	0.0329	88039000	0.005	0.0279	85
137	COUPLING RING	0930-201-14	76042990	Aluminium	Ø32MM	20.32	0.042	88039000	0.0057	0.0363	86
138	COUPLING RING	0930-201-16	76042990	Aluminium	Ø36MM	20.32	0.0508	88039000	0.0062	0.0445	88
139	COUPLING RING	0930-201-18	76042990	Aluminium	Ø36MM	20.32	0.051	88039000	0.0066	0.0444	87
140	COUPLING RING	0930-201-20	76042990	Aluminium	Ø44MM	20.32	0.0769	88039000	0.008	0.0689	90

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S.No	Product Name	Part No	HS Code of Raw Material	Material Grade	Major Dimensions of Rawmaterial in Inch/mm		Weight of rawmaterial per unit in KG	HS Code for Finished product	Weight of Finished product per unit in KG	Weight of scrap per unit in KG	Percentage of scrap
141	COUPLING RING	0930-201-22	76042990	Aluminium	Ø48MM	20.32	0.1025	88039000	0.0083	0.0942	92
142	COUPLING RING	0930-201-24	76042990	Aluminium	Ø48MM	20.32	0.1025	88039000	0.0094	0.0931	91
143	COUPLING RING	317-0011-08	76042990	Aluminium	Ø20MM	20	0.0173	88039000	0.0028	0.0145	84
144	COUPLING RING	317-0011-10	76042990	Aluminium	Ø22MM	20	0.0195	88039000	0.00177	0.01773	91
145	COUPLING RING	317-0011-12	76042990	Aluminium	Ø25MM	18.5	0.0266	88039000	0.005	0.0216	81
146	COUPLING RING	317-0011-14	76042990	Aluminium	Ø30MM	18.5	0.0374	88039000	0.005	0.0324	87
147	COUPLING RING	317-0011-18	76042990	Aluminium	Ø35MM	18.5	0.0491	88039000	0.0078	0.0413	84
148	COUPLING RING	317-0011-20	76042990	Aluminium	Ø42MM	20	0.0703	88039000	0.008	0.0623	89
149	COUPLING RING	317-0011-22	76042990	Aluminium	Ø42MM	20	0.0703	88039000	0.0096	0.0607	86
150	SHELL PLUG PROTECTIVE CAP	6315-205-19	76042990	Aluminium	Ø 38.1MM	26	0.09	88039000	0.009	0.081	90
151	SHELL PLUG PROTECTIVE CAP	6315-205-09	76042990	Aluminium	Ø 21.5MM	27	0.026	88039000	0.004	0.022	85
152	CLEVIS	E5061-5S-5K	72222019	Stainless Steel	Ø1IN	80.4	0.3689	88039000	0.05	0.3189	86
153	CLEVIS	E5061-5SL5K	72222019	Stainless Steel	Ø1IN	80.4	0.3689	88039000	0.05	0.3189	86
154	CLEVIS	E5061-5SP5K	72222019	Stainless Steel	Ø1IN	80.4	0.3689	88039000	0.049	0.3199	87
155	CLEVIS	E5061-5SPL-5K	72222019	Stainless Steel	Ø1IN	80.4	0.3689	88039000	0.048	0.3209	87
156	CLEVIS	E5302-03	72222019	Stainless Steel	Ø25MM	76	0.3689	88039000	0.044	0.3249	88

Dy Director(Electl.)

K. Thirupathi
Asst. Director(Mech)

Director

DIRECTOR
MSME-DEVELOPMENT INSTITUTE
GOVT. OF INDIA, MINISTRY OF MSME
65/1, G.S.T. ROAD, GUINDY, CHENNAI-600 032.

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MARGEN

Impex Pvt Ltd.
(EOU DIVISION)

Zone # E-12, Plot # 801, G.I.D.C. Estate, Vitthal Udhyognagar,
Ta/Dist : Anand-388 121; Gujarat, India
☎ 02692-234770 | FAX : 02692 - 297 292 | 98985 69993
Email : info@margenimpex.com | website : www.margenimpex.com

Date: 23-Nov-2020

To,
The Chairman,
NC-II, O/o DGFT (Directorate General of Foreign Trade),
Ministry of Commerce & Industry,
Department of Commerce,
Udyog Bhawan,
New Delhi-110011.

Dear Sir,

This is in reference to our application for Fixation of scrap/wastage norms in respect of Margen Impex Private Limited, Anand, Gujarat for manufacture and export of parts and accessories of test benches (Industrial Loadbank) having HSN Code 90319000.

Please find enclosed herewith required documents in Duplicate.

Please let us know if you have any query or concern in this regard.

Thanks you,
For Margen Impex Limited

Rupesh Adeshara
Manager - Projects

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Annexure-4
List of Imported and Local items with weight

A. Imported Inputs

A. Imported Inputs									
S. No	Required import items								Name of the country from where imported
	Description		Technical Characteristics	ITC (HS) Code	Quantity required for each of export product	UOM	Purp ose of requi reme nt	Wastage Claimed (%age) on net content basis / yield, if applicabl e	
	Raw material	Compon ents							
1	BC6032P, FUSE BLOCK		2 Pole,600V, 30 Amps, Class CC Fuse Block, Approvals: UL512 Use With Class LP-CC Similar P/N- BCM603-2P	85360000	1	NOS.	MANUFA CTURING	0.00%	GCA
2	LP-CC-3, FUSE BLOCK		FUSE - 3 amp, 600 vac, 300 vdc,Characteristic: time delay,Approvals:UL, 13/32" x 1-1/2".	85360000	2	NOS.	MANUFA CTURING	0.00%	GCA
3	FRS-R-17-1/2, FUSE		600 Volt AC,250 Volt DC, Characteristic: Time Delay, 17.5 Amp, Approvals:UL,13/16" x 5"	85360000	3	NOS.	MANUFA CTURING	0.00%	GCA
4	F102583-P1-6-1-4, GASKET		Gasket, External - Atlantic Gasket Size-1" Wide X 3/16" Thick X 10' Length , Supplier P/N: AG141B-3/16-THK X 1"WIDE	85460000	10	FT.	MANUFA CTURING	0.00%	GCA
5	T7-211A5, SWITCH, TOGGLE		SWITCHDPDT, ON NONE OFF 10.1A AMP, 125 Volt, Screw Terminal, Sealed Toggle..	85360000	1	NOS.	MANUFA CTURING	0.00%	GCA
6	H60030-3CR, FUSE		BLOCK, FUSE - 600 Volt, 3 Pole, 30 Ampere, Box Connector.	85350000	1	NOS.	MANUFA CTURING	0.00%	GCA
7	A6T80, FUSE		FUSE - Amps: 80, Volts AC: 600, Volts DC: 300, Characteristic: Fast Acting, Package Type: Center Bolted, Interrupt Rating: 200KA @ 600V, RoHS,	85350000	18	NOS.	MANUFA CTURING	0.00%	GCA
8	A6T150, FUSE		FUSE - Amps: 150, Volts AC: 600, Volts DC: 300, Characteristic: Fast Acting, Package Type: Center Bolted, Interrupt Rating: 200KA @	85350000	18	NOS.	MANUFA CTURING	0.00%	GCA

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			600V, RoHS, Approvals: UL,CSA,CE , Dimension H x W x D 3.26 in x 1.07 in x 1.07 in						
9	A6T80, FUSE		FUSE - Amps: 80, Volts AC: 600, Volts DC: 300, Characteristic: Fast Acting, Package Type: Center Bolted, Interrupt Rating: 200KA @ 600V, RoHS, Approvals: UL,CSA,CE	85350000	6	NOS.	MANUFA CTURING	0.00%	GCA
10	SAS-175B, SWITCH		SWITCH, TEMPERATURE - Normally Closed, Opens on Temperature Rise Set @ 347°F.	85360000	2	NOS.	MANUFA CTURING	0.00%	GCA
11	C132T17F Z44A, MOTOR		MOTOR MOTOR; AC- 10HP; 3 phase, AC Induction motor, 4-Pole, IP55, TEFC ENCL., Continuous Duty, Insulation Class: F, F1 assembly , Design B, Foot mounting (B3), Ambient Temp. : 40 Deg C, 460VAC/60 Hz., 1800 rpm,FLA:12.0, S.F Amps:13.6, 230V/60Hz.,1800rpm, FLA:24.0, S.F Amps:27.6, Frame Size 132M, UL Certified , Non Flame Proof.	85011020	1	NOS.	MANUFA CTURING	0.00%	GCA
12	WIRE-8E- 1601-02, WIRE		WIRE - SILOCON RUBBER INSULATION, #16AWG, 600VAC, 200 Deg C, UL SF-2,	85440000	6	MTR.	MANUFA CTURING	0.00%	GCA
13	DNF14- 250M, LUG		LUG - Terminals FML Disc,16- 14AWG, Female Blue Insulated,	85369090	6	NOS.	MANUFA CTURING	0.00%	GCA
14	CX225- 38HKT-QY, LUG		GROUND - LUG, #2AWG-4/0, 225 A, STUD SIZE 3/8 "	85369090	1	NOS.	MANUFA CTURING	0.00%	GCA
15	20301, SLEEVE		EXPANDABLE SLEEVE - 1/4 Expandable Sleeve-Spool Black,	85460000	15	MTR.	MANUFA CTURING	0.00%	GCA
16	RSR-108, CORD		CORD GRIP - Cord Grip, 1/2", 0.438"-0.500" Cord Dia, Straight, Aluminum,1.75 in x 1.05 in x 1.2 in, UL,CSA,	85440000	1	NOS.	MANUFA CTURING	0.00%	GCA
17	SG1, GASKET		SEALING GASKET - Sealing Gasket, 3/8"-1/2"	85460000	1	NOS.	MANUFA CTURING	0.00%	GCA
18	1-50S, NUT		LOCK NUT - Lock Nut, 1/2"NPT, Steel Similar Part Number: BL-50 / 1-50S/ 101- S/ L100	73180000	1	NOS.	MANUFA CTURING	0.00%	GCA
19	RSR-106, CORD		CABLE GLAND, Cord Grip, 1/2", 0.312"-0.375" Cord Dia, Straight, Aluminum	85440000	1	NOS.	MANUFA CTURING	0.00%	GCA

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20	SG1, GASKET		SEALING GASKET - Sealing Gasket, 3/8"-1/2"	85460000	1	NOS.	MANUFA CTURING	0.00%	GCA
21	1-50S, NUT		LOCK NUT - Lock Nut, 1/2"NPT, Steel Similar Part Number: BL-50 / 1-50S/ 101- S/ L100	73180000	1	NOS.	MANUFA CTURING	0.00%	GCA
22	AG141B- 3/8"THKX 1- 1/2WIDE, GASKET		GASKET, Atlantic Size-1.5" Wide X 3/8" Thick X 73 Feet Length	85460000	73	FT	MANUFA CTURING	0.00%	GCA
23	62661, TUBE		Tube,Black X 3 Feet Long	85460000	3	FT	MANUFA CTURING	0.00%	GCA
24	318-8, NUT		Tube, Nut	73180000	1	NOS.	MANUFA CTURING	0.00%	GCA
25	319-8, SLEEVE		Tube, Sleeve	85460000	1	NOS.	MANUFA CTURING	0.00%	GCA
26	2700-8-8- LN, BULKHEAD		Fitting, Bulkhead	73072200	1	NOS.	MANUFA CTURING	0.00%	GCA
27	FB-4-2, BRASS		Brass, Fitting	74122019	2	NOS.	MANUFA CTURING	0.00%	GCA
28	NC1-2501, CONTACT OR		CONTACTOR - 3 Phase, 460V/480V,15hp, 25AMP,AC3,Coil Voltage 110V/120V, 50/60Hz,UL508,CE approved.din rail mounting.	85370000	1	NOS.	MANUFA CTURING	0.00%	GCA
29	NR2-25- 12-18, RELAY		Relay Over Load 12 ~ 18AMP	85360000	2	NOS.	MANUFA CTURING	0.00%	GCA
30	NC1-2510, CONTACT OR		CONTACTOR - 3 Phase, 460V/480V,15hp, 40AMP,AC1,Coil Voltage 110V/120V, 50/60Hz,UL508,CE approved.din rail mounting.	85370000	1	NOS.	MANUFA CTURING	0.00%	GCA
31	NB1- 633PB1, BREAKER		BREAKER - CIRCUIT 1amp; 277/480V rated, three pole, braking capacity 5k, B trip curve; ,UL1077 standard Order Code- 985249	85350000	7	NOS.	MANUFA CTURING	0.00%	GCA
32	NC1-4011, CONTACT OR		CONTACTOR - 3 Phase, 460V/480V,30hp, 60AMP,AC1,Coil Voltage 110V/120V, 50/60Hz,UL508,CE approved.din rail mounting.	85370000	6	NOS.	MANUFA CTURING	0.00%	GCA
33	NC8-80, CONTACT OR		CONTACTOR - 3 Phase, 460V/480V,60hp, 125AMP,AC1,Coil Voltage	85370000	6	NOS.	MANUFA CTURING	0.00%	GCA

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			110V/120V, 50/60Hz,UL508,CE approved,din rail mounting.						
34	NC6-0910, RELAY		RELAY - CONTACTOR 3 Phase,20A, AC1, Coil Voltage-110V/127V, 50/60Hz, 3NO+1NO Aux. Contact. UL1077,CE standard, Contact rated for 380/400V/600/690VAC, 3HP at 400V/600VAC	85360000	1	NOS.	MANUFA CTURING	0.00%	GCA
35	104M06Q C100, CAPACITO R		CAPACITOR FILM CAPACITOR Arc Suppressor, in series with a resistor, +/- 20 % tolerance, snubber network..	85360000	1	NOS.	MANUFA CTURING	0.00%	GCA
36	WIRE- 8AWG- BLK, WIRE		WIRE - #8AWG BLACK, 150 deg C, 600VAC Insulated; UL Style 3321,XLPE Appliance wiring Material; Part# 821TX-B; qty in meter.	85330000	110	MTR	MANUFA CTURING	2.27%	GCA
37	WIRE- 12AWG- BLK, WIRE		WIRE - #12AWG BLACK, 150 deg C, 600VAC Insulated; UL Style 3321,XLPE Appliance wiring Material; Part# 1211TX-B;qty in meter.	85330000	25	MTR	MANUFA CTURING	0.00%	GCA
38	WIRE- 14AWG- BLK, WIRE		WIRE - #14AWG BLACK, 105 deg C, 600vac Insulated ; UL Style 3321,XLPE Appliance wiring Material;Part#1411TX- B qty in meter.	85330000	20	MTR	MANUFA CTURING	0.00%	GCA



KASEZ

Office of the Development Commissioner

कांडला विशेष आर्थिक क्षेत्र

Kandla Special Economic Zone

वाणिज्य तथा उद्योग मंत्रालय

Ministry of Commerce & Industry

गांधीधाम - कच्छ

Gandhidham-Kutch-370 230

Phone (02836)-253300, 252475, 252273

Fax (02836) - 252250 & 252194

E-mail kasez@kasez.com

Website: www.kasez.com

KASEZ/100%EOU/II/46/2003-04/ 4218

Dated: July 16, 2007.

To,
M/s. B C Instruments India Pvt. Ltd;
P.B.No.59, Plot No.:1802/4,
G.I.D.C., Vithal Udyognagar,
Anand-388 121 (Gujarat).

Dear Sirs,

Subject: Fixation of Wastage Norms-Reg.

I am directed to refer to your letter dated 15.05.2007 on the above subject and to convey approval of the Development Commissioner, Kandla Special Economic Zone, the wastage norms for the items as per Annexure enclosed, have been fixed on adhoc basis for a period of 6 (six) months in terms of Para 6.8 (e) of Foreign Trade policy 2004-09, subject to ratification by the Board of Approval in the Ministry of Commerce & Industry.

3. This letter may be kept attached to the Letter of Permission No. KASEZ/100%EOU/II/24/2002-03/11249 dated 26.06.2002 as amended, as amended.

Yours faithfully,

Encl:- As above

(Thomas Kurian)

Deputy Development Commissioner,
Kandla Special Economic Zone.

Copy to: - The Assistant Commissioner of Central Excise & Customs, Near Old ST Bus Stop, Anand-388 001 (Gujarat).

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ANNEXURE - 3.
Your Sr.No.1 (a)

Details of Material Consumption

Sr. No	Invoice No. & Date	Description of finished goods & K.G.		Raw Material Consumed in K.G. (Approximately)		Scrap Generated in K.G. (Approximately)		% of Wastage	Invoice Value of finish goods Value in Rs.
		Description	K.G.	Value in Rs.	K.G.	Value in Rs.	K.G.		
		Stainless Steel Material							
1	124 31.03.07	Connector Body Female. Qnt.:220 Nos	2.000	17,735.00	11.00	14,510.00	9.00	82 93 %	1,58,919.00
2	122 26.03.07	Male Connector Cable End. Qnt.:210 Nos	0.500	9,673.00	6.00	8,867.00	5.500	91 %	32,943.00
3	In Process	Pin Shoulder. Qnt.:107 Nos	2.500	35,500	10 k.g.	26,625.00	7.500	75 %	90013.00
4	81 30.03.06	Sleeve Trunion Qnt.: 720 No	30.00	15130.00	41.565 k.g.	4208.00	11.56	27.82 %	420389.00
5	15 28.04.06	End Cap Qnt.:60 Nos	0.250	882.00	3.600k.g.	820.75	3.350	93 %	12211.00
6	54 15.09.06	Locking Collar For D-898 & D-899, 110 Nos.	0.100	321.20	2.200	306.00	2.100	95.45 %	35,962.00
7	57 20.09.06	Locking Ball. 50 Nos.	0.050	1,000.00	2.00	975.00	1.950	97.50 %	23,248.00
		Alu. Ni. Bronze							
8	003 07.04.06	BRG Outboard Qty. : 200 Nos.	40.00	87,500.00	70.00	37,500.00	30.00	43 %	1,86,957.00
9	003 07.04.06	BRG Rod. Qty. : 715 Nos.	40.00	1,06,250.00	85.00	56,250.00	45.00	53 %	3,86,784.00

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For, BC INSTRUMENTS, INDIA PVT. LTD.

(Director)

(निर्देशक)
उप-निर्देशक आयुक्त
कंडला विभाग आर्थिक क्षेत्र
गोवर्धन - कच्छ



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Sr. No	Invoice No. & Date	Description of finished goods & K.G.		Raw Material Consumed in K.G. (Approximately)		Scrap Generated in K.G. (Approximately)		% of Wastage	Invoice Value of finish goods Value in Rs.
		Description	K.G.	Value in Rs.	K.G.	Value in Rs.	K.G.		
		Beryllium Copper.							
10	75 17.03.06	Nozzle TIP Qty.: 100 Nos	3.00	4835.00	5.00k.g.	1934.00	2.00	40 %	21868.00
11	75 17.03.06	Nozzle TIP Qty.: 50 Nos	1.500	2610.89	2.700k.g.	1063.69	1.100	40 %	3223.00
		PEEK Material							
12	13 24.04.06	Fitting Up/Down Qty.: 50Nos	2.00	45,000.00	2.750k.g.	3,500.00	0.750	27% 63.50 %	77885.00
13	6 12.04.06	Nut Needle Assy Qty.: 200 Nos.	0.150	10,000.00	0.600k.g.	1,000.00	0.450	75% 10 %	81485.00
		Aluminum Material							
14	62 29.09.06	Retainer Threaded. Qty.: 120 Nos Alu, Mat.	1.00	1,800.00	4 k.g.	1,350.00	3.00	75 %	62,838.00

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For, BC INSTRUMENTS INDIA PVT. LTD.

(Signature)
(निदेशक)
उप निदेशक आर.एस.एस.
उप निदेशक आर.एस.एस.
अधीनस्थ - कलकत्ता

(Signature)
(Director)



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ANNEXURE - 6.
Your Sr.No.1 (b)

Details of Material Consumption

Details of Material Consumed									
Sr. No	Invoice No. & Date	Description of finished goods & K.G.		Raw Material Consumed in K.G. (Approximately)		Scrap Generated in K.G. (Approximately)		% of Wastage	Invoice Value of finish goods Value in Rs.
		Description	K.G.	Value in Rs.	K.G.	Value in Rs.	K.G.		
Stainless Steel Material									
1	113 02.03.07	Cup Anti-Rotation Qnt.:106 Nos	1.300	3,705.00	19 k.g.	3,451.00	17.700 k.g.	93 %	80,219.00
2	62 29.09.06	Retainer Threaded. Qnt.:120 Nos Alu,Mat.	1.00	1,800.00	4 k.g.	1,350.00	3 k.g.	75 %	62,838.00
3	36 20.07.06	Shield Turbo 2 Qnt.:140 Nos	12.0	20440.00	142 k.g.	18980.00	130 k.g.	91.54 %	1,24,388.00
4	08 16.04.06	Sleeve Qnt.:500 Nos	0.500	199.50	1.500k.g.	133.00	1.00 k.g	66.67 %	90013.00
5	45 29.10.05	Inserts Qnt.: 465 Nos	0.500	219.57	1.651k.g.	153.06	1.151 k.g.	69.71 %	24,500.00
6	36 31.08.05	Lock Cap Qnt.:750 Nos	13.500	5719.50	46.5 k.g.	4059.00	33.00 k.g.	70 %	1,23,447.00
7	41 07.10.05	Ring Retainer Qnt.: 270 Nos	1.050	143.64	1.080k.g.	3.99	0.030 k.g.	59.23 %	35249.00
8	29 20.06.06	Body Qnt.:20 Nos	0.150	90.16	0.368k.g.	53.41	0.218 k.g.	80 %	5992.00
9	29 20.06.06	Body Qnt.:210 Nos;	0.350	526.57	1.785k.g.	423.32	1.435 k.g.	80.76 %	4,01,931.00
10	21 25.05.06	Cap Qnt.:10 Nos	0.010	12.74	0.052k.g.	10.29	0.042 k.g.	86.71 %	2076.00
11	57 10.01.06	Outer Cap Qnt.900 Nos	0.360	663.95	2.710k.g.	575.75	2.350 k.g.	67 %	90792.00

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For, BC INSTRUMENTS INDIA PVT. LTD.
(Director)
उत्पत्तिकार अथवा
कंडल दिनेश अथवा क्षेत्र
अधीनस्थ - कलकत्ता



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Sr. No	Invoice No. & Date	Description of finished goods & K.G.		Raw Material Consumed in K.G. (Approximately)		Scrap Generated in K.G. (Approximately)		% of Wastage	Invoice Value of finish goods
		Description	K.G.	Value in Rs.	K.G.	Value in Rs.	K.G.		
12	30 28.06.06	TC-346 Capsule Cap Qnt.:315Nos	1.000	467.00	3.200k.g.	321.00	2.200 k.g.	96.52 %	54,542.00
13	0112 02.03.07	Inner Capsule Qnt.:850 Nos	2.000	2,450.00	10.00 k.g.	1,960.00	8.00 k.g.	80 %	1,68,682.00
14	0112 02.03.07	Outer Capsule Qnt.:850 Nos	1.000	5,795.00	19.00 k.g.	5,490.00	18.00 k.g.	94 %	2,12,058.00
15	35 13.07.06	Eyebolt Spacer. Qnt.:150 Nos	23.400	4,380.00	120 k.g.	3,526.00	96.6 k.g.	80 %	18,321.00
16	111 27.02.07	Cap Capsule. Qnt.:405 Nos	0.500	735.00	3 k.g.	612.50	2.500 k.g.	83 %	75,229.00
17	111 27.02.07	Base Capsule Qnt.:325 Nos	0.400	735.00	3 k.g.	612.50	2.500 k.g.	83 %	45,880.00
18	119 22.03.07	Pin*Holding. W/Flat Qnt.:240 Nos	0.500	4,100.00	20 k.g.	3,997.00	19.5 k.g.	97 %	18,596.00
19	15 28.04.06	Spacer Qnt.: 30Nos	0.250	518.40	7.200k.g.	500.40	6.95 k.g.	78.26 %	5685.00
20	38 31.07.06	Seat Spring Qnt.:150 Nos	0.750	248.4	3.450k.g.	194.4	2.700 k.g.	80.95 %	52383.00
21	38 31.07.06	Seat Spring Qnt.: 210 No	0.900	340.20	4.725k.g.	275.40	3.825 k.g.	66.22 %	74591.00
22	15 28.04.06	Outer Spacer Qnt.:60 Nos	0.0255	54.36	0.755k.g.	35.99	0.500 k.g.	75 %	12325.00
23	116 13.03.07	Capsule Connector. Qnt.:220 Nos	0.250	735.00	3 k.g.	674.00	2.750 k.g.	91 %	36,507.00
24	45 21.08.06	Spacer Ring Qnt.:2000 Nos	42.00	6384.00	48.00k.g.	798.00	6.00 k.g.	75 %	191290.00
25	81 30.03.06	Sleeve Trunion Qnt.: 720 No	30.00	15130.00	41.565 k.g.	4208.00	11.56 k.g.	27.82 %	420389.00
26	15 28.04.06	End Cap Qnt.:60 Nos	0.250	882.00	3.600k.g.	820.75	3.350 k.g.	93 %	12211.00

(तोगम कुंजि)
उप विभाग प्रमुख
कंडला विशेष अधिकारी
गोपीधर - कलक.

For, BC INSTRUMENTS INDIA PVT. LTD.

(Director)



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Sr. No	Invoice No. & Date	Description of finished goods & K.G.		Raw Material Consumed in K.G. (Approximately)		Scrap Generated in K.G. (Approximately)		% of Wastage	Invoice Value of finish goods
		Description	K.G.	Value in Rs.	K.G.	Value in Rs.	K.G.		Value in Rs.
Aluminum Alloy									
27	32 28.06.06	Bar* 1 Qnt.:200 Nos	2.00	394.00	2.500k.g.	78.80	0.500 k.g.	20 %	57581.00
28	32 28.06.06	Bar* 2 Qnt.:500 Nos	5.00	945.60	6.00k.g.	157.60	1.00 k.g.	16 %	119623.00
29	72 03.03.06	Plug Strain Relife Qnt.:05 Nos	0.300	81.13	0.700k.g.	46.36	0.400 k.g.	57 %	953.00
30	100 25.01.07	Handle* Latch. Qnt.:100 Nos	0.800	816.00	5 k.g.	685.00	4.200 k.g.	84 %	37,575.00
31	119 22.03.07	Flange*Bulkhead Qnt.:25 Nos	4.200	10,696.00	56 k.g.	9,894.00	51.8 k.g.	92 %	24,003.00
Beryllium Copper.									
32	75 17.03.06	Nozzle TIP Qnt.:100 Nos	3.00	4835.00	5.00k.g.	1934.00	2.00 k.g.	40 %	21868.00
33	75 17.03.06	Nozzle TIP Qnt.: 50 Nos	1.500	2610.89	2.700k.g.	1063.69	1.100 k.g.	40 %	3223.00
Brass									
34	17 12.05.06	Bar* 3 Qnt.: 150 No	6.00		6.300k.g.		0.300 k.g.	20 %	41665.00
Teflon Material									
35	32 28.06.06	Fitting T Customs Qnt.: 100 No	8.00	20,000.00	11.00k.g.	4,000.00	3.00 k.g.	43.50 %	62650.00
PEEK Material									
36	13 24.04.06	Fitting Up/Down Qnt.: 50Nos	2.00	45,000.00	2.750k.g.	3,500.00	0.750 k.g.	63.50 %	77885.00
37	6 12.04.06	Nut Needle Assy Qnt.; 200 Nos.	0.150	10,000.00	0.600k.g.	1,000.00	0.450 k.g.	10. %	81485.00

(निदेशक के रूप में)
उप विकास अधिकारी
कंडला विद्युत औद्योगिक क्षेत्र
गान्धीनगर - कटन

For, BC INSTRUMENTS INDIA PVT. LTD.

Singh
(Director)



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0/181

भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग सवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

Subject: - M/s Texmaco Rail & Engineering Limited, A.A. No. 0210196856 dated 26.11.2013.

Reference: - D.G.F.T. F. No. 01.81/050/00125/AM15

DGFT(DES-2) may kindly refer to their e-mail dated 28th October 2020 forwarding therewith reply received from M/s Texmaco Rail & Engineering Limited in connection with fixation of norms in respect of their above-mentioned A.A. In this connection, the undersigned is directed to say that **for the purpose of redemption**, the Instant Advance Authorization may be ratified as under:-

1. List of export items and import items may be modified as per enclosed Annexure-C .
2. Net weight of export items at SI.No.1, 2 & 3 may be specified as 3124.55 MT, 296.544 MT and 230.152 MT respectively.
3. Import items at SI.No.1 to 3 shall be of relevant grade and thickness as contained/utilized in the export items.
4. Import item at SI.No.1 of the list of Additional items (as per Annexure-C) shall be of relevant grade and thickness as contained/utilized in the export item.
5. Quantity of Import item at SI.No.1 may be allowed as 136.519 MT as 1.05Kgs/Kg content in the export item at SI. No. 1.
6. Quantity of Import item at SI.No.2 may be allowed as 1477.23 MT as 1.05Kgs/Kg content in the export item at SI.No. 1.
7. Quantity of Import item at SI.No.3 may be allowed as 1219.89 MT as 1.05Kgs/Kg content in the export item at SI. No. 1.
8. Import items at SI.No.5 to 10, 13 to 18, 24, 25 and 45 may be deleted
9. Import items at SI.No.4, 11, 12 and 19 to 23 may be allowed on net to net basis with accountability clause.
10. Import items at SI.No.26 to 44 may be allowed as per policy for import of spares.
11. Quantity of Import item at SI.No.1 of the list of Additional items (as per Annexure-C) may be allowed as 325.5 MT as 1.05Kgs/Kg content in the export item at SI No. 1.
12. Quantity of Import item at SI.No.2, 3 and 4 of the list of Additional items (as per Annexure-C) may be allowed on net to net basis with accountability clause.

Norms Committee may take a view.

Encl: As above

DGFT(Shri Shobhit Gupta, Dy. DGFT, DES-II)
DPIIT U.O.NO. P-47011/116/2020-TSW dated 12.01.2021

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

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ANNEXURE - C

1st Amendment in validity of License from 30.11.14 to 31.12.2016

LIST OF IMPORT ITEMS

ORIGINAL						AMENDED				
Sl.No	ITCHS CODE	Import Item Name	Qty	UOM	CIF(Rs)	ITCHS CODE	Import Item Name	Qty	UOM	CIF(Rs)
	72254019	ABRASION RESISTANT STEEL PLATES FOR USE AS LINERS HOT ROLLER STEEL PLATES, ABREX 450 HARDNESS 400 HBW	142.5	M.T	10,848,226.00	72254019	ABRASION RESISTANT STEEL PLATES FOR USE AS LINERS HOT ROLLER STEEL PLATES, ABREX 450 HARDNESS 400 HBW	136.519 M7	M.T	10,848,226.00
7	72254019	STEEL PLATES FOR PENSTOCK OR PRESSURE SHAFT LINERS AND THEIR SPECIALS LIKE BENDS, DISTRIBUTION PIPE, EXTENSION PIPES HOT ROLLER QUENCHED AND TEMPERED HIGH STRENGTH STEEL PLATES EN 10025-6-5460	1675	M.T	94,055,985.00	72254019	STEEL PLATES FOR PENSTOCK OR PRESSURE SHAFT LINERS AND THEIR SPECIALS LIKE BENDS, DISTRIBUTION PIPE, EXTENSION PIPES HOT ROLLER QUENCHED AND TEMPERED HIGH STRENGTH STEEL PLATES EN 10025-6-5460	1477.23 M7	M.T	94,055,985.00
3	72254019	STEEL PLATES FOR PENSTOCK OR PRESSURE SHAFT LINERS AND PS BRANCH PIPES HOT ROLLER STEEL PLATES EN 10025-3-5 355 N	1300	M.T	63,928,800.00	72254019	STEEL PLATES FOR PENSTOCK OR PRESSURE SHAFT LINERS AND PS BRANCH PIPES HOT ROLLER STEEL PLATES EN 10025-3-5 355 N	1219.89 M7	M.T	63,928,800.00
4	84833000	SELF LUBRICATING BUSH FOR DAM RADIAL GATE 250 I/D X 3000/D X550LG	8	Number	3,105,526.00	84833000	SELF LUBRICATING BUSH FOR DAM RADIAL GATE 250 I/D X 3000/D X550LG	8	Number	3,105,526.00
5	73182990	TRUNION PIN FOR DAM RADIAL GATE 250 DIA X 800LG CRS(AISI 420)	8	Number	855,400.00	73182990	TRUNION PIN FOR DAM RADIAL GATE 250 DIA X 800LG CRS(AISI 420)	8	Number	Deleted item
6	84823000	SPHERICAL PLAIN BEARING FOR SETTING BASIN FLUSHING GATE 340/D	8	Number	2,777,952.00	84823000	SPHERICAL PLAIN BEARING FOR SETTING BASIN FLUSHING GATE 340/D	8	Number	Deleted item
7	73199000	TRUNION PIN FOR SETTING BASIN FLUSHING GATE (RADIAL GATE) 350/340 DIA X1600LG APPROX (EN 24 T)	8	Number	3,305,488.00	73199000	TRUNION PIN FOR SETTING BASIN FLUSHING GATE (RADIAL GATE) 350/340 DIA X1600LG APPROX (EN 24 T)	8	Number	Deleted item
8	84833000	SELF LUBRICATING BUSH FOR GUIDE ROLLER FOR DAM RADIAL GATE 60 I/D X 800D X 100LG	24	Number	145,192.00	84833000	SELF LUBRICATING BUSH FOR GUIDE ROLLER FOR DAM RADIAL GATE 60 I/D X 800D X 100LG	24	Number	Deleted item
9	84824000	GUIDE ROLLER FOR DAM RADIAL GATE 200/D X 800D X 100LG	24	Number	103,884.00	84824000	GUIDE ROLLER FOR DAM RADIAL GATE 200/D X 800D X 100LG	24	Number	Deleted item
10	84824000	GUIDE ROLLER FOR SETTING BASIN FLUSHING GATE(RADIAL GATE) 80 I/D X 2000D X 65 LG CRS (AISI 420)	16	Number	66,511.00	84824000	GUIDE ROLLER FOR SETTING BASIN FLUSHING GATE(RADIAL GATE) 80 I/D X 2000D X 65 LG CRS (AISI 420)	16	Number	Deleted item
11	84122990	HYDRAULIC CYLINDER FOR DAM RADIAL GATE SINGLE ACTING CAPACITY 120T STROKE LENGTH 4500 MM 3500 MM	4	Number	20,277,785.00	84122990	HYDRAULIC CYLINDER FOR DAM RADIAL GATE SINGLE ACTING CAPACITY 120T STROKE LENGTH 4500 MM 3500 MM	4	Number	20,277,785.00
12	84122990	HYDRAULIC CYLINDER FOR SEDIMENT BASINS FLUSHING GATE(RADIAL GATE) SINGLE ACTING CAPACITY 100T STROKE LENGTH 2500 MM 3500 MM	4	Number	15,428,725.00	84122990	HYDRAULIC CYLINDER FOR SEDIMENT BASINS FLUSHING GATE(RADIAL GATE) SINGLE ACTING CAPACITY 100T STROKE LENGTH 2500 MM 3500 MM	4	Number	15,428,725.00
13	84629190	POWER PACK FOR DAM RADIAL GATE(CAPACITY 120T) HYDRAULIC OILS AS PRESSURE MEDIUM	2	Number	6,171,527.00	84629190	POWER PACK FOR DAM RADIAL GATE(CAPACITY 120T) HYDRAULIC OILS AS PRESSURE MEDIUM	2	Number	Deleted item
14	84629190	POWER PACK FOR SEDIMENT BASIN FLUSHING GATE (RADIAL GATE) CAPACITY 100T COMMON WITH SEDIMENT BASIN OUTLET GATES CAPACITY 45T HYDRAULIC OIL AS PRESSURE MEDIUM	2	Number	9,257,260.00	84629190	POWER PACK FOR SEDIMENT BASIN FLUSHING GATE (RADIAL GATE) CAPACITY 100T COMMON WITH SEDIMENT BASIN OUTLET GATES CAPACITY 45T HYDRAULIC OIL AS PRESSURE MEDIUM	2	Number	Deleted item
15	84089090	DIESEL/PETROL ENGINE DRIVEN EMERGENCY DELIVERY ABOUT 2KW WITH A SMALL DIESEL TANK, FOR EMERGENCY OPERATION IN THE EVENT OF POWER FAILURE	1	Number	5,340,750.00	84089090	DIESEL/PETROL ENGINE DRIVEN EMERGENCY DELIVERY ABOUT 2KW WITH A SMALL DIESEL TANK, FOR EMERGENCY OPERATION IN THE EVENT OF POWER FAILURE	1	Number	Deleted item
16	73199000	PIN FOR INTAKE BLOCK TRUST FLUSHING GATE 140 I/D X 300 LG CRS (AISI 420)	2	Number	2,839,668.00	73199000	PIN FOR INTAKE BLOCK TRUST FLUSHING GATE 140 I/D X 300 LG CRS (AISI 420)	2	Number	Deleted item
17	84823000	SPHERICAL PLAIN BEARING FOR INTAKE BLOCK TRASH FLUSHING FOR 140 MM I/D	1	Number	132,284.00	84823000	SPHERICAL PLAIN BEARING FOR INTAKE BLOCK TRASH FLUSHING FOR 140 MM I/D	1	Number	Deleted item
18	84833000	SELF LUBE BUSH FOR GUIDE ROLLER FOR SETTING BASIN OUTLET GATE 60 I/D X 80 O/D X 100LG	20	Number	127,796.00	84833000	SELF LUBE BUSH FOR GUIDE ROLLER FOR SETTING BASIN OUTLET GATE 60 I/D X 80 O/D X 100LG	20	Number	Deleted item
19	84122990	HYDRAULIC CYLINDER FOR INTAKE GATE SINGLE ACTING CAPACITY 40T STROKE LENGTH 7200MM 8200MM	2	Number	4,408,260.00	84122990	HYDRAULIC CYLINDER FOR INTAKE GATE SINGLE ACTING CAPACITY 40T STROKE LENGTH 7200MM 8200MM	2	Number	4,408,260.00

MADE IN INDIA

Engineer

Signature

(2)



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01/18/

LIST OF IMPORT ITEMS

SL. No	ORIGINAL					AMENDED				
	ITCMS CODE	Import Item Name	Qty	UOM	CIF(Rs)	ITCMS CODE	Import Item Name	Qty	UOM	CIF(Rs)
20	84122990	HYDRAULIC CYLINDER FOR INTAKE BLOCK TRASH FLUSHING GATE SINGLE ACTING CAPACITY 185T, STROKE LENGTH 3100 MM 4100MM	1	Number	1,983,699.00	84122990	HYDRAULIC CYLINDER FOR INTAKE BLOCK TRASH FLUSHING GATE SINGLE ACTING CAPACITY 185T, STROKE LENGTH 3100 MM 4100MM	1	Number	1,983,699.00
21	84122990	HYDRAULIC CYLINDER FOR INTAKE BLOCK UNDER SLUICING GATE, DOUBLE ACTING CAPACITY 35T, STROKE 2200MM 3200MM	2	Number	4,187,828.00	84122990	HYDRAULIC CYLINDER FOR INTAKE BLOCK UNDER SLUICING GATE, DOUBLE ACTING CAPACITY 35T, STROKE 2200MM 3200MM	2	Number	4,187,828.00
22	84122990	HYDRAULIC CYLINDER FOR SEDIMENT BASINS OUTLET GATES, DOUBLE ACTING CAPACITY 45T, STROKE 2700MM 3700MM	10	Number	13,775,673.00	84122990	HYDRAULIC CYLINDER FOR SEDIMENT BASINS OUTLET GATES, DOUBLE ACTING CAPACITY 45T, STROKE 2700MM 3700MM	10	Number	13,775,673.00
23	84122990	HYDRAULIC CYLINDER FOR TAILRACE OUTLET FLAP GATE, SINGLE ACTING CAPACITY 30T, STROKE 4350MM 5350MM	1	Number	2,424,561.00	84122990	HYDRAULIC CYLINDER FOR TAILRACE OUTLET FLAP GATE, SINGLE ACTING CAPACITY 30T, STROKE 4350MM 5350MM	1	Number	2,424,561.00
24	84629190	COMMON POWER PACK FOR INTAKE GATE(CAPACITY 40T) INTAKE BLOCK TRASH FLUSHING GATE (CAPACITY 185T) INTAKE BLOCK UNDER SLUICING GATE (CAPACITY 35T)HYDRAULIC OIL AS PRESSURE MEDIUM	2	Number	8,463,804.00	84629190	COMMON POWER PACK FOR INTAKE GATE(CAPACITY 40T) INTAKE BLOCK TRASH FLUSHING GATE (CAPACITY 185T) INTAKE BLOCK UNDER SLUICING GATE (CAPACITY 35T)HYDRAULIC OIL AS PRESSURE MEDIUM	2	Number	Deleted item
25	84629190	POWER PACK FOR TAILRACE OUTLET FLAT GATE (CAPACITY 30T) HYDRAULIC OIL AS PRESSURE MEDIUM	1	Number	1,586,971.00	84629190	POWER PACK FOR TAILRACE OUTLET FLAT GATE (CAPACITY 30T) HYDRAULIC OIL AS PRESSURE MEDIUM	1	Number	Deleted item
26	85444999	LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES	4	Set	28,611.00	85444999	LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES	4	Set	28,611.00
27	85444999	POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES	2	Set	28,611.00	85444999	POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES	2	Set	28,611.00
28	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON CRITICAL AND MANDATORY SPARES	1	Set	28,611.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON CRITICAL AND MANDATORY SPARES	1	Set	28,611.00
29	85444999	LIMIT SWITCHES TOGETHER WITH GATE POSITION INDICATOR WITH CABLE AND SEDIMENTS BASINS CRITICAL AND MANDATORY SPARES	4	Number	22,889.00	85444999	LIMIT SWITCHES TOGETHER WITH GATE POSITION INDICATOR WITH CABLE AND SEDIMENTS BASINS CRITICAL AND MANDATORY SPARES	4	Number	22,889.00
30	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER CRITICAL AND MANDATORY SPARES	1	Set	11,444.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER CRITICAL AND MANDATORY SPARES	1	Set	11,444.00
31	85444999	LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00	85444999	LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00
32	85444999	POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00	85444999	POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00
33	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON CRITICAL AND MANDATORY SPARES	1	Set	16,022.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON CRITICAL AND MANDATORY SPARES	1	Set	16,022.00
34	85444999	LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00	85444999	LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00
35	85444999	POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00	85444999	POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00
36	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR INTAKE BLOCK TRASH FLUSHING GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00
37	85444999	LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00	85444999	LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	2	Number	8,011.00
38	85444999	POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00	85444999	POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	1	Number	16,022.00
39	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND POSITION FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND POSITION FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00



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LIST OF IMPORT ITEMS

ORIGINAL						LIST OF IMPORT ITEMS					AMENDED		
Sl.No	ITCMS CODE	Import Item Name	Qty	UOM	CIF(Rs)	ITCMS CODE	Import Item Name	Qty	UOM	CIF(Rs)			
40	85365090	LIMIT SWITCHES WITH CABLE FOR SEDIMENT BASINS OUTLET GATES CRITICAL MANDATORY SPARES	4	Number	32,044.00	85365090	LIMIT SWITCHES WITH CABLE FOR SEDIMENT BASINS OUTLET GATES CRITICAL MANDATORY SPARES	4	Number	32,044.00			
41	85444999	POSITION INDICATOR WITH CABLE FOR SEDIMENT BASINS OUTLET GATES CRITICAL AND MANDATORY SPARES	2	Number	16,022.00	85444999	POSITION INDICATOR WITH CABLE FOR SEDIMENT BASINS OUTLET GATES CRITICAL AND MANDATORY SPARES	2	Number	16,022.00			
42	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR SEDIMENT BASINS CRITICAL AND MANDATORY SPARES	1	Set	16,022.00	84129090	SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR SEDIMENT BASINS CRITICAL AND MANDATORY SPARES	1	Set	16,022.00			
43	85365090	LIMIT SWITCHES AND SPARES FOR WATER LEVEL MONITORING FOR TAILRACE OUTLET FLAP GATE CRITICAL AND MANDATORY SPARES	1	Set	8,011.00	85365090	LIMIT SWITCHES AND SPARES FOR WATER LEVEL MONITORING FOR TAILRACE OUTLET FLAP GATE CRITICAL AND MANDATORY SPARES	1	Set	8,011.00			
44	84129090	CYLINDER AND PISTON FOR TAILRACE OUTLET FLAP GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00	84129090	CYLINDER AND PISTON FOR TAILRACE OUTLET FLAP GATE CRITICAL AND MANDATORY SPARES	1	Set	16,022.00			
45	84823000	SELF LUBRICATING BUSH FOR GUIDE ROLLER FOR SETTLING BASIN FLUSHING GATE (RADIAL GATE) 60/D X 800D X 100LG	16	Number	102,725.00	84823000	SELF LUBRICATING BUSH FOR GUIDE ROLLER FOR SETTLING BASIN FLUSHING GATE (RADIAL GATE) 60/D X 800D X 100LG	16	Number	Deleted Item			
Sub-Total before amendment					276,031,242.00	Sub-Total after amendment (A)					234,753,520.00		

Additional Item included after Amendment

Sl No	ITCMS CODE	Import Item Name	Qty	UOM	CIF(Rs)
1	72254030	HOT ROLLED STEEL PLATES OF SPECIFICATION EN 10028-6-P460Q OF SIZE 50MM, 60MM, 80MM, 100MM, 120MM AND 150MM	325.5	MT	21,981,700.00
2	84122990	DOUBLE ACTING STROKE 5500MM (CAPACITY 40 T) HYDRAULIC CYLINDER FOR GATES OF TAMAKOSHI-V INTERCONNECTION	2	Number	1,118,000.00
3	8433000	SELF LUBRICATING BUSH FOR DAM RADIAL GATE & ACCESSORIES SPECIFICATION 250 I/D X 300 O/D X 573 LG	1	Number	253,500.00
4	84823000	SPHERICAL PLAIN BEARING FOR SETTLING BASIN FLUSHING GATE 340I/D	2	Number	429,000.00
Sub-Total(B)					23,782,200.00
Total(A+B)					258,535,720.00

* The Strike off items were removed at the time of amendment



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01/81

LIST OF EXPORT ITEMS

ORIGINAL

Sl No	ICHS	Export Item Name	Qty	UOM	FOB/FOB(Rs)	FOB/FOB(DOLLAR) USD
1	73089090	61/0- PRESSURE SHAFT LINER AND SPECIAL PRESSURE VESSEL QUALITY STEEL PLATES	2696.85	M.T	428,844,090.00	6,976,477.70
2	73089090	61/0-RADIAL GATE AND HOIST 4 SETS SETTLING BASIN FLUSHING GATE (RADIAL GATE) AND HOIST 4SETS FOR MANAGEMENT OF WATER CONDUCTOR SYSTEM IN HYDROPLANTS	490	M.T	96,693,672.00	1,573,022.10
3	73089090	61/0-VARIOUS VERTICAL GATES AND FLAP GATES AND THEIR HOIST, FOR MANAGEMENT OF WATER CONDUCTOR SYSTEM IN HYDROPLANTS	580	M.T	170,043,071.00	2,766,277.30
4	73089090	61/0-LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES FOR RADIAL GATE OPERATION	4	Set	40,055.00	651.62
5	73089090	61/0- POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES FOR RADIAL GATE OPERATION	2	Set	40,055.00	651.62
6	73089090	61/0- SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON CRITICAL AND MANDATORY SPARES RADIAL GATE OPERATION	1	Set	40,055.00	651.62
7	73089090	61/0- LIMIT SWITCHES TOGETHER WITH GATE POSITION INDICATOR WITH CABLE AND SEDIMENTS BASINS CRITICAL AND MANDATORY SPARES FOR RADIAL GATE OPERATION	4	Number	32,044.00	521.30
8	73089090	61/0- SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR SEDIMENT BASIN CRITICAL AND MANDATORY SPARES FOR RADIAL GATE OPERATION	1	Set	16,022.00	260.65
9	73089090	61/0- LIMIT SWITCHES WITH CABLE CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	2	Number	8,011.00	130.32
10	73089090	61/0- POSITION INDICATOR WITH CABLE CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	1	Number	16,022.00	260.65
11	73089090	61/0- SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON, CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	1	Set	16,022.00	260.65
12	73089090	61/0- LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE, CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	2	Number	8,011.00	130.32
13	73089090	61/0- POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK TRASH FLUSHING GATE, CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	1	Number	16,022.00	260.65
14	73089090	61/0- SEALS AND BUSHES FOR HYDRAULIC CYLINDER AND PISTON FOR INTAKE BLOCK TRASH FLUSHING GATE, CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	1	Set	16,022.00	260.65
15	73089090	61/0- LIMIT SWITCHES WITH CABLE FOR INTAKE BLOCK UNDER SLUICING GATE CRITICAL AND MANDATORY SPARES FOR VERTICAL GATES AND FLAP GATES OPERATION	2	Number	8,011.00	130.32
16	73089090	61/0- POSITION INDICATOR WITH CABLE FOR INTAKE BLOCK AND FLAP GATE OPERATION	1	Number	16,022.00	260.65

AMENDED

Sl No	Export Item Name	Qty	UOM	FOB/FOB(Rs)
1	PRESSURE SHAFT LINER & SPECIAL GATE LINER	3124.55	MT	428,844,090.00
2	RADIAL GATES	296.544	MT	96,693,672.00
3	VERTICAL GATE/ FLAP GATES	230.152	MT	170,043,071.00
4	SPARES FOR ITEM S.NO. 2 & 3 (TO BE IMPORTED ON-NET TO NET BASIS) (S.No. 26 to 44 of Import list)			376,517.00
Total				695,957,350.00



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